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INTERNATIONAL COFFEE AGREEMENT 2001



UNITED NATIONS
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INTERNATIONAL COFFEE AGREEMENT 2001

PREAMBLE

The Governments Party to this Agreement,

Recognizing the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings and thus for the continuation of their development programmes in the social and economic fields;

Recognizing the importance of the coffee sector to the livelihoods of millions of people, particularly in developing countries, and bearing in mind that in many of these countries production is on small-scale family farms;

Recognizing the need to foster the development of productive resources and the promotion and maintenance of employment and income in the coffee industry in Member countries, thereby bringing about fair wages, higher living standards and better working conditions;

Considering that close international cooperation on trade in coffee will foster the economic diversification and development of coffee-producing countries, will contribute to the improvement of political and economic relations between coffee exporting and importing countries, and will provide for increasing consumption of coffee;

Recognizing the desirability of avoiding disequilibrium between production and consumption which can give rise to pronounced fluctuations in prices harmful both to producers and to consumers;

Considering the relationship between the stability of the trade in coffee and the stability of markets for manufactured goods;

Noting the advantages derived from the international cooperation which resulted from the operation of the International Coffee Agreements 1962, 1968, 1976, 1983 and 1994,

Have agreed as follows:

CHAPTER I — OBJECTIVES

ARTICLE 1

Objectives

The objectives of this Agreement are:

- (1) to promote international cooperation on coffee matters;
- (2) to provide a forum for intergovernmental consultations, and negotiations when appropriate, on coffee matters and on ways to achieve a reasonable balance between world supply and demand on a basis which will assure adequate supplies of coffee at fair prices to consumers and markets for coffee at remunerative prices to producers, and which will be conducive to long-term equilibrium between production and consumption;
- (3) to provide a forum for consultations on coffee matters with the private sector;
- (4) to facilitate the expansion and transparency of international trade in coffee;
- (5) to act as a centre for and promote the collection, dissemination and publication of economic and technical information, statistics and studies, as well as research and development, in coffee matters;
- (6) to encourage Members to develop a sustainable coffee economy;
- (7) to promote, encourage and increase the consumption of coffee;
- (8) to analyse and advise on the preparation of projects for the benefit of the world coffee economy, for their subsequent submission to donor or financing organizations, as appropriate;
- (9) to promote quality; and
- (10) to promote training and information programmes designed to assist the transfer to Members of technology relevant to coffee.

CHAPTER II — DEFINITIONS

ARTICLE 2

Definitions

For the purposes of this Agreement:

(1) *Coffee* means the beans and cherries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. The Council shall, as soon as possible after this Agreement enters into force, and again three years after such date, review the conversion factors for the types of coffee listed in sub-paragraphs (d), (e), (f) and (g) below. Following such review the Council shall, by a distributed two-thirds majority vote, determine and publish appropriate conversion factors. Prior to the initial review, and should the Council be unable to reach a decision on this matter, the conversion factors will be those used in the International Coffee Agreement 1994, which are listed in Annex I to this Agreement. Subject to these provisions, the terms listed below shall have the following meaning:

- (a) *green coffee* means all coffee in the naked bean form before roasting;
- (b) *dried coffee cherry* means the dried fruit of the coffee tree; to find the equivalent of dried coffee cherry to green coffee, multiply the net weight of the dried coffee cherry by 0.50;
- (c) *parchment coffee* means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;
- (d) *roasted coffee* means green coffee roasted to any degree and includes ground coffee;
- (e) *decaffeinated coffee* means green, roasted or soluble coffee from which caffeine has been extracted;
- (f) *liquid coffee* means the water-soluble solids derived from roasted coffee and put into liquid form; and
- (g) *soluble coffee* means the dried water-soluble solids derived from roasted coffee.

(2) *Bag* means 60 kilogrammes or 132.276 pounds of green coffee; tonne means a mass of 1,000 kilogrammes or 2,204.6 pounds; and pound means 453.597 grammes.

(3) *Coffee year* means the period of one year, from 1 October to 30 September.

(4) *Organization and Council* mean, respectively, the International Coffee Organization and the International Coffee Council.

(5) *Contracting Party* means a Government or intergovernmental organization referred to in paragraph (3) of Article 4 which has deposited an instrument of ratification, acceptance, approval or provisional application of this Agreement in accordance with the provisions of Articles 44 and 45 or has acceded thereto in accordance with the provisions of Article 46.

(6) *Member* means a Contracting Party; a designated territory or territories in respect of which separate membership has been declared under the provisions of Article 5; or two or more Contracting Parties or designated territories, or both, which participate in the Organization as a Member group under the provisions of Article 6.

(7) *Exporting Member* or *exporting country* means a Member or country, respectively, which is a net exporter of coffee; that is, a Member or country whose exports exceed its imports.

(8) *Importing Member* or *importing country* means a Member or country, respectively, which is a net importer of coffee; that is, a Member or country whose imports exceed its exports.

(9) *Distributed simple majority vote* means a vote requiring more than half of the votes cast by exporting Members present and voting and more than half of the votes cast by importing Members present and voting, counted separately.

(10) *Distributed two-thirds majority vote* means a vote requiring more than two-thirds of the votes cast by exporting Members present and voting and more than two-thirds of the votes cast by importing Members present and voting, counted separately.

(11) *Entry into force* means, except as otherwise provided, the date on which this Agreement enters into force, whether provisionally or definitively.

**CHAPTER III — GENERAL UNDERTAKINGS
BY MEMBERS**

ARTICLE 3

General undertakings by Members

- (1) Members undertake to adopt such measures as are necessary to enable them to fulfil their obligations under this Agreement and fully cooperate with one another in securing the attainment of the objectives of this Agreement; in particular, Members undertake to provide all information necessary to facilitate the functioning of this Agreement.

- (2) Members recognize that Certificates of Origin are important sources of information on the trade in coffee. Exporting Members, therefore, assume responsibility for ensuring the proper issuing and use of Certificates of Origin according to the rules established by the Council.

- (3) Members recognize further that information on re-exports is also important for the proper analysis of the world coffee economy. Importing Members, therefore, undertake to supply regular and accurate information on re-exports, in the form and manner determined by the Council.

CHAPTER IV — MEMBERSHIP

ARTICLE 4

Membership of the Organization

(1) Each Contracting Party, together with those territories to which this Agreement is extended under the provisions of paragraph (1) of Article 48, shall constitute a single Member of the Organization, except as otherwise provided for under the provisions of Articles 5 and 6.

(2) A Member may change its category of membership on such conditions as the Council may agree.

(3) Any reference in this Agreement to a Government shall be construed as including a reference to the European Community, or any intergovernmental organization having comparable responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements.

(4) Such intergovernmental organization shall not itself have any votes but in the case of a vote on matters within its competence it shall be entitled to cast collectively the votes of its Member States. In such cases, the Member States of such intergovernmental organization shall not be entitled to exercise their individual voting rights.

(5) Such intergovernmental organization shall not be eligible for election to the Executive Board under the provisions of paragraph (1) of Article 17 but may participate in the discussions of the Executive Board on matters within its competence. In the case of a vote on matters within its competence, and notwithstanding the provisions of paragraph (1) of Article 20, the votes which its Member States are entitled to cast in the Executive Board may be cast collectively by any one of those Member States.

ARTICLE 5
**Separate membership in respect of
designated territories**

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with the provisions of paragraph (2) of Article 48, declare that it is participating in the Organization separately with respect to any of the territories for whose international relations it is responsible, which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated territories will have a single membership, and its designated territories, either individually or collectively as the notification indicates, will have separate membership.

ARTICLE 6
Group membership

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Council and to the Secretary-General of the United Nations at the time of deposit of their respective instruments of ratification, acceptance, approval, provisional application or accession, declare that they are participating in the Organization as a Member group. A territory to which this Agreement has been extended under the provisions of paragraph (1) of Article 48 may constitute part of such Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under the provisions of paragraph (2) of Article 48. Such Contracting Parties and designated territories must satisfy the following conditions:

- (a) they shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity; and
- (b) they shall subsequently provide satisfactory evidence to the Council that:
 - (i) the group has the organization necessary to implement a common coffee policy and that they have the means of complying, together with the other parties to the group, with their obligations under this Agreement; and
 - (ii) they have a common or coordinated commercial and economic policy in relation to coffee and a coordinated

monetary and financial policy, as well as the organs necessary to implement such policies, so that the Council is satisfied that the Member group is able to comply with the group obligations involved.

(2) Any Member group recognized under the International Coffee Agreement 1994 shall continue to be recognized as a group unless it notifies the Council that it no longer wishes to be so recognized.

(3) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member in relation to matters arising under the following provisions:

- (a) Articles 11 and 12; and
- (b) Article 51.

(4) The Contracting Parties and designated territories joining as a Member group shall specify the Government or organization which will represent them in the Council on matters arising under this Agreement other than those specified in paragraph (3) of this Article.

(5) The voting rights of the Member group shall be as follows:

- (a) the Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic votes shall be attributed to and cast by the Government or organization representing the group; and
- (b) in the event of a vote on any matters arising under the provisions of paragraph (3) of this Article, the parties to the Member group may cast separately the votes attributed to them under the provisions of paragraph (3) of Article 13 as if each were an individual Member of the Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(6) Any Contracting Party or designated territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt

of the notification by the Council. If a party to a Member group withdraws from that group or ceases to participate in the Organization, the remaining parties to the group may apply to the Council to maintain the group; the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as this Agreement remains in force, again become a party to a group.

(7) Any Contracting Party which wishes to become party to a Member group after this Agreement has entered into force may do so by notification to the Council provided that:

- (a) other Members of the group declare their willingness to accept the Member concerned as party to the Member group; and
- (b) it notifies the Secretary-General of the United Nations that it is participating in the group.

(8) Two or more exporting Members may, at any time after this Agreement has entered into force, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration and have provided satisfactory evidence in accordance with the requirements of paragraph (1) of this Article. Upon such approval, the Member group shall be subject to the provisions of paragraphs (3), (4), (5) and (6) of this Article.

CHAPTER V — THE INTERNATIONAL COFFEE ORGANIZATION

ARTICLE 7

Seat and structure of the International Coffee Organization

- (1) The International Coffee Organization established under the International Coffee Agreement 1962 shall continue in being to administer the provisions and supervise the operation of this Agreement.
- (2) The seat of the Organization shall be in London unless the Council by a distributed two-thirds majority vote decides otherwise.
- (3) The Organization shall function through the International Coffee Council and the Executive Board. They shall be assisted as appropriate by the World Coffee Conference, the Private Sector Consultative Board, the Promotion Committee, and specialized committees.

ARTICLE 8

Privileges and immunities

- (1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.
- (2) The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of representatives of Members while in the territory of the host country for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the host Government and the Organization on 28 May 1969.
- (3) The Headquarters Agreement referred to in paragraph (2) of this Article shall be independent of this Agreement. It shall however terminate:
 - (a) by agreement between the host Government and the Organization;
 - (b) in the event of the headquarters of the Organization being moved from the territory of the host Government; or
 - (c) in the event of the Organization ceasing to exist.

(4) The Organization may conclude with one or more other Members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

(5) The Governments of Member countries other than the host Government shall grant the Organization the same facilities in respect of currency or exchange restrictions, maintenance of bank accounts and transfer of monies, as are accorded to the specialized agencies of the United Nations.

CHAPTER VI — THE INTERNATIONAL COFFEE COUNCIL

ARTICLE 9

Composition of the International Coffee Council

- (1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.
- (2) Each Member shall appoint one representative on the Council and, if it so desires, one or more alternates. A Member may also designate one or more advisers to its representative or alternates.

ARTICLE 10

Powers and functions of the Council

- (1) All powers specifically conferred by this Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of this Agreement.
- (2) The Council shall delegate to its Chairman the task of assuring, with the assistance of the Secretariat, the validity of the written communications made with respect to the provisions of paragraph (2) of Article 9, paragraph (3) of Article 12 and paragraph (2) of Article 14. The Chairman shall report to the Council.
- (3) The Council may set up any committees or working groups as it considers necessary.
- (4) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial and staff regulations of the Organization, as are necessary to carry out the provisions of this Agreement and are consistent therewith. The Council may, in its rules of procedure, provide the means whereby it may, without meeting, decide specific questions.
- (5) The Council shall also keep such records as are required to perform its functions under this Agreement and such other records as it considers desirable.

ARTICLE 11

Chairman and Vice-Chairmen of the Council

- (1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman, who shall not be paid by the Organization.
- (2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members or from among the representatives of importing Members and the second and the third Vice-Chairmen shall be elected from among representatives of the other category of Member. These offices shall alternate each coffee year between the two categories of Member.
- (3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His or her alternate will in such case exercise the voting rights of the Member.

ARTICLE 12

Sessions of the Council

- (1) As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions should it so decide. Special sessions shall also be held at the request of the Executive Board, of any five Members, or of a Member or Members having at least 200 votes. Notice of sessions shall be given at least 30 days in advance except in cases of emergency when such notice shall be given at least 10 days in advance.
- (2) Sessions shall be held at the seat of the Organization, unless the Council decides otherwise by a distributed two-thirds majority vote. If a Member invites the Council to meet in its territory, and the Council agrees, the additional costs to the Organization involved above those incurred when the session is held at the seat shall be borne by that Member.
- (3) The Council may invite any non-member country or any of the organizations referred to in Article 16 to attend any of its sessions as an observer. In case such invitation is accepted, the country or organization concerned shall send a communication to that effect in writing to the Chairman.

If it so wishes it may in that communication request permission to make statements to the Council.

(4) The quorum required for a Council session to take decisions shall be the presence of more than half of the number of exporting and importing Members representing respectively at least two-thirds of the votes for each category. If on the opening of a Council session or of any plenary meeting there is no quorum, the Chairman shall postpone the opening of the session or plenary meeting for at least two hours. If there is still no quorum at the new time set, the Chairman may again postpone the opening of the session or plenary meeting for at least a further two hours. If at the end of this new postponement there is still no quorum, the quorum required for taking decisions shall be the presence of more than half of the number of exporting and importing Members representing respectively at least half of the votes for each category. Representation in accordance with paragraph (2) of Article 14 shall be considered as presence.

ARTICLE 13

Votes

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Member – that is, exporting and importing Members, respectively – as provided for in the following paragraphs of this Article.

(2) Each Member shall have five basic votes.

(3) The remaining votes of exporting Members shall be divided among such Members in proportion to the average volume of their respective exports of coffee to all destinations in the preceding four calendar years.

(4) The remaining votes of importing Members shall be divided among such Members in proportion to the average volume of their respective imports of coffee in the preceding four calendar years.

(5) The distribution of votes shall be determined by the Council in accordance with the provisions of this Article at the beginning of each coffee year and shall remain in effect during that year, except as provided for in paragraph (6) of this Article.

(6) The Council shall provide for the redistribution of votes in accordance with the provisions of this Article whenever there is a change in the membership of the Organization or if the voting rights of a Member are suspended or regained under the provisions of Article 25 or 42.

(7) No Member shall hold more than 400 votes.

(8) There shall be no fractional votes.

ARTICLE 14

Voting procedure of the Council

(1) Each Member shall be entitled to cast the number of votes it holds and shall not be entitled to divide its votes. However, a Member may cast differently any votes which it holds under the provisions of paragraph (2) of this Article.

(2) Any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (7) of Article 13 shall not apply in this case.

ARTICLE 15

Decisions of the Council

(1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided for in this Agreement.

(2) The following procedure shall apply with respect to any decision by the Council which under the provisions of this Agreement requires a distributed two-thirds majority vote:

- (a) if a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;

- (b) if a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less exporting or two or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;
 - (c) if a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting or one importing Member, the proposal shall be considered adopted; and
 - (d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.
- (3) Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

ARTICLE 16

Cooperation with other organizations

- (1) The Council may make arrangements for consultation and cooperation with the United Nations and its specialized agencies and with other appropriate intergovernmental organizations. It shall take full advantage of the facilities of the Common Fund for Commodities and other sources of funding. Such arrangements may include financial arrangements which the Council considers appropriate for achieving the objectives of this Agreement. However, in respect of the implementation of any project under such arrangements the Organization shall not incur any financial obligations for guarantees given by individual Members or other entities. No Member shall be responsible by reason of its membership of the Organization for any liability arising from borrowing or lending by any other Member or entity in connection with such projects.
- (2) Where possible, the Organization may also collect from Members, non-members, and from donor and other agencies, information on development projects and programmes focussing on the coffee sector. Where appropriate, and with the agreement of the parties concerned, the Organization may make this information available to such other organizations as well as to Members.

CHAPTER VII — THE EXECUTIVE BOARD

ARTICLE 17

Composition and meetings of the Executive Board

(1) The Executive Board shall consist of eight exporting Members and eight importing Members elected for each coffee year in accordance with the provisions of Article 18. Members represented in the Executive Board may be re-elected.

(2) Each Member represented in the Executive Board shall appoint one representative and, if it so desires, one or more alternates. Each Member represented in the Executive Board may also designate one or more advisers to its representative or alternates.

(3) The Executive Board shall have a Chairman and a Vice-Chairman, who shall be elected by the Council for each coffee year and may be re-elected. These officers shall not be paid by the Organization. Neither the Chairman nor the Vice-Chairman acting as Chairman shall have the right to vote in the meetings of the Executive Board. His or her alternate will in such case exercise the voting rights of the Member. As a general rule, the Chairman and the Vice-Chairman for each coffee year shall be elected from among the representatives of the same category of membership.

(4) The Executive Board shall normally meet at the seat of the Organization, but may meet elsewhere if the Council so decides by a distributed two-thirds majority vote. In case of acceptance by the Council of an invitation by a Member to host the meeting of the Executive Board, the provisions of paragraph (2) of Article 12 concerning Council sessions shall also apply.

(5) The quorum required for an Executive Board meeting to take decisions shall be the presence of more than half of the number of exporting and importing Members elected to the Executive Board representing respectively at least two-thirds of the votes for each category. If on the opening of an Executive Board meeting there is no quorum, the Chairman of the Executive Board shall postpone the opening of the meeting for at least two hours. If there is still no quorum at the new time set, the Chairman may again postpone the opening of the meeting for at least a further two hours. If at the end of this new postponement there is

still no quorum, the quorum required for taking decisions shall be the presence of more than half of the number of exporting and importing Members elected to the Executive Board representing respectively at least half of the votes for each category.

ARTICLE 18

Election of the Executive Board

(1) The exporting and the importing Members of the Executive Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the provisions of the following paragraphs of this Article.

(2) Each Member shall cast for a single candidate all the votes to which it is entitled under the provisions of Article 13. A Member may cast for another candidate any votes which it holds under the provisions of paragraph (2) of Article 14.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If, under the provisions of paragraph (3) of this Article, less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot the minimum number of votes required for election shall be successively diminished by five until eight candidates are elected.

(5) Any Member which did not vote for any of the Members elected shall assign its votes to one of them, subject to the provisions of paragraphs (6) and (7) of this Article.

(6) A Member shall be deemed to have received the number of votes cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member exceed 499, Members which voted for, or assigned their votes to, such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or re-assign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

ARTICLE 19

Competence of the Executive Board

(1) The Executive Board shall be responsible to and work under the general direction of the Council.

(2) The Council may, by a distributed two-thirds majority vote, delegate to the Executive Board the exercise of any or all of its powers other than the following:

- (a) approval of the Administrative Budget and assessment of contributions under the provisions of Article 24;
- (b) suspension of the voting rights of a Member under the provisions of Article 42;
- (c) decisions on disputes under the provisions of Article 42;
- (d) establishment of conditions for accession under the provisions of Article 46;
- (e) a decision to exclude a Member under the provisions of Article 50;
- (f) a decision concerning the negotiation of a new Agreement under the provisions of Article 32, or the extension or termination of this Agreement under the provisions of Article 52; and
- (g) recommendation of amendments to Members under the provisions of Article 53.

(3) The Council may, by a distributed simple majority vote, at any time revoke any powers which have been delegated to the Executive Board.

(4) The Executive Board shall examine the draft Administrative Budget presented by the Executive Director and submit it to the Council with its recommendations for approval, elaborate the annual work plan of the Organization, decide on administrative and financial matters concerning the operation of the Organization other than those matters reserved for the Council

under the terms of paragraph (2) of this Article, and examine projects and programmes on coffee matters, which shall be submitted to the Council for approval. The Executive Board shall report to the Council. Decisions of the Executive Board shall enter into force if no objection from a Member of the Council is received within five working days of the report of the Executive Board to the Council, or within five working days of circulation of the summary of the decisions reached by the Executive Board should the Council not meet during the same month as the Executive Board. Nevertheless all Members shall have the right of appeal to the Council against any decision of the Executive Board.

(5) The Executive Board may set up any committees or working groups, as it considers necessary.

ARTICLE 20

Voting procedure of the Executive Board

(1) Each Member of the Executive Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 18. Voting by proxy shall not be allowed. A Member of the Executive Board shall not be entitled to divide its votes.

(2) Any decision taken by the Executive Board shall require the same majority as such decision would require if taken by the Council.

CHAPTER VIII — THE PRIVATE COFFEE SECTOR

ARTICLE 21

The World Coffee Conference

(1) The Council shall make arrangements to hold, at appropriate intervals, a World Coffee Conference (hereinafter referred to as the Conference), which shall be composed of exporting and importing Members, private sector representatives, and other interested participants, including participants from non-member countries. The Council, in coordination with the Chairman of the Conference, shall ensure that the Conference contributes to furthering the objectives of this Agreement.

(2) The Conference shall have a Chairman who shall not be paid by the Organization. The Chairman shall be appointed by the Council for an appropriate period, and shall be invited to participate in meetings of the Council as an observer.

(3) The Council shall decide on the form, title, subject matter and timing of the Conference, in consultation with the Private Sector Consultative Board. The Conference shall be held normally at the seat of the Organization, during a session of the Council. If the Council decides to accept an invitation by a Member to hold a session in its territory, the Conference may also be held in that territory, in which case the additional costs to the Organization involved above those incurred when the session is held at the seat of the Organization shall be borne by the country hosting the session.

(4) Unless the Council by a distributed two-thirds majority vote decides otherwise, the Conference shall be self-financing.

(5) The Chairman of the Conference shall report the conclusions of each session to the Council.

ARTICLE 22

The Private Sector Consultative Board

(1) The Private Sector Consultative Board (hereinafter referred to as the PSCB) shall be a consultative body which may make recommendations on any

consultations made by the Council and may invite the Council to give consideration to matters related to this Agreement.

(2) The PSCB shall consist of eight representatives of the private sector in exporting countries and eight representatives of the private sector in importing countries.

(3) Members of the PSCB shall be representatives of associations or bodies designated by the Council every two coffee years, and may be re-appointed. The Council in so doing shall endeavour to designate:

- (a) two private sector coffee associations or bodies from exporting countries or regions representing each of the four groups of coffee, preferably representing both growers and exporters, together with one or more alternates for each representative; and
- (b) eight private sector coffee associations or bodies from importing countries, whether Members or non-members, preferably representing both importers and roasters, together with one or more alternates for each representative.

(4) Each member of the PSCB may designate one or more advisers.

(5) The PSCB shall have a Chairman and a Vice-Chairman elected from among its members, for a period of one year. These officers may be re-elected. The Chairman and the Vice-Chairman shall not be paid by the Organization. The Chairman shall be invited to participate in meetings of the Council as an observer.

(6) The PSCB shall normally meet at the seat of the Organization, during regular sessions of the Council. In case of acceptance by the Council of an invitation by a Member to hold a meeting in its territory, the PSCB shall also meet in that territory, in which case the additional costs to the Organization involved above those incurred when the meeting is held at the seat of the Organization shall be borne by the country or private sector organization hosting the meeting.

(7) The PSCB may hold special meetings subject to approval by the Council.

(8) The PSCB shall submit regular reports to the Council.

(9) The PSCB shall establish its own rules of procedure, consistent with the provisions of this Agreement.

CHAPTER IX — FINANCE

ARTICLE 23

Finance

- (1) The expenses of delegations to the Council, representatives on the Executive Board and representatives on any of the committees of the Council or the Executive Board shall be met by their respective Governments.
- (2) The other expenses necessary for the administration of this Agreement shall be met by annual contributions from the Members assessed in accordance with the provisions of Article 24, together with revenues from sales of specific services to Members and the sale of information and studies generated under the provisions of Articles 29 and 31.
- (3) The financial year of the Organization shall be the same as the coffee year.

ARTICLE 24

Determination of the Administrative Budget and assessment of contributions

- (1) During the second half of each financial year, the Council shall approve the Administrative Budget of the Organization for the following financial year and shall assess the contribution of each Member to that Budget. A draft Administrative Budget shall be prepared by the Executive Director under the supervision of the Executive Board in accordance with the provisions of paragraph (4) of Article 19.
- (2) The contribution of each Member to the Administrative Budget for each financial year shall be in the proportion which the number of its votes at the time the Administrative Budget for that financial year is approved bears to the total votes of all the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (5) of Article 13 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without

regard to the suspension of the voting rights of any Member or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

ARTICLE 25

Payment of contributions

(1) Contributions to the Administrative Budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the Administrative Budget within six months of the date on which the contribution is due, its voting rights, its right to be eligible for election to the Executive Board and its right to have its votes cast in the Executive Board shall be suspended until its contribution has been paid in full. However, unless the Council by a distributed two-thirds majority vote so decides, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under this Agreement.

(3) Any Member whose voting rights have been suspended either under the provisions of paragraph (2) of this Article or under the provisions of Article 42 shall nevertheless remain responsible for the payment of its contribution.

ARTICLE 26

Liabilities

(1) The Organization, functioning as specified in paragraph (3) of Article 7, shall not have power to incur any obligation outside the scope of this Agreement, and shall not be taken to have been authorized by the Members to do so; in particular, it shall not have the capacity to borrow money. In exercising its capacity to contract, the Organization shall incorporate in its contracts the terms of this Article in such a way as to bring them to the notice of the other parties entering into contracts with the Organization, but any failure to

incorporate such terms shall not invalidate such a contract or render it *ultra vires*.

(2) A Member's liability is limited to the extent of its obligations regarding contributions specifically provided for in this Agreement. Third parties dealing with the Organization shall be deemed to have notice of the provisions of this Agreement regarding the liabilities of Members.

ARTICLE 27

Audit and publication of accounts

As soon as possible and not later than six months after the close of each financial year, an independently audited statement of the Organization's assets, liabilities, income and expenditure during that financial year shall be prepared. This statement shall be presented to the Council for approval at its earliest forthcoming session.

**CHAPTER X — THE EXECUTIVE DIRECTOR
AND THE STAFF**

ARTICLE 28

The Executive Director and the staff

- (1) The Council shall appoint the Executive Director. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar intergovernmental organizations.
- (2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of this Agreement.
- (3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.
- (4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, the coffee trade or the transportation of coffee.
- (5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

CHAPTER XI — INFORMATION, STUDIES AND SURVEYS

ARTICLE 29

Information

(1) The Organization shall act as a centre for the collection, exchange and publication of:

- (a) statistical information on world production, prices, exports, imports and re-exports, distribution and consumption of coffee; and
- (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of coffee.

(2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on coffee production, production trends, exports, imports and re-exports, distribution, consumption, stocks, prices and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. Members, in so far as is possible, shall furnish information requested in as detailed, timely and accurate a manner as is practicable.

(3) The Council shall establish a system of indicator prices and shall provide for the publication of a daily composite indicator price which should reflect actual market conditions.

(4) If a Member fails to supply or finds difficulty in supplying within a reasonable time statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

ARTICLE 30

Certificates of Origin

(1) In order to facilitate the collection of statistics on the international coffee trade and to ascertain the quantities of coffee which have been exported by each

exporting Member, the Organization shall establish a system of Certificates of Origin, governed by rules approved by the Council.

(2) Every export of coffee by an exporting Member shall be covered by a valid Certificate of Origin. Certificates of Origin shall be issued, in accordance with the rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization.

(3) Each exporting Member shall notify the Organization of the government or non-governmental agency which is to perform the functions specified in paragraph (2) of this Article. The Organization shall specifically approve a non-governmental agency in accordance with the rules approved by the Council.

(4) An exporting Member, on an exceptional basis and with proper justification, may submit, for approval by the Council, a request to allow data conveyed in Certificates of Origin concerning its exports of coffee to be transmitted to the Organization using an alternative method.

ARTICLE 31

Studies and surveys

(1) The Organization shall promote the preparation of studies and surveys concerning the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, and the opportunities for expansion of coffee consumption for traditional and possible new uses.

(2) In order to carry out the provisions of paragraph (1) of this Article, the Council shall adopt, at its second regular session of each coffee year, a draft annual work programme of studies and surveys, with estimated resource requirements, prepared by the Executive Director.

(3) The Council may approve the undertaking by the Organization of studies and surveys to be conducted jointly or in cooperation with other organizations and institutions. In such cases, the Executive Director shall present to the Council a detailed account of the resource requirements from the Organization and from the partner or partners involved with the project.

(4) The studies and surveys to be promoted by the Organization pursuant to the provisions of this Article shall be financed by resources included in the Administrative Budget, prepared in accordance with the provisions of paragraph (1) of Article 24, and shall be undertaken by members of the staff of the Organization and consultants as required.

CHAPTER XII — GENERAL PROVISIONS

ARTICLE 32

Preparations for a new Agreement

- (1) The Council may examine the possibility of negotiating a new International Coffee Agreement.
- (2) In order to carry out this provision, the Council shall examine the progress made by the Organization in achieving the objectives of this Agreement as specified in Article 1.

ARTICLE 33

Removal of obstacles to consumption

- (1) Members recognize the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.
- (2) Members recognize that there are at present in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular:
 - (a) import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of government monopolies and official purchasing agencies, and other administrative rules and commercial practices;
 - (b) export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
 - (c) internal trade conditions and domestic and regional legal and administrative provisions which may affect consumption.
- (3) Having regard to the objectives stated above and to the provisions of paragraph (4) of this Article, Members shall endeavour to pursue tariff reductions on coffee or to take other action to remove obstacles to increased consumption.

(4) Taking into account their mutual interest, Members undertake to seek ways and means by which the obstacles to increased trade and consumption referred to in paragraph (2) of this Article may be progressively reduced and eventually, wherever possible, eliminated, or by which the effects of such obstacles may be substantially diminished.

(5) Taking into account any commitments undertaken under the provisions of paragraph (4) of this Article, Members shall inform the Council annually of all measures adopted with a view to implementing the provisions of this Article.

(6) The Executive Director shall prepare periodically a survey of the obstacles to consumption to be reviewed by the Council.

(7) The Council may, in order to further the purposes of this Article, make recommendations to Members which shall report as soon as possible to the Council on the measures adopted with a view to implementing such recommendations.

ARTICLE 34

Promotion

(1) Members recognize the need to promote, encourage and increase the consumption of coffee, and shall endeavour to encourage activities undertaken in this respect.

(2) The Promotion Committee, which shall be composed of all Members of the Organization, shall promote coffee consumption by appropriate activities, including information campaigns, research and studies related to coffee consumption.

(3) Such promotion activities shall be financed by resources which may be pledged by Members, non-members, other organizations and the private sector at meetings of the Promotion Committee.

(4) Specific promotion projects may also be financed by voluntary contributions from Members, non-members, other organizations and the private sector.

(5) The Council shall establish separate accounts for the purposes of paragraphs (3) and (4) of this Article.

(6) The Promotion Committee shall establish its own rules of procedure, as well as establish the pertinent regulations for the participation of non-members, other organizations and the private sector consistent with the provisions of this Agreement. It shall report regularly to the Council.

ARTICLE 35

Measures related to processed coffee

Members recognize the need of developing countries to broaden the base of their economies through, inter alia, industrialization and the export of manufactured products, including the processing of coffee and the export of processed coffee, as referred to in sub-paragraphs (d), (e), (f) and (g) of paragraph (1) of Article 2. In this connection, Members shall avoid the adoption of governmental measures which could cause disruption to the coffee sector of other Members. Members are encouraged to consult on the introduction of any such measures which might be considered to pose a risk of disruption. If these consultations do not lead to a mutually satisfactory solution, parties may invoke the procedures provided for in Articles 41 and 42.

ARTICLE 36

Mixtures and substitutes

(1) Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of 95 percent green coffee as the basic raw material.

(2) The Council may request any Member to take the steps necessary to ensure observance of the provisions of this Article.

(3) The Executive Director shall submit to the Council a periodic report on compliance with the provisions of this Article.

ARTICLE 37

**Consultation and cooperation with
non-governmental organizations**

Without prejudice to the provisions of Articles 16, 21 and 22, the Organization shall maintain links with appropriate non-governmental organizations concerned with international commerce in coffee and with experts in coffee matters.

ARTICLE 38

Established coffee trade channels

Members shall conduct their activities within the framework of this Agreement in a manner consonant with established trade channels and shall refrain from discriminatory sales practices. In carrying out these activities they shall endeavour to take due account of the legitimate interests of the coffee trade and industry.

ARTICLE 39

Sustainable coffee economy

Members shall give due consideration to the sustainable management of coffee resources and processing, bearing in mind the principles and objectives on sustainable development contained in Agenda 21 agreed at the United Nations Conference on Environment and Development, held in Rio de Janeiro in 1992.

ARTICLE 40

Standard of living and working conditions

Members shall give consideration to improving the standard of living and working conditions of populations engaged in the coffee sector, consistent with their stage of development, bearing in mind internationally recognized principles on these matters. Furthermore, Members agree that labour standards shall not be used for protectionist trade purposes.

CHAPTER XIII — CONSULTATIONS, DISPUTES AND COMPLAINTS

ARTICLE 41 Consultations

Each Member shall accord sympathetic consideration to, and shall afford adequate opportunity for, consultation regarding such representations as may be made by another Member with respect to any matter relating to this Agreement. In the course of such consultation, on request by either party and with the consent of the other, the Executive Director shall establish an independent panel which shall use its good offices with a view to conciliating the parties. The costs of the panel shall not be chargeable to the Organization. If a party does not agree to the establishment of a panel by the Executive Director, or if the consultation does not lead to a solution, the matter may be referred to the Council in accordance with the provisions of Article 42. If the consultation does lead to a solution, it shall be reported to the Executive Director who shall distribute the report to all Members.

ARTICLE 42 Disputes and complaints

- (1) Any dispute concerning the interpretation or application of this Agreement which is not settled by negotiation shall, at the request of any Member party to the dispute, be referred to the Council for decision.
- (2) In any case where a dispute has been referred to the Council under the provisions of paragraph (1) of this Article, a majority of Members, or Members holding not less than one third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.
- (3) (a) Unless the Council unanimously agrees otherwise, the advisory panel shall consist of:
 - (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;

- (ii) two such persons nominated by the importing Members; and
 - (iii) a chairman selected unanimously by the four persons nominated under the provisions of sub-paragraphs (i) and (ii) or, if they fail to agree, by the Chairman of the Council.
- (b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.
 - (c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.
 - (d) The expenses of the advisory panel shall be paid by the Organization.
- (4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.
- (5) The Council shall rule on any dispute brought before it within six months of submission of such dispute for its consideration.
- (6) Any complaint that any Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council which shall make a decision on the matter.
- (7) No Member shall be found to have been in breach of its obligations under this Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of its obligations under this Agreement shall specify the nature of the breach.
- (8) If the Council finds that a Member is in breach of its obligations under this Agreement, it may, without prejudice to other enforcement measures provided for in other Articles of this Agreement, by a distributed two-thirds majority vote, suspend such Member's voting rights in the Council and its right to have its votes cast in the Executive Board until it fulfils its obligations, or the Council may decide to exclude such Member from the Organization under the provisions of Article 50.
- (9) A Member may seek the prior opinion of the Executive Board in a matter of dispute or complaint before the matter is discussed by the Council.

CHAPTER XIV — FINAL PROVISIONS

ARTICLE 43

Signature

This Agreement shall be open for signature at the United Nations headquarters from 1 November 2000 until and including 25 September 2001 by Contracting Parties to the International Coffee Agreement 1994 or the International Coffee Agreement 1994 as extended, and Governments invited to the session of the International Coffee Council at which this Agreement was negotiated.

ARTICLE 44

Ratification, acceptance or approval

(1) This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.

(2) Except as provided for in Article 45, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 25 September 2001. However, the Council may decide to grant extensions of time to signatory Governments which are unable to deposit their instruments by that date. Such decisions shall be transmitted by the Council to the Secretary-General of the United Nations.

ARTICLE 45

Entry into force

(1) This Agreement shall enter into force definitively on 1 October 2001 if by that date Governments representing at least 15 exporting Members holding at least 70 percent of the votes of the exporting Members and at least 10 importing Members holding at least 70 percent of the votes of the importing Members, calculated as at 25 September 2001, without reference to possible suspension under the terms of Articles 25 and 42, have deposited instruments of ratification, acceptance or approval. Alternatively, it shall enter into force definitively at any time after 1 October 2001 if it is provisionally in force in accordance with the

provisions of paragraph (2) of this Article and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance or approval.

(2) This Agreement may enter into force provisionally on 1 October 2001. For this purpose, a notification by a signatory Government or by any other Contracting Party to the International Coffee Agreement 1994 as extended, containing an undertaking to apply this new Agreement provisionally, in accordance with its laws and regulations, and to seek ratification, acceptance or approval in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 25 September 2001, shall be regarded as equal in effect to an instrument of ratification, acceptance or approval. A Government which undertakes to apply this Agreement provisionally, in accordance with its laws and regulations, pending the deposit of an instrument of ratification, acceptance or approval shall be regarded as a provisional Party thereto until it deposits its instrument of ratification, acceptance or approval, or until and including 30 June 2002 whichever is the earlier. The Council may grant an extension of the time within which any Government which is applying this Agreement provisionally may deposit its instrument of ratification, acceptance or approval.

(3) If this Agreement has not entered into force definitively or provisionally on 1 October 2001 under the provisions of paragraph (1) or (2) of this Article, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made notifications containing an undertaking to apply this Agreement provisionally, in accordance with their laws and regulations, and to seek ratification, acceptance or approval may, by mutual consent, decide that it shall enter into force among themselves. Similarly, if this Agreement has entered into force provisionally but has not entered into force definitively on 31 March 2002, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made the notifications referred to in paragraph (2) of this Article, may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

ARTICLE 46

Accession

(1) The Government of any State member of the United Nations or of any of its specialized agencies may accede to this Agreement upon conditions which shall be established by the Council.

(2) Instruments of accession shall be deposited with the Secretary-General of the United Nations. The accession shall take effect upon deposit of the instrument.

ARTICLE 47

Reservations

Reservations may not be made with respect to any of the provisions of this Agreement.

ARTICLE 48

Extension to designated territories

(1) Any Government may, at the time of signature or deposit of an instrument of ratification, acceptance, approval, provisional application or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is responsible; this Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under the provisions of Article 5 in respect of any of the territories for whose international relations it is responsible or which desires to authorize any such territory to become part of a Member group formed under the provisions of Article 6, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval, provisional application or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under the provisions of paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall cease

to extend to the territory named in the notification. This Agreement shall cease to extend to such territory from the date of such notification.

(4) When a territory to which this Agreement has been extended under the provisions of paragraph (1) of this Article subsequently attains its independence, the Government of the new State may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, become a Contracting Party to this Agreement. The Council may grant an extension of the time within which such notification may be made.

ARTICLE 49

Voluntary withdrawal

Any Contracting Party may withdraw from this Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.

ARTICLE 50

Exclusion

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by a distributed two-thirds majority vote, exclude such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, such Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a Party to this Agreement.

ARTICLE 51

Settlement of accounts with withdrawing or excluded Members

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member and such Member shall

remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph (2) of Article 53, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has ceased to participate in this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be liable for payment of any part of the deficit, if any, of the Organization upon termination of this Agreement.

ARTICLE 52

Duration and termination

(1) This Agreement shall remain in force for a period of six years until 30 September 2007 unless extended under the provisions of paragraph (2) of this Article or terminated under the provisions of paragraph (3) of this Article.

(2) The Council may, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to extend this Agreement beyond 30 September 2007 for one or more successive periods not to exceed six years in total. Any Member which does not accept any such extension of this Agreement shall so inform the Council and the Secretary-General of the United Nations in writing before the commencement of the period of extension and shall cease to be a Party to this Agreement from the beginning of the period of extension.

(3) The Council may at any time, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate this Agreement. Termination shall take effect on such date as the Council shall decide.

(4) Notwithstanding the termination of this Agreement, the Council shall remain in being for as long as necessary to take such decisions as are needed during the period of time required for the liquidation of the Organization, settlement of its accounts and disposal of its assets.

(5) Any decision taken with respect to the duration and/or termination of this Agreement and any notification received by the Council pursuant to this Article shall be duly transmitted by the Council to the Secretary-General of the United Nations.

ARTICLE 53
Amendment

(1) The Council may, by a distributed two-thirds majority vote, recommend an amendment of this Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 70 percent of the exporting countries holding at least 75 percent of the votes of the exporting Members, and from Contracting Parties representing at least 70 percent of the importing countries holding at least 75 percent of the votes of the importing Members. The Council shall fix a time within which Contracting Parties shall notify the Secretary-General of the United Nations of their acceptance of the amendment. If, on expiry of such time limit, the percentage requirements for the entry into effect of the amendment have not been met, the amendment shall be considered withdrawn.

(2) Any Contracting Party which has not notified acceptance of an amendment within the period fixed by the Council, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall cease to participate in this Agreement from the date on which such amendment becomes effective.

(3) The Council shall notify the Secretary-General of the United Nations of any amendments distributed to the Contracting Parties under this Article.

ARTICLE 54
Supplementary and transitional provisions

The following shall apply in relation to the International Coffee Agreement 1994, as extended:

- (a) all acts by or on behalf of the Organization or any of its organs under the International Coffee Agreement 1994 as extended, in

effect on 30 September 2001, the terms of which do not provide for expiry on that date, shall remain in effect unless changed under the provisions of this Agreement; and

- (b) all decisions required to be taken by the Council during coffee year 2000/01 for application in coffee year 2001/02 shall be taken by the Council in coffee year 2000/01 and applied on a provisional basis as if this Agreement had already entered into force.

ARTICLE 55

Authentic texts of the Agreement

The texts of this Agreement in the English, French, Portuguese and Spanish languages shall all be equally authentic. The originals shall be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

ANNEX I

CONVERSION FACTORS FOR ROASTED, DECAFFEINATED, LIQUID AND SOLUBLE COFFEE AS DEFINED IN THE INTERNATIONAL COFFEE AGREEMENT 1994

Roasted coffee

To find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19.

Decaffeinated coffee

To find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 2.6 respectively.

Liquid coffee

To find the equivalent of liquid coffee to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 2.6.

Soluble coffee

To find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 2.6.

ACCORD INTERNATIONAL DE 2001 SUR LE CAFÉ



NATIONS UNIES
2000

ACCORD INTERNATIONAL DE 2001 SUR LE CAFÉ

PRÉAMBULE

Les Gouvernements Parties au présent Accord,

Reconnaissant que le café revêt une importance exceptionnelle pour l'économie de nombreux pays qui dépendent dans une large mesure de ce produit pour leurs recettes d'exportation et, par conséquent, pour continuer leurs programmes de développement social et économique,

Reconnaissant l'importance du secteur du café qui est la seule source de revenus pour des millions de personnes, surtout dans les pays en voie de développement, et compte tenu du fait que, dans nombre de ces pays, la production relève de petites exploitations familiales,

Reconnaissant qu'il est nécessaire d'encourager la mise en valeur des ressources productives, d'élever et de maintenir l'emploi et le revenu dans l'industrie caféière des pays Membres et d'y obtenir ainsi des salaires équitables, un plus haut niveau de vie et de meilleures conditions de travail,

Considérant qu'une étroite coopération internationale dans le domaine des échanges de café permettra d'encourager la diversification et l'expansion de l'économie des pays producteurs de café et contribuera à l'amélioration des relations politiques et économiques entre pays exportateurs et pays importateurs de café ainsi qu'à l'accroissement de la consommation de café,

Reconnaissant qu'il est souhaitable d'éviter un déséquilibre entre la production et la consommation qui peut donner lieu à de fortes fluctuations de prix, préjudiciables aux producteurs comme aux consommateurs,

Considérant les liens qui existent entre la stabilité des échanges de café et la stabilité des marchés de produits manufacturés,

Prenant note des avantages obtenus grâce à la coopération internationale suscitée par la mise en oeuvre des Accords internationaux de 1962, 1968, 1976, 1983 et 1994 sur le café,

Sont convenus de ce qui suit :

CHAPITRE PREMIER – OBJECTIFS

ARTICLE PREMIER Objectifs

Les objectifs du présent Accord sont :

- 1) De promouvoir la coopération internationale sur les questions ayant trait au café;
- 2) De fournir un cadre pour les consultations intergouvernementales et les négociations, le cas échéant, sur les questions ayant trait au café et sur les moyens de réaliser un équilibre judicieux entre l'offre et la demande mondiales dans des conditions qui assureront aux consommateurs un approvisionnement suffisant de café à des prix équitables et aux producteurs des débouchés à des prix rémunérateurs qui permettront d'équilibrer de façon durable la production et la consommation;
- 3) De constituer, pour les questions ayant trait au café, une instance de consultations avec le secteur privé;
- 4) De faciliter l'expansion et la transparence du commerce international du café;
- 5) De servir de centre pour le recueil, la diffusion et la publication de renseignements économiques et techniques, de statistiques et d'études, ainsi que d'éléments de recherche et de développement sur des questions caféières, et de promouvoir ces activités;
- 6) D'encourager les Membres à développer une économie caféière durable;
- 7) De promouvoir, d'encourager et d'augmenter la consommation du café;
- 8) D'analyser et de guider la préparation de projets, dans l'intérêt de l'économie caféière mondiale, pour soumission consécutive aux organismes donateurs ou de financement, selon les cas;
- 9) De promouvoir la qualité; et
- 10) De promouvoir des programmes de formation et d'information afin de contribuer au transfert, vers les Membres, de technologies appropriées pour le café.

CHAPITRE II – DÉFINITIONS

ARTICLE 2 Définitions

Aux fins du présent Accord :

1) *Café* désigne le grain et la cerise du caféier, qu'il s'agisse de café en parche, de café vert ou de café torréfié, et comprend le café moulu, le café décaféiné, le café liquide et le café soluble. Dans les meilleurs délais après l'entrée en vigueur du présent Accord, le Conseil procède au passage en revue des facteurs de conversion des types de cafés énumérés dans les alinéas d), e), f) et g) ci-après. Trois ans plus tard, il procède à un examen analogue. Après chacun de ces examens, le Conseil, par une majorité répartie des deux tiers des voix, détermine et publie les facteurs de conversion appropriés. Avant le premier passage en revue, et si le Conseil n'est pas en mesure de statuer, les facteurs de conversion sont ceux qui ont été utilisés dans l'Accord international de 1994 sur le Café, lesquels sont énumérés dans l'Annexe I du présent Accord. Sous réserve de ces dispositions, les termes figurant ci-dessous ont la signification suivante :

- a) *Café vert* désigne tout café en grain, départché, avant torréfaction;
 - b) *Cerise de café séchée* désigne le fruit séché du caféier; l'équivalent en café vert des cerises de café séchées s'obtient en multipliant par 0,50 le poids net des cerises séchées;
 - c) *Café en parche* désigne le grain de café vert dans sa parche; l'équivalent en café vert du café en parche s'obtient en multipliant par 0,80 le poids net du café en parche;
 - d) *Café torréfié* désigne le café vert torréfié à un degré quelconque et comprend le café moulu;
 - e) *Café décaféiné* désigne le café vert, torréfié ou soluble, après extraction de caféine;
 - f) *Café liquide* désigne les solides solubles dans l'eau obtenus à partir du café torréfié et présentés sous forme liquide; et
 - g) *Café soluble* désigne les solides, déshydratés et solubles dans l'eau, obtenus à partir du café torréfié.
- 2) *Sac* désigne 60 kilogrammes, soit 132,276 livres de café vert; *tonne* désigne une masse de 1 000 kilogrammes, soit 2 204,6 livres; *livre* désigne 453,597 grammes.
- 3) *Année caféière* désigne la période de douze mois qui va du 1er octobre au 30 septembre.
- 4) *Organisation* signifie l'Organisation internationale du Café; Conseil signifie le Conseil international du Café.
- 5) *Partie Contractante* signifie un gouvernement ou une organisation intergouvernementale mentionné au paragraphe 3) de l'Article 4 qui a déposé un instrument de ratification, d'acceptation, d'approbation ou d'application provi-

soire du présent Accord en vertu des Articles 44 et 45 ou fait adhésion à cet Accord en vertu de l'Article 46.

6) *Membre* signifie une Partie Contractante; un ou des territoires désignés qui ont été déclarés comme Membre séparé en vertu de l'Article 5; plusieurs Parties Contractantes, plusieurs territoires désignés, ou plusieurs Parties Contractantes et territoires désignés qui font partie de l'Organisation en tant que groupe Membre, en vertu de l'Article 6.

7) *Membre exportateur* ou *pays exportateur* désigne respectivement un Membre ou un pays qui est exportateur net de café, c'est-à-dire un Membre ou un pays dont les exportations dépassent les importations.

8) *Membre importateur* ou *pays importateur* désigne respectivement un Membre ou un pays qui est importateur net de café, c'est-à-dire un Membre ou un pays dont les importations dépassent les exportations.

9) *Majorité répartie simple* signifie un vote requérant plus de la moitié des voix exprimées par les Membres exportateurs présents votant et plus de la moitié des voix exprimées par les Membres importateurs présents votant, comptées séparément.

10) *Majorité répartie des deux tiers* signifie un vote requérant plus des deux tiers des voix exprimées par les Membres exportateurs présents votant et plus des deux tiers des voix exprimées par les Membres importateurs présents votant, comptées séparément.

11) *Entrée en vigueur* signifie, sauf indication contraire, la date à laquelle l'Accord entre en vigueur, provisoirement ou définitivement.

CHAPITRE III – ENGAGEMENTS GÉNÉRAUX DES MEMBRES

ARTICLE 3

Engagements généraux des Membres

- 1) Les Membres s'engagent à prendre toutes les mesures nécessaires pour leur permettre de remplir les obligations que leur impose le présent Accord et de coopérer pleinement entre eux pour obtenir la réalisation des objectifs de cet Accord; les Membres s'engagent en particulier à fournir tous les renseignements nécessaires pour faciliter le fonctionnement de l'Accord.
- 2) Les Membres reconnaissent que les certificats d'origine constituent une source importante de renseignements sur les échanges de café. En conséquence, les Membres exportateurs assument la responsabilité de veiller à ce que les certificats d'origine soient correctement délivrés et utilisés à bon escient, conformément à la réglementation établie par le Conseil.
- 3) Les Membres reconnaissent en outre que les renseignements sur les réexportations sont également importants pour procéder à l'analyse appropriée de l'économie caféière mondiale. En conséquence, les Membres importateurs s'engagent à fournir des renseignements réguliers et précis sur les réexportations, sous la forme et de la manière qui sont déterminées par le Conseil.

CHAPITRE IV – MEMBRES

ARTICLE 4

Membres de l'Organisation

- 1) Chaque Partie Contractante constituée, avec ceux des territoires auxquels l'Accord s'applique en vertu du paragraphe 1) de l'Article 48, un seul et même Membre de l'Organisation, sous réserve des dispositions prévues aux Articles 5 et 6.
- 2) Dans des conditions à convenir par le Conseil, un Membre peut changer de catégorie.
- 3) Toute mention du mot Gouvernement dans le présent Accord est réputée valoir pour la Communauté européenne ou une organisation intergouvernementale ayant des responsabilités comparables en ce qui concerne la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base.
- 4) Une telle organisation intergouvernementale n'a pas elle-même de voix mais, en cas de vote sur des questions relevant de sa compétence, elle est autorisée à disposer des voix de ses États Membres, et elle les exprime en bloc. Dans ce cas, les États Membres de cette organisation intergouvernementale ne sont pas autorisés à exercer individuellement leurs droits de vote.
- 5) Une telle organisation intergouvernementale n'est pas éligible au Comité exécutif au titre du paragraphe 1) de l'Article 17 mais peut participer aux discussions du Comité exécutif sur les questions relevant de sa compétence. En cas de vote sur des questions relevant de sa compétence et par dérogation aux dispositions du paragraphe 1) de l'Article 20, les voix dont ses États Membres sont autorisés à disposer au Comité exécutif sont exprimées en bloc par l'un quelconque de ces États Membres.

ARTICLE 5

Participation séparée de territoires désignés

Toute Partie Contractante qui est importatrice nette de café peut, à tout moment, par la notification prévue au paragraphe 2) de l'Article 48, déclarer qu'elle participe à l'Organisation indépendamment de tout territoire qu'elle désigne parmi ceux dont elle assure la représentation internationale qui sont exportateurs nets de café. Dans ce cas, le territoire métropolitain et les territoires non désignés constituent un seul et même Membre, et les territoires désignés ont, individuellement ou collectivement selon les termes de la notification, la qualité de Membre distinct.

ARTICLE 6
Participation en groupe

1) Deux ou plusieurs Parties Contractantes qui sont exportatrices nettes de café peuvent, par notification adressée au Conseil et au Secrétaire général de l'Organisation des Nations Unies lors du dépôt de leurs instruments respectifs de ratification, d'acceptation, d'approbation, d'application provisoire ou d'adhésion, déclarer qu'elles sont Membres de l'Organisation en tant que groupe. Un territoire auquel le présent Accord s'applique en vertu du paragraphe 1) de l'Article 48 peut faire partie d'un tel groupe si le gouvernement de l'État qui assure ses relations internationales a adressé la notification prévue au paragraphe 2) de l'Article 48. Ces Parties Contractantes et ces territoires désignés doivent remplir les conditions suivantes :

- a) Se déclarer disposés à accepter la responsabilité, aussi bien individuelle que collective, du respect des obligations du groupe; et
- b) Prouver par la suite à la satisfaction du Conseil :
 - i) Que le groupe a l'organisation nécessaire à l'application d'une politique commune en matière de café, et qu'ils ont les moyens de s'acquitter, conjointement avec les autres membres du groupe, des obligations que leur impose le présent Accord; et
 - ii) Qu'ils ont une politique commerciale et économique commune ou coordonnée en matière de café et une politique monétaire et financière coordonnée ainsi que les organes nécessaires à l'application de ces politiques, de façon que le Conseil soit assuré que le groupe est en mesure de se conformer à toutes les obligations collectives qui en découlent.

2) Tout groupe Membre reconnu aux termes de l'Accord international de 1994 sur le Café continue à être reconnu comme groupe à moins qu'il ne notifie au Conseil qu'il ne souhaite plus être reconnu comme tel.

3) Le groupe Membre constitue un seul et même Membre de l'Organisation, étant toutefois entendu que chaque membre du groupe sera traité en Membre distinct pour les questions qui relèvent des dispositions suivantes :

- a) Articles 11 et 12; et
- b) Article 51.

4) Les Parties Contractantes et les territoires désignés qui entrent en tant que groupe indiquent le gouvernement ou l'organisation qui les représentera au Conseil pour les questions dont traite le présent Accord, à l'exception de celles qui sont énumérées au paragraphe 3) du présent Article.

- 5) Le droit de vote du groupe s'exerce de la façon suivante :
- a) Le groupe Membre a, pour chiffre de base, le même nombre de voix qu'un seul pays Membre entré à titre individuel dans l'Organisation. Le gouvernement ou l'organisation qui représente le groupe reçoit ces voix et en dispose; et
 - b) Au cas où la question mise aux voix rentre dans le cadre des dispositions énoncées au paragraphe 3) du présent Article, les divers membres du groupe peuvent disposer séparément des voix que leur attribue le paragraphe 3) de l'Article 13, comme si chacun d'eux était un Membre individuel de l'Organisation, sauf que les voix du chiffre de base restent attribuées au gouvernement ou à l'organisation qui représente le groupe.
- 6) Toute Partie Contractante ou tout territoire désigné qui fait partie d'un groupe peut, par notification au Conseil, se retirer de ce groupe et devenir Membre distinct. Ce retrait prend effet lors de la réception de la notification par le Conseil. Quand un des membres d'un groupe s'en retire ou cesse d'être un Membre de l'Organisation, les autres membres du groupe peuvent demander au Conseil de maintenir ce groupe; le groupe conserve son existence à moins que le Conseil ne rejette cette demande. En cas de dissolution du groupe, chacun de ses ex-membres devient un Membre distinct. Un Membre qui a cessé d'appartenir à un groupe ne peut pas redevenir membre d'un groupe quelconque tant que le présent Accord reste en vigueur.
- 7) Toute Partie Contractante qui souhaite faire partie d'un groupe Membre après l'entrée en vigueur du présent Accord peut le faire par notification au Conseil à condition que :
- a) Les autres membres du groupe déclarent qu'ils sont disposés à accepter le Membre en question comme partie du groupe Membre; et
 - b) Elle notifie au Secrétaire général de l'Organisation des Nations Unies qu'elle fait partie du groupe.
- 8) Deux ou plusieurs Membres exportateurs peuvent, une fois que le présent Accord est entré en vigueur, demander à tout moment au Conseil l'autorisation de se constituer en groupe. Le Conseil les y autorise s'il constate qu'ils lui ont adressé la déclaration et les preuves exigées au paragraphe 1) du présent Article. Dès que le Conseil a donné cette autorisation, les dispositions des paragraphes 3), 4), 5) et 6) du présent Article deviennent applicables au groupe.

CHAPITRE V – ORGANISATION INTERNATIONALE DU CAFÉ

ARTICLE 7

Siège et structure de l'Organisation internationale du Café

- 1) L'Organisation internationale du Café créée par l'Accord international de 1962 sur le Café continue d'exister pour assurer la mise en oeuvre du présent Accord et en surveiller le fonctionnement.
- 2) L'Organisation a son siège à Londres, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix.
- 3) L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du Café et du Comité exécutif. Ceux-ci bénéficient du concours, le cas échéant, de la Conférence mondiale du Café, du Comité consultatif du secteur privé, du Comité de promotion et de comités spécialisés.

ARTICLE 8

Privilèges et immunités

- 1) L'Organisation possède la personnalité juridique. Elle a notamment la capacité de contracter, d'acquérir et d'aliéner des biens immobiliers et mobiliers, ainsi que d'ester en justice.
- 2) Le statut, les privilèges et les immunités de l'Organisation, du Directeur exécutif, des membres du personnel et des experts, ainsi que des représentants des pays Membres pendant les séjours que l'exercice de leurs fonctions les amène à effectuer sur le territoire du pays hôte continueront à être régis par l'Accord de siège conclu entre le Gouvernement hôte et l'Organisation en date du 28 mai 1969.
- 3) L'Accord de siège mentionné au paragraphe 2) du présent Article est indépendant du présent Accord. Toutefois, il prendrait fin :
 - a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;
 - b) Dans le cas où le siège de l'Organisation serait transféré hors du territoire du Gouvernement hôte; ou
 - c) Dans le cas où l'Organisation cesserait d'exister.
- 4) L'Organisation peut conclure avec un ou plusieurs autres Membres des accords qui devront recevoir l'approbation du Conseil, portant sur les privilèges et immunités qui pourraient être nécessaires pour le bon fonctionnement du présent Accord.
- 5) Les gouvernements des pays Membres autres que le Gouvernement hôte accordent à l'Organisation les mêmes facilités en ce qui concerne les réglementations monétaires ou de change, le maintien de comptes bancaires et le transfert de fonds, que celles qui sont accordées aux institutions spécialisées de l'Organisation des Nations Unies.

CHAPITRE VI – CONSEIL INTERNATIONAL DU CAFÉ

ARTICLE 9

Composition du Conseil international du Café

- 1) L'autorité suprême de l'Organisation est le Conseil international du Café, qui se compose de tous les Membres de l'Organisation.
- 2) Chaque Membre nomme un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.

ARTICLE 10

Pouvoirs et fonctions du Conseil

- 1) Le Conseil, investi de tous les pouvoirs que confère expressément le présent Accord, a les pouvoirs et exerce les fonctions nécessaires à l'application des dispositions du présent Accord.
- 2) Le Conseil délègue à son Président le soin d'examiner, avec le concours du Secrétariat, la validité des notifications écrites qui lui sont adressées en application des dispositions du paragraphe 2) de l'Article 9, du paragraphe 3) de l'Article 12 et du paragraphe 2) de l'Article 14. Le Président fait rapport au Conseil.
- 3) Le Conseil peut établir tout comité ou groupe de travail qu'il juge nécessaire.
- 4) Le Conseil arrête, à la majorité répartie des deux tiers des voix, les règlements nécessaires à l'exécution du présent Accord et conforme à ses dispositions, notamment son propre règlement intérieur et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir dans son règlement intérieur une procédure qui lui permette de prendre, sans se réunir, des décisions sur des points déterminés.
- 5) En outre, le Conseil tient à jour la documentation nécessaire à l'accomplissement des fonctions que lui confère le présent Accord, et toute autre documentation qu'il juge souhaitable.

ARTICLE 11

Président et Vice-Présidents du Conseil

- 1) Le Conseil élit pour chaque année caféière un Président de même qu'un premier, un deuxième et un troisième Vice-Présidents qui ne sont pas rémunérés par l'Organisation.
- 2) En règle générale, le Président et le premier Vice-Président sont tous deux élus parmi les représentants des Membres exportateurs ou parmi les représentants des Membres importateurs, et les deuxième et troisième Vice-Présidents parmi les représentants de l'autre catégorie. Cette répartition alterne chaque année caféière.

3) Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote. Dans ce cas, son suppléant exerce le droit de vote du Membre.

ARTICLE 12

Sessions du Conseil

1) En règle générale, le Conseil se réunit deux fois par an en session ordinaire. Il peut tenir des sessions extraordinaires s'il en décide ainsi. Des sessions extraordinaires se tiennent aussi à la demande du Comité exécutif, ou de cinq Membres, ou d'un ou plusieurs Membres réunissant 200 voix au minimum. Les sessions du Conseil sont annoncées au moins 30 jours à l'avance, sauf en cas d'urgence auquel cas elles sont annoncées au moins 10 jours à l'avance.

2) Les sessions se tiennent au siège de l'Organisation, à moins que le Conseil n'en décide autrement à la majorité répartie des deux tiers des voix. Si un Membre invite le Conseil à tenir une réunion sur son territoire et si le Conseil donne son accord, les frais qui en résultent, pour l'Organisation, en sus de ceux qui sont encourus lorsque la session a lieu au siège, sont à la charge de ce Membre.

3) Le Conseil peut inviter tout pays non membre ou toute organisation visée à l'Article 16 à assister à n'importe laquelle de ses sessions en qualité d'observateur. Si une telle invitation est acceptée, le pays ou l'organisation en question envoie au Président une notification écrite à cet effet. Dans cette notification, il peut, s'il le désire, demander l'autorisation de faire des déclarations au Conseil.

4) Le quorum exigé pour toute réunion du Conseil destinée à prendre des décisions est constitué par la présence de plus de la moitié des Membres exportateurs et des Membres importateurs détenant respectivement les deux tiers au moins du total des voix pour chaque catégorie. Si, au commencement d'une réunion du Conseil ou d'une réunion plénière, le quorum n'est pas atteint, le Président décide de retarder l'ouverture de la séance ou de la réunion plénière pendant au moins deux heures. Si, à l'heure prévue pour la nouvelle réunion, le quorum n'est pas encore atteint, le Président peut à nouveau différer l'ouverture de la séance ou de la réunion plénière pendant au moins deux heures. Si, à la fin de ce nouveau renvoi, le quorum n'est toujours pas atteint, le quorum exigé pour la prise de décisions est constitué par la présence de plus de la moitié des Membres exportateurs et des Membres importateurs détenant respectivement la moitié au moins du total des voix pour chaque catégorie. Les Membres représentés par procuration en vertu du paragraphe 2) de l'Article 14 sont considérés comme présents.

ARTICLE 13

Voix

1) Les Membres exportateurs ont ensemble 1 000 voix et les Membres importateurs également; ces voix sont réparties à l'intérieur de chaque catégorie, celle des exportateurs et celle des importateurs respectivement, comme l'indiquent les paragraphes ci-après du présent Article.

- 2) Chaque Membre a, comme chiffre de base, cinq voix.
- 3) Le restant des voix des Membres exportateurs est réparti entre ces Membres au prorata du volume moyen de leurs exportations respectives de café toutes destinations pendant les quatre années civiles précédentes.
- 4) Le restant des voix des Membres importateurs est réparti entre ces Membres au prorata du volume moyen de leurs importations respectives de café pendant les quatre années civiles précédentes.
- 5) Le Conseil répartit les voix au début de chaque année caféière en vertu du présent Article et cette répartition reste en vigueur pendant l'année en question, sauf dans les cas prévus au paragraphe 6) du présent Article.
- 6) Quand un changement survient dans la participation à l'Organisation ou si le droit de vote d'un Membre est suspendu ou rétabli en vertu de l'Article 25 ou de l'Article 42, le Conseil procède à une nouvelle répartition des voix, qui obéit aux dispositions du présent Article.
- 7) Aucun Membre n'a plus de 400 voix.
- 8) Il ne peut y avoir de fraction de voix.

ARTICLE 14

Procédure de vote du Conseil

- 1) Chaque Membre dispose de toutes les voix qu'il détient et n'est pas autorisé à les diviser. Il peut cependant disposer différemment des voix qui lui sont données par procuration, conformément aux dispositions du paragraphe 2) du présent Article.
- 2) Tout Membre exportateur peut autoriser tout autre Membre exportateur et tout Membre importateur peut autoriser tout autre Membre importateur à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs séances du Conseil. La limitation prévue au paragraphe 7) de l'Article 13 ne s'applique pas dans ce cas.

ARTICLE 15

Décisions du Conseil

- 1) Le Conseil prend toutes ses décisions et fait toutes ses recommandations à la majorité répartie simple des voix, sauf disposition contraire du présent Accord.
- 2) La procédure suivante s'applique à toute décision que le Conseil doit, aux termes du présent Accord, prendre à la majorité répartie des deux tiers des voix :
 - a) Si la proposition n'obtient pas la majorité répartie des deux tiers des voix en raison du vote négatif d'un, deux ou trois Membres exportateurs ou d'un, deux ou trois Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la

majorité répartie simple des voix, remise aux voix dans les 48 heures;

- b) Si, à ce deuxième scrutin, la proposition n'obtient encore pas la majorité répartie des deux tiers des voix, en raison du vote négatif d'un ou deux Membres exportateurs ou d'un ou deux Membres importateurs, elle est, si le Conseil en décide ainsi à la majorité des Membres présents et à la majorité répartie simple des voix, remise aux voix dans les 24 heures;
 - c) Si, à ce troisième scrutin, la proposition n'obtient toujours pas la majorité répartie des deux tiers des voix en raison du vote négatif d'un Membre exportateur ou d'un Membre importateur, elle est considérée comme adoptée; et
 - d) Si le Conseil ne remet pas une proposition aux voix, elle est considérée comme repoussée.
- 3) Les Membres s'engagent à accepter comme obligatoires toutes les décisions que le Conseil prend en vertu du présent Accord.

ARTICLE 16

Collaboration avec d'autres organisations

1) Le Conseil peut prendre des dispositions pour avoir des consultations et collaborer avec l'Organisation des Nations Unies et ses institutions spécialisées, ainsi que d'autres organisations intergouvernementales appropriées. Il utilise au mieux les mécanismes du Fonds commun pour les produits de base et autres sources de financement. Ces dispositions peuvent comprendre les mesures financières que le Conseil considère opportunes pour atteindre les objectifs du présent Accord. Toutefois, en ce qui concerne la mise en oeuvre de tout projet dans le cadre de ces mesures, l'Organisation n'assume aucune obligation financière, y compris au titre de garanties données par des Membres ou par d'autres entités. Aucun Membre n'assume une quelconque responsabilité, au motif de son appartenance à l'Organisation, du fait des emprunts contractés ou des prêts consentis par tout autre Membre ou toute autre entité dans le cadre de tels projets.

2) Lorsque cela est possible, l'Organisation peut recueillir auprès des pays Membres, des pays non membres et des agences donatrices et autres agences, des renseignements sur les projets et programmes de développement centrés sur le secteur caféier. Le cas échéant et avec l'accord des parties en cause, l'Organisation peut mettre ces renseignements à la disposition de ces autres organisations ainsi que des Membres.

CHAPITRE VII – COMITÉ EXÉCUTIF

ARTICLE 17

Composition et réunions du Comité exécutif

- 1) Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs élus pour chaque année caféière conformément aux dispositions de l'Article 18. Les Membres représentés au Comité exécutif sont rééligibles.
- 2) Chaque Membre représenté au Comité exécutif désigne un représentant et, s'il le désire, un ou plusieurs suppléants. En outre, chaque Membre représenté au Comité exécutif peut désigner un ou plusieurs conseillers pour accompagner son représentant ou ses suppléants.
- 3) Élus pour chaque année caféière par le Conseil, le Président et le Vice-Président du Comité exécutif sont rééligibles. Ils ne sont pas rémunérés par l'Organisation. Ni le Président ni le Vice-Président qui fait fonction de Président n'a le droit de vote aux réunions du Comité exécutif. Dans ce cas, son suppléant exerce le droit de vote du Membre. En règle générale, le Président et le Vice-Président sont tous deux élus parmi les représentants de la même catégorie de Membres pour chaque année caféière.
- 4) Le Comité exécutif se réunit normalement au siège de l'Organisation, mais peut se réunir ailleurs si le Conseil le décide à la majorité répartie des deux tiers des voix. Si le Conseil accepte l'invitation d'un Membre à tenir une réunion du Comité exécutif sur son territoire, les dispositions du paragraphe 2) de l'Article 12 concernant les sessions du Conseil sont également applicables.
- 5) Le quorum exigé pour toute réunion du Comité exécutif destinée à prendre des décisions est constitué par la présence de plus de la moitié des Membres exportateurs et des Membres importateurs élus au Comité exécutif et détenant respectivement les deux tiers au moins du total des voix pour chaque catégorie. Si, au commencement d'une réunion du Comité exécutif, le quorum n'est pas atteint, le Président du Comité exécutif décide de retarder l'ouverture de la réunion pendant au moins deux heures. Si, à l'heure prévue pour la nouvelle réunion, le quorum n'est pas encore atteint, le Président peut à nouveau différer l'ouverture de la réunion pendant au moins deux heures. Si, à la fin de ce nouveau renvoi, le quorum n'est toujours pas atteint, le quorum exigé pour la prise de décisions est constitué par la présence de plus de la moitié des Membres exportateurs et des Membres importateurs élus au Comité exécutif et détenant respectivement la moitié au moins du total des voix pour chaque catégorie.

ARTICLE 18

Élection du Comité exécutif

- 1) Les Membres exportateurs de l'Organisation élisent les Membres exportateurs du Comité exécutif, et les Membres importateurs de l'Organisation élisent les Membres importateurs du Comité exécutif. Les élections de chaque catégorie ont lieu selon les dispositions suivantes.

- 2) Chaque Membre vote pour un seul candidat, en lui accordant toutes les voix dont il dispose en vertu de l'Article 13. Il peut accorder à un autre candidat les voix dont il disposerait par procuration conformément aux dispositions du paragraphe 2) de l'Article 14.
- 3) Les huit candidats qui recueillent le plus grand nombre de voix sont élus; toutefois, aucun candidat n'est élu au premier tour de scrutin s'il n'a pas obtenu 75 voix au moins.
- 4) Si moins de huit candidats sont élus au premier tour de scrutin selon les dispositions du paragraphe 3) du présent Article, de nouveaux tours de scrutin ont lieu, auxquels seuls participent les Membres qui n'ont voté pour aucun des candidats élus. À chaque nouveau tour de scrutin, le minimum de voix nécessaire pour être élu diminue successivement de cinq unités jusqu'à ce que les huit candidats soient élus.
- 5) Un Membre qui n'a pas voté pour un des Membres élus confère à l'un d'entre eux les voix dont il dispose, sous réserve des dispositions des paragraphes 6) et 7) du présent Article.
- 6) On considère qu'un Membre a obtenu les voix qui lui ont été données lors de son élection, plus les voix qui lui ont été conférées plus tard, à condition que le total des voix ne dépasse pas 499 pour aucun Membre élu.
- 7) Au cas où les voix considérées comme obtenues par un Membre élu dépasseraient 499, les Membres qui ont voté pour ce Membre élu ou qui lui ont conféré leurs voix s'entendent pour qu'un ou plusieurs d'entre eux retirent les voix qu'ils lui ont accordées et les confèrent ou les transfèrent à un autre Membre élu, de façon que les voix obtenues par chaque Membre élu ne dépassent pas le chiffre limite de 499.

ARTICLE 19

Compétence du Comité exécutif

- 1) Le Comité exécutif est responsable devant le Conseil et travaille selon ses directives générales.
- 2) Le Conseil peut, à la majorité répartie des deux tiers des voix, déléguer au Comité exécutif tout ou partie de ses pouvoirs à l'exclusion des suivants :
 - a) Voter le budget administratif et fixer les cotisations, en vertu de l'Article 24;
 - b) Suspendre le droit de vote d'un Membre, en vertu de l'Article 42;
 - c) Se prononcer sur les différends, en vertu de l'Article 42;
 - d) Fixer des conditions d'adhésion, en vertu de l'Article 46;
 - e) Décider l'exclusion d'un Membre de l'Organisation, en vertu de l'Article 50;
 - f) Prendre la décision de négocier un nouvel Accord en vertu de l'Article 32, ou décider la prorogation ou la résiliation du présent Accord aux termes de l'Article 52; et

- g) Recommander un amendement aux Membres, en vertu de l'Article 53.
- 3) Le Conseil peut à tout moment, à la majorité répartie simple des voix, annuler les pouvoirs qu'il a délégués au Comité exécutif.
- 4) Le Comité exécutif examine le projet de budget administratif présenté par le Directeur exécutif et le soumet au Conseil en lui recommandant de l'approuver. Il élabore le plan annuel des travaux de l'Organisation. Il prend les décisions nécessaires sur les questions administratives et financières qui concernent le fonctionnement de l'Organisation lorsqu'elles ne relèvent pas du Conseil, en application du paragraphe 2) du présent Article. Il examine les projets et les programmes ayant trait au café avant qu'ils ne soient soumis au Conseil pour approbation. Le Comité exécutif fait rapport au Conseil. Les décisions du Comité exécutif rentrent en vigueur si aucune objection d'un Membre du Conseil n'est reçue dans les cinq jours ouvrables qui suivent le rapport du Comité exécutif auprès du Conseil, ou dans les cinq jours ouvrables qui suivent la diffusion des Décisions du Comité exécutif lorsque le Conseil ne siège pas pendant le même mois que le Comité exécutif. Toutefois, chaque Membre est habilité à faire appel au Conseil après une décision du Comité exécutif.
- 5) Le Comité exécutif peut établir tout comité ou groupe de travail qu'il juge nécessaire.

ARTICLE 20

Procédure de vote du Comité exécutif

- 1) Chaque Membre du Comité exécutif dispose des voix qu'il a obtenues en vertu des paragraphes 6) et 7) de l'Article 18. Le vote par procuration n'est pas admis. Aucun Membre du Comité exécutif n'est autorisé à partager ses voix.
- 2) Les décisions du Comité exécutif sont prises à la même majorité que les décisions analogues du Conseil.

CHAPITRE VIII – SECTEUR PRIVÉ DU CAFÉ

ARTICLE 21

Conférence mondiale du Café

- 1) Le Conseil prend des dispositions pour tenir, à intervalles appropriés, une Conférence mondiale du Café (ci-après dénommée la Conférence) qui est composée des Membres exportateurs et des Membres importateurs, des représentants du secteur privé et des autres participants intéressés, y compris les participants de pays non membres. Le Conseil s'assure, avec la collaboration du Président de la Conférence, que la Conférence contribue à promouvoir les objectifs du présent Accord.
- 2) La Conférence a un Président qui n'est pas rémunéré par l'Organisation. Le Président est nommé par le Conseil pour une période de temps appropriée et est invité à participer aux sessions du Conseil en qualité d'observateur.
- 3) Le Conseil décide, de concert avec le Comité consultatif du secteur privé (CCSP), de la forme, du nom, du thème et du calendrier de la Conférence. La Conférence se tient normalement au siège de l'Organisation, durant la période des sessions du Conseil. Si le Conseil accepte l'invitation d'un Membre à tenir une réunion sur son territoire, la Conférence peut également se tenir sur ledit territoire. En pareil cas, les frais qui en résultent, pour l'Organisation, en sus de ceux qui sont encourus lorsque la session a lieu au siège de l'Organisation, sont à la charge du pays responsable de cette invitation.
- 4) À moins que le Conseil, à la majorité répartie des deux tiers des voix n'en décide autrement, la Conférence est autofinancée.
- 5) Le Président de la Conférence soumet les conclusions de chaque session au Conseil.

ARTICLE 22

Comité consultatif du secteur privé

- 1) Le Comité consultatif du secteur privé (ci-après dénommé le CCSP) est un organe consultatif qui est habilité à faire des recommandations lorsqu'il est consulté par le Conseil et qui peut inviter le Conseil à se saisir de questions ayant trait au présent Accord.
- 2) Le CCSP est composé de huit représentants du secteur privé des pays exportateurs et de huit représentants du secteur privé des pays importateurs.
- 3) Les Membres du CCSP sont des représentants d'associations ou d'organismes désignés par le Conseil, toutes les deux années caféières; leur mandat peut être reconduit. Le Conseil veille, dans la mesure du possible, à assurer la désignation :
 - a) De deux associations ou organismes relevant du secteur caféier privé de régions ou de pays exportateurs représentant chacun les quatre groupes de café, et représentant de préférence les producteurs et les

exportateurs, ainsi qu'un ou plusieurs suppléants pour chaque représentant; et

- b) De huit associations ou organismes relevant du secteur caféier privé de pays importateurs, qu'ils soient Membres ou non membres, et représentant de préférence les importateurs et les torréfacteurs, ainsi qu'un ou plusieurs suppléants pour chaque représentant.
- 4) Chaque membre du CCSP est habilité à désigner un ou plusieurs conseillers.
 - 5) Le CCSP a un Président et un Vice-Président élus parmi ses membres, pour une période d'un an. Les titulaires de ces fonctions sont rééligibles. Le Président et le Vice-Président ne sont pas rémunérés par l'Organisation. Le Président est invité à participer aux réunions du Conseil en qualité d'observateur.
 - 6) Le CCSP se réunit normalement au siège de l'Organisation, durant la période des sessions ordinaires du Conseil. Si le Conseil accepte l'invitation d'un Membre à tenir une réunion sur son territoire, le CCSP peut également tenir sa réunion sur ledit territoire. En pareil cas, les frais qui en résultent, pour l'Organisation, en sus de ceux qui sont encourus lorsque la réunion se tient au siège de l'Organisation, sont à la charge du pays ou de l'organisation du secteur privé responsable de cette invitation.
 - 7) Le CCSP peut, avec l'approbation du Conseil, tenir des réunions extraordinaires.
 - 8) Le CCSP fait régulièrement rapport au Conseil.
 - 9) Le CCSP élabore son propre règlement intérieur, tout en respectant les dispositions du présent Accord.

CHAPITRE IX – FINANCES

ARTICLE 23

Dispositions financières

- 1) Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge de l'État qu'ils représentent.
- 2) Les autres dépenses qu'entraîne l'application du présent Accord sont couvertes par les cotisations annuelles des Membres qui sont réparties comme il est dit à l'Article 24 ainsi que par les recettes de la vente de services particuliers aux Membres et de la vente des renseignements et études résultant de l'application des dispositions des Articles 29 et 31.
- 3) L'exercice financier de l'Organisation coïncide avec l'année caféière.

ARTICLE 24

Vote du budget administratif et fixation des cotisations

- 1) Au second semestre de chaque exercice financier, le Conseil approuve le budget administratif de l'Organisation pour l'exercice financier suivant et évalue la cotisation de chaque Membre à ce budget. Un projet de budget administratif est préparé par le Directeur exécutif et supervisé par le Comité exécutif conformément aux dispositions du paragraphe 4) de l'Article 19.
- 2) Pour chaque exercice financier, la cotisation de chaque Membre au budget administratif est proportionnelle au rapport qu'il y a, au moment du vote du budget administratif, entre le nombre des voix dont il dispose et le nombre de voix dont disposent tous les Membres réunis. Si toutefois, au début de l'exercice financier pour lequel les cotisations sont fixées, la répartition des voix entre les Membres se trouve changée en vertu du paragraphe 5) de l'Article 13, le Conseil ajuste les cotisations en conséquence pour cet exercice. Pour déterminer les cotisations, on dénombre les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre ou de la redistribution des voix qui aurait pu en résulter.
- 3) Le Conseil fixe la cotisation initiale de tout pays qui devient Membre de l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulée de l'exercice en cours; mais les cotisations assignées aux autres Membres pour l'exercice en cours restent inchangées.

ARTICLE 25

Versement des cotisations

- 1) Les cotisations au budget administratif pour chaque exercice financier sont payables en monnaie librement convertible et sont exigibles au premier jour de l'exercice.

2) Un Membre qui ne s'est pas acquitté intégralement de sa cotisation au budget administratif dans les six mois de son exigibilité perd, jusqu'au moment où il s'en acquitte intégralement, ses droits de vote, son éligibilité au Comité exécutif et son droit de faire voter pour lui au Comité exécutif. Cependant, sauf décision prise par le Conseil à la majorité répartie des deux tiers des voix, ce Membre n'est privé d'aucun des autres droits que lui confère le présent Accord, ni relevé d'aucune des obligations que celui-ci lui impose.

3) Un Membre dont le droit de vote est suspendu, en application soit des dispositions du paragraphe 2) du présent Article, soit des dispositions de l'Article 42, reste néanmoins tenu de verser sa cotisation.

ARTICLE 26

Responsabilités financières

1) L'Organisation, fonctionnant de la manière indiquée dans le paragraphe 3) de l'Article 7, n'est pas habilitée à contracter une quelconque obligation n'entrant pas dans le champ d'application du présent Accord, et ne peut être réputée avoir été autorisée à le faire par les Membres; en particulier, elle n'a pas qualité pour emprunter de l'argent. Dans l'exercice de sa faculté de contracter, l'Organisation insère dans ses contrats les conditions du présent Article de façon à les porter à la connaissance des autres parties intéressées; toutefois, si ces conditions ne sont pas insérées, le contrat n'est pas pour autant frappé de nullité et l'Organisation n'est pas réputée avoir outrepassé les pouvoirs à elle conférés.

2) La responsabilité financière d'un Membre se limite à ses obligations concernant les contributions expressément prévues dans le présent Accord. Les tierces parties traitant avec l'Organisation sont censées avoir connaissance des dispositions du présent Accord relatives aux responsabilités financières des Membres.

ARTICLE 27

Vérification et publication des comptes

Le plus tôt possible et six mois au plus tard après la clôture de chaque exercice financier, le Conseil est saisi d'un état, vérifié par expert agréé, de l'actif, du passif, des revenus et des dépenses de l'Organisation pendant cet exercice financier. Cet état est présenté au Conseil pour approbation dès sa prochaine session.

CHAPITRE X – DIRECTEUR EXÉCUTIF ET PERSONNEL

ARTICLE 28

Directeur exécutif et personnel

- 1) Le Conseil nomme le Directeur exécutif. Il fixe les conditions d'emploi du Directeur exécutif; elles sont comparables à celles des fonctionnaires homologues d'organisations intergouvernementales similaires.
- 2) Le Directeur exécutif est le chef des services administratifs de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'administration du présent Accord.
- 3) Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil.
- 4) Le Directeur exécutif et les autres fonctionnaires ne doivent avoir aucun intérêt financier ni dans l'industrie caféière ni dans le commerce ou le transport du café.
- 5) Dans l'accomplissement de leurs devoirs, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre, ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque Membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

CHAPITRE XI – INFORMATION, ÉTUDES ET RECHERCHES

ARTICLE 29 Information

- 1) L'Organisation sert de centre pour recueillir, échanger et publier :
 - a) Des renseignements statistiques sur la production, les prix, les exportations, les importations et les réexportations, la distribution et la consommation du café dans le monde; et
 - b) Dans la mesure où elle le juge approprié, des renseignements techniques sur la culture, le traitement et l'utilisation du café.
- 2) Le Conseil peut demander aux Membres de lui donner, en matière de café, les renseignements qu'il juge nécessaires à son activité, notamment des rapports statistiques périodiques sur la production, les tendances de la production, les exportations, les importations et les réexportations, la distribution, la consommation, les stocks, les prix et l'imposition, mais il ne rend public aucun renseignement qui permettrait d'identifier les opérations d'individus ou de firmes qui produisent, traitent ou écoulent du café. Les Membres, autant que faire se peut, communiquent sous une forme aussi détaillée, précise et opportune que possible les renseignements demandés.
- 3) Le Conseil institue un système de prix indicatifs capable de permettre la publication d'un prix indicatif quotidien composé qui soit le véritable reflet des conditions du marché.
- 4) Si un Membre ne donne pas ou a peine à donner dans un délai normal les renseignements, statistiques ou autres, dont le Conseil a besoin pour la bonne marche de l'Organisation, le Conseil peut exiger du Membre en question qu'il explique les raisons de ce manquement. S'il constate qu'il faut fournir à cet égard une aide technique, le Conseil peut prendre les mesures nécessaires.

ARTICLE 30 Certificats d'origine

- 1) Afin de faciliter le recueil de statistiques sur le commerce international du café et de vérifier les quantités de café qui ont été exportées par chaque Membre exportateur, l'Organisation institue un système de certificats d'origine qui obéit aux règles approuvées par le Conseil.
- 2) Tout le café exporté par un Membre exportateur est accompagné d'un certificat d'origine valide. Les certificats d'origine sont délivrés, conformément au règlement pertinent du Conseil, par l'organisme qualifié que ce Membre a choisi et que l'Organisation a approuvé.
- 3) Chaque Membre exportateur communique à l'Organisation le nom de l'organisme gouvernemental ou non gouvernemental qu'il a désigné pour remplir les fonctions prévues au paragraphe 2) du présent Article. L'Organisation approuve nommément un organisme non gouvernemental conformément aux règles approuvées par le Conseil.

4) Tout Membre exportateur peut, à titre exceptionnel et avec une justification appropriée, demander au Conseil d'autoriser que les données ayant trait à ses exportations de café qui figurent sur les certificats d'origine soient transmises à l'Organisation sous une forme différente.

ARTICLE 31

Études et recherches

1) L'Organisation favorise la préparation d'études et de recherches sur les conditions économiques de la production et de la distribution du café, l'incidence des mesures prises par les gouvernements dans les pays producteurs et dans les pays consommateurs sur la production et la consommation du café, et la possibilité d'accroître la consommation de café dans ses usages traditionnels et éventuellement par de nouveaux usages.

2) Afin de mettre en oeuvre les dispositions du paragraphe 1) du présent Article, le Conseil adopte, à la deuxième session ordinaire de chaque année caféière, un projet de programme de travail annuel des études et recherches, accompagné d'estimations concernant les ressources nécessaires, qui est établi par le Directeur exécutif.

3) Le Conseil peut approuver la préparation par l'Organisation d'études et de recherches à effectuer conjointement ou avec la collaboration d'autres organisations et institutions. Dans ce cas, le Directeur exécutif présente au Conseil un compte détaillé des ressources nécessaires à fournir par l'Organisation ou par le partenaire ou les partenaires participant au projet.

4) Les études et recherches à mener par l'Organisation en application des dispositions du présent Article sont financées à l'aide de ressources figurant dans le budget administratif, préparé conformément aux dispositions du paragraphe 1) de l'Article 24, et sont exécutées par les membres du personnel de l'Organisation et par des experts-conseils si besoin est.

CHAPITRE XII – DISPOSITIONS GÉNÉRALES

ARTICLE 32

Préparatifs d'un nouvel Accord

- 1) Le Conseil peut étudier la possibilité de négocier un nouvel Accord international sur le Café.
- 2) Afin d'exécuter cette disposition, le Conseil examine dans quelle mesure l'Organisation atteint les objectifs du présent Accord, tels qu'ils sont spécifiés à l'Article premier.

ARTICLE 33

Élimination des obstacles à la consommation

- 1) Les Membres reconnaissent qu'il est de la plus haute importance de réaliser dans les meilleurs délais le plus grand développement possible de la consommation du café, notamment par l'élimination progressive de tout obstacle qui pourrait entraver ce développement.
- 2) Les Membres reconnaissent que certaines mesures actuellement en vigueur pourraient, dans des proportions plus ou moins grandes, entraver l'augmentation de la consommation du café, en particulier :
 - a) Certains régimes d'importation applicables au café, y compris les tarifs préférentiels ou autres, les contingents, les opérations des monopoles gouvernementaux ou des organismes officiels d'achat et autres règles administratives ou pratiques commerciales;
 - b) Certains régimes d'exportation en ce qui concerne les subventions directes ou indirectes et autres règles administratives ou pratiques commerciales; et
 - c) Certaines conditions intérieures de commercialisation et dispositions internes et régionales de caractère législatif et administratif qui pourraient affecter la consommation.
- 3) Compte tenu des objectifs mentionnés ci-dessus et des dispositions du paragraphe 4) du présent Article, les Membres s'efforcent de poursuivre la réduction des tarifs sur le café ou de prendre d'autres mesures pour éliminer les obstacles à l'augmentation de la consommation.
- 4) En considération de leur intérêt commun, les Membres s'engagent à rechercher les moyens par lesquels les obstacles au développement du commerce et de la consommation mentionnés au paragraphe 2) du présent Article pourraient être progressivement réduits et à terme, dans la mesure du possible, éliminés, ou les moyens par lesquels leurs effets pourraient être substantiellement diminués.
- 5) Eu égard aux engagements contractés aux termes du paragraphe 4) du présent Article, les Membres informent chaque année le Conseil de toutes les mesures qu'ils ont prises en vue de donner suite aux dispositions de cet Article.

6) Le Directeur exécutif prépare périodiquement une étude des obstacles à la consommation, qui est passée en revue par le Conseil.

7) Pour atteindre les objectifs visés dans le présent Article, le Conseil peut faire des recommandations aux Membres qui lui font rapport aussitôt que possible sur les mesures qu'ils ont prises en vue de mettre en oeuvre les recommandations en question.

ARTICLE 34

Promotion

1) Les Membres reconnaissent la nécessité de promouvoir, d'encourager et d'augmenter la consommation de café et s'efforcent d'encourager les activités entreprises à ce titre.

2) Le Comité de promotion, qui est composé de tous les Membres de l'Organisation, assure la promotion de la consommation de café par des activités appropriées, notamment par des campagnes d'information, des recherches et des études ayant trait à la consommation de café.

3) De telles activités de promotion sont financées par des ressources qui peuvent être engagées par les Membres, les non membres, diverses organisations et le secteur privé au cours de réunions du Comité de promotion.

4) Des projets de promotion spécifiques peuvent également être financés par des contributions volontaires de la part des Membres, des non membres, de diverses organisations et du secteur privé.

5) Le Conseil gère des comptes distincts aux fins des paragraphes 3) et 4) du présent Article.

6) Le Comité de promotion établit son propre règlement intérieur. Il prévoit également les réglementations qui gouvernent la participation de non membres de l'Organisation, de diverses organisations et du secteur privé à ses activités, conformément aux dispositions du présent Accord. Il fait rapport régulièrement au Conseil.

ARTICLE 35

Mesures relatives au café transformé

Les Membres reconnaissent que les pays en voie de développement ont besoin d'élargir les bases de leur économie, notamment par l'industrialisation et l'exportation d'articles manufacturés, y compris la transformation du café et l'exportation du café transformé, comme il en est fait mention aux alinéas d), e), f) et g) du paragraphe 1) de l'Article 2. À cet égard, les Membres s'efforcent d'éviter que des mesures gouvernementales susceptibles de s'avérer contraires au secteur du café d'autres Membres ne soient adoptées. Les Membres sont invités à se consulter lors de l'introduction de telles mesures afin d'évaluer les risques de perturbation. Si ces consultations n'aboutissent pas à une solution mutuellement satisfaisante, les parties sont habilitées à invoquer les procédures prévues aux Articles 41 et 42.

ARTICLE 36
Mélanges et succédanés

- 1) Les Membres ne maintiennent en vigueur aucune réglementation qui exigerait que d'autres produits soient mélangés, traités ou utilisés avec du café, en vue de leur vente dans le commerce sous l'appellation de café. Les Membres s'efforcent d'interdire la publicité et la vente, sous le nom de café, de produits contenant moins de l'équivalent de 95 pour cent de café vert comme matière première de base.
- 2) Le Conseil peut demander à un pays Membre de prendre les mesures nécessaires pour assurer le respect des dispositions du présent Article.
- 3) Le Directeur exécutif soumet périodiquement au Conseil un rapport sur la manière dont sont observées les dispositions du présent Article.

ARTICLE 37
**Consultations et collaboration
avec des organisations non gouvernementales**

Sans préjudice des dispositions des Articles 16, 21 et 22, l'Organisation reste en liaison étroite avec les organisations non gouvernementales appropriées s'occupant du commerce international du café et avec les experts en matière de café.

ARTICLE 38
Circuits reconnus du commerce du café

Les Membres conduisent leurs activités dans le cadre du présent Accord de manière à respecter les circuits reconnus du commerce du café et à éviter les pratiques de ventes discriminatoires. Dans l'exercice de ces activités, ils s'efforcent de tenir dûment compte des intérêts légitimes du secteur caféier.

ARTICLE 39
Économie caféière durable

Les Membres prennent dûment en considération la gestion durable des ressources en café et la transformation du café, eu égard aux principes et objectifs ayant trait au développement durable contenus dans l'Agenda 21 de la Conférence des Nations Unies sur l'environnement et le développement qui a eu lieu à Rio de Janeiro en 1992.

ARTICLE 40
Niveau de vie et conditions de travail des populations

Les Membres prennent en considération l'amélioration du niveau de vie et des conditions de travail des populations actives dans le secteur du café, en fonction du stade de leur développement, compte tenu des principes reconnus au niveau international à cet égard. En outre, les Membres conviennent que les normes de travail ne sont pas utilisées aux fins d'un commerce protectionniste.

CHAPITRE XIII – CONSULTATIONS, DIFFÉRENDS ET RÉCLAMATIONS

ARTICLE 41

Consultations

Chaque Membre accueille favorablement les observations qui peuvent être présentées par un autre Membre sur toute question relative au présent Accord et accepte toute consultation y ayant trait. Au cours de consultations de ce genre, à la demande de l'une des parties et avec l'assentiment de l'autre, le Directeur exécutif institue une commission indépendante qui offre ses bons offices en vue de parvenir à une conciliation. Les dépenses de la commission ne sont pas à la charge de l'Organisation. Si l'une des parties n'accepte pas que le Directeur exécutif institue une commission ou si la consultation ne conduit pas à une solution, la question peut être soumise au Conseil en vertu de l'Article 42. Si la consultation aboutit à une solution, un rapport est présenté au Directeur exécutif qui le distribue à tous les Membres.

ARTICLE 42

Différends et réclamations

- 1) Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé par voie de négociation est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.
- 2) Quand un différend est déféré au Conseil en vertu du paragraphe 1) du présent Article, la majorité des Membres, ou plusieurs Membres qui détiennent ensemble au moins le tiers du total des voix, peuvent demander au Conseil de solliciter, après discussion de l'affaire et avant de faire connaître sa décision, l'opinion de la commission consultative mentionnée au paragraphe 3) du présent Article sur les questions en litige.
- 3) a) Sauf décision contraire prise à l'unanimité par le Conseil, cette commission consultative est composée de :
 - i) Deux personnes désignées par les Membres exportateurs, dont l'une a une grande expérience des questions du genre de celle qui est en litige et l'autre a de l'autorité et de l'expérience en matière juridique;
 - ii) Deux personnes désignées par les Membres importateurs selon les mêmes critères; et
 - iii) Un président choisi à l'unanimité par les quatre personnes nommées en vertu des alinéas i) et ii) ou, en cas de désaccord, par le Président du Conseil.
- b) Les ressortissants des pays qui sont Parties Contractantes au présent Accord peuvent siéger à la commission consultative.
- c) Les membres de la commission consultative agissent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

- d) Les dépenses de la commission consultative sont à la charge de l'Organisation.
- 4) L'opinion motivée de la commission consultative est soumise au Conseil, qui tranche le différend après avoir pris en considération toutes les données pertinentes.
- 5) Le Conseil statue sur tout différend dont il est saisi dans les six mois qui suivent la date à laquelle ce différend lui a été soumis.
- 6) Quand un Membre se plaint qu'un autre Membre n'a pas rempli les obligations que lui impose le présent Accord, cette plainte est, à la requête du plaignant, déférée au Conseil, qui décide.
- 7) Un Membre ne peut être reconnu coupable d'une infraction au présent Accord que par décision prise à la majorité répartie simple des voix. Toute constatation d'une infraction à l'Accord de la part d'un Membre doit spécifier la nature de l'infraction.
- 8) Si le Conseil constate qu'un Membre a commis une infraction au présent Accord, il peut, sans préjudice des autres mesures coercitives prévues à d'autres Articles de l'Accord et par décision prise à la majorité répartie des deux tiers des voix, suspendre le droit que ce Membre a de voter au Conseil et le droit qu'il a de voter ou de faire voter pour lui au Comité exécutif, jusqu'au moment où il se sera acquitté de ses obligations, ou exiger son exclusion de l'Organisation en vertu de l'Article 50.
- 9) Un Membre peut demander un avis préalable au Comité exécutif en cas de différend ou de réclamation avant que la question ne soit examinée par le Conseil.

CHAPITRE XIV – DISPOSITIONS FINALES

ARTICLE 43

Signature

Le présent Accord sera, du 1er novembre 2000 jusqu'au 25 septembre 2001 inclus, ouvert, au siège de l'Organisation des Nations Unies, à la signature des Parties Contractantes à l'Accord international de 1994 sur le Café ou à l'Accord international de 1994 sur le Café tel que prorogé ainsi qu'à celle des gouvernements invités aux sessions du Conseil international du Café au cours desquelles le présent Accord a été négocié.

ARTICLE 44

Ratification, acceptation ou approbation

1) Le présent Accord est soumis à la ratification, l'acceptation ou l'approbation des gouvernements signataires, conformément à leur procédure constitutionnelle.

2) Sauf dans les cas prévus par l'Article 45, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies au plus tard le 25 septembre 2001. Cependant, le Conseil peut décider d'accorder des prorogations de délai aux gouvernements signataires qui ne sont pas en mesure de déposer leurs instruments avant cette date. De telles décisions du Conseil seront transmises au Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 45

Entrée en vigueur

1) Le présent Accord entrera en vigueur à titre définitif le 1er octobre 2001 si, à cette date, des gouvernements représentant au moins 15 Membres exportateurs ayant au minimum 70 pour cent des voix des Membres exportateurs, et au moins 10 Membres importateurs ayant au minimum 70 pour cent des voix des Membres importateurs, selon la répartition à la date du 25 septembre 2001, sans qu'il soit fait référence à une suspension éventuelle au titre des Articles 25 et 42, ont déposé des instruments de ratification, d'acceptation ou d'approbation. D'autre part, le présent Accord entrera définitivement en vigueur à n'importe quel moment après le 1er octobre 2001, s'il est provisoirement en vigueur, conformément aux dispositions du paragraphe 2) du présent Article, et si les conditions concernant le pourcentage sont satisfaites par le dépôt des instruments de ratification, d'acceptation ou d'approbation.

2) Le présent Accord peut entrer en vigueur provisoirement le 1er octobre 2001. À cette fin, si un gouvernement signataire ou toute autre Partie Contractante à l'Accord international de 1994 sur le Café tel que prorogé notifie au Secrétaire général de l'Organisation des Nations Unies, qui recevra la notification au plus tard le 25 septembre 2001, qu'il s'engage à appliquer les dispositions de ce nouvel Accord à titre provisoire, conformément à ses lois et règlements, et à chercher à obtenir, aussi vite que le permet sa procédure constitutionnelle,

la ratification, l'acceptation ou l'approbation, cette notification est considérée comme de même effet qu'un instrument de ratification, d'acceptation ou d'approbation. Un gouvernement qui s'engage à appliquer provisoirement les dispositions du présent Accord, conformément à ses lois et règlements, en attendant le dépôt d'un instrument de ratification, d'acceptation ou d'approbation sera considéré comme provisoirement Partie à cet Accord jusqu'à celle des deux dates qui sera la plus proche : celle du dépôt de son instrument de ratification, d'acceptation ou d'approbation, ou le 30 juin 2002 inclusivement. Le Conseil peut accorder une prorogation du délai pendant lequel un gouvernement qui applique provisoirement le présent Accord peut déposer un instrument de ratification, d'acceptation ou d'approbation.

3) Si le présent Accord n'est pas entré en vigueur définitivement ou provisoirement le 1er octobre 2001, conformément aux dispositions du paragraphe 1) ou du paragraphe 2) du présent Article, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont adressé les notifications aux termes desquelles ils s'engagent à appliquer provisoirement les dispositions de cet Accord, conformément à leurs lois et règlements, et à chercher à obtenir la ratification, l'acceptation ou l'approbation, peuvent décider, d'un commun accord, qu'il entrera en vigueur entre eux. De même, si le présent Accord est entré en vigueur provisoirement, mais non définitivement, le 31 mars 2002, les gouvernements qui ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui ont fait les notifications mentionnées au paragraphe 2) du présent Article, peuvent décider, d'un commun accord, qu'il continuera à rester provisoirement en vigueur ou qu'il entrera définitivement en vigueur entre eux.

ARTICLE 46

Adhésion

1) Le gouvernement de tout État Membre de l'Organisation des Nations Unies ou Membre d'une de ses institutions spécialisées peut adhérer au présent Accord aux conditions que fixe le Conseil.

2) Les instruments d'adhésion sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies. L'adhésion prend effet au moment du dépôt de l'instrument.

ARTICLE 47

Réserves

Aucune des dispositions du présent Accord ne peut faire l'objet de réserves.

ARTICLE 48

Application à des territoires désignés

1) Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation, d'application provisoire ou d'adhésion, ou à tout moment par la suite, notifier au Secrétaire géné-

ral de l'Organisation des Nations Unies que le présent Accord s'applique à tel ou tel des territoires dont il assure la représentation internationale; l'Accord s'applique aux territoires désignés dans la notification à compter de la date de la notification.

2) Toute Partie Contractante qui désire exercer, à l'égard de tel ou tel des territoires dont elle assure la représentation internationale, le droit que lui donne l'Article 5, ou qui désire autoriser l'un ou l'autre de ces territoires à faire partie d'un groupe Membre constitué en vertu de l'Article 6, peut le faire en adressant au Secrétaire général de l'Organisation des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation, d'application provisoire ou d'adhésion, soit à tout moment par la suite, une notification en ce sens.

3) Toute Partie Contractante qui a fait la déclaration prévue au paragraphe 1) du présent Article peut, par la suite, notifier à tout moment au Secrétaire général de l'Organisation des Nations Unies que le présent Accord cesse de s'appliquer à tel ou tel territoire qu'elle désigne; l'Accord cesse de s'appliquer à ce territoire à compter de la date de la notification.

4) Lorsqu'un territoire auquel s'appliquait le présent Accord en vertu du paragraphe 1) du présent Article devient indépendant, le gouvernement du nouvel État peut, dans les 90 jours de son accession à l'indépendance, notifier au Secrétaire général de l'Organisation des Nations Unies qu'il a assumé les droits et obligations d'une Partie Contractante à l'Accord. Il devient Partie Contractante au présent Accord à compter de la date de la notification. Le Conseil peut accorder une prorogation du délai imparti pour faire cette notification.

ARTICLE 49

Retrait volontaire

Toute Partie Contractante peut à tout moment se retirer du présent Accord en notifiant par écrit son retrait au Secrétaire général de l'Organisation des Nations Unies. Le retrait prend effet 90 jours après réception de la notification.

ARTICLE 50

Exclusion

Si le Conseil considère qu'un Membre a commis une infraction aux obligations que lui impose le présent Accord, et s'il estime en outre que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, à la majorité répartie des deux tiers des voix, exclure ce Membre de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ce Membre cesse d'appartenir à l'Organisation internationale du Café et, si ce Membre est Partie Contractante, d'être Partie à l'Accord.

ARTICLE 51

Liquidation des comptes en cas de retrait ou d'exclusion

- 1) En cas de retrait ou d'exclusion d'un Membre, le Conseil liquide ses comptes s'il y a lieu. L'Organisation conserve les sommes déjà versées par ce Membre, qui est d'autre part tenu de régler toute somme qu'il lui doit à la date effective du retrait ou de l'exclusion de l'Organisation; toutefois, s'il s'agit d'une Partie Contractante qui ne peut pas accepter un amendement et qui, de ce fait, cesse d'être Partie à l'Accord en vertu du paragraphe 2) de l'Article 53, le Conseil peut liquider les comptes de la manière qui lui semble équitable.
- 2) Un Membre qui a cessé de participer au présent Accord n'a droit à aucune part du produit de la liquidation ou des autres avoirs de l'Organisation; il ne peut non plus lui être imputé aucune partie du déficit éventuel de l'Organisation lorsque l'Accord prend fin.

ARTICLE 52

Durée et expiration ou résiliation

- 1) Le présent Accord reste en vigueur pendant une période de six années, jusqu'au 30 septembre 2007, à moins qu'il ne soit prorogé en vertu du paragraphe 2) du présent Article ou résilié en vertu du paragraphe 3) du présent Article.
- 2) Le Conseil peut, par décision prise à la majorité des Membres détenant au moins une majorité répartie des deux tiers du total des voix, décider de proroger le présent Accord au-delà du 30 septembre 2007 pour une ou plusieurs périodes successives ne dépassant pas six années au total. Tout Membre qui n'est pas en mesure d'accepter une telle prorogation du présent Accord en informe par écrit le Conseil et le Secrétaire général de l'Organisation des Nations Unies avant le début de la période de prorogation et cesse d'être Partie à l'Accord dès le début de la période de prorogation.
- 3) Le Conseil peut, à tout moment, par décision prise à la majorité des Membres détenant au moins une majorité répartie des deux tiers du total des voix, décider de résilier le présent Accord. La résiliation prend effet à dater du moment que le Conseil décide.
- 4) Nonobstant la résiliation de l'Accord, le Conseil continue à exister aussi longtemps qu'il le faut pour prendre toute mesure qui s'impose pendant la période de temps requise pour liquider l'Organisation, apurer ses comptes et disposer de ses avoirs.
- 5) Toute décision concernant la durée et/ou la résiliation du présent Accord et toute notification reçue par le Conseil, conformément au présent Article, est dûment transmise au Secrétaire général de l'Organisation des Nations Unies par le Conseil.

ARTICLE 53
Amendements

- 1) Le Conseil peut, par décision prise à la majorité répartie des deux tiers des voix, recommander aux Parties Contractantes un amendement au présent Accord. Cet amendement prend effet 100 jours après que des Parties Contractantes qui représentent au moins 70 pour cent des Membres exportateurs détenant au minimum 75 pour cent des voix des Membres exportateurs, et des Parties Contractantes qui représentent au moins 70 pour cent des Membres importateurs détenant au minimum 75 pour cent des voix des Membres importateurs, ont notifié leur acceptation au Secrétaire général de l'Organisation des Nations Unies. Le Conseil fixe un délai avant l'expiration duquel les Parties Contractantes notifient au Secrétaire général de l'Organisation des Nations Unies qu'elles acceptent l'amendement. Si, à l'expiration de ce délai, les conditions relatives au pourcentage exigé pour l'entrée en vigueur de l'amendement ne sont pas remplies, il est considéré comme retiré.
- 2) Si une Partie Contractante, ou un territoire qui est Membre ou fait partie d'un groupe Membre, n'a pas notifié ou fait notifier son acceptation d'un amendement dans le délai imparti par le Conseil à cet effet, cette Partie Contractante ou ce territoire cesse d'être Partie au présent Accord à compter de la date à laquelle l'amendement entre en vigueur.
- 3) Le Conseil notifie le Secrétaire général de l'Organisation des Nations Unies de tout amendement diffusé aux Parties Contractantes en vertu du présent Article.

ARTICLE 54
Dispositions supplémentaires et transitoires

Les dispositions suivantes s'appliquent à l'Accord international de 1994 sur le Café tel que prorogé :

- a) Toutes les mesures prises en vertu de l'Accord international de 1994 sur le Café tel que prorogé qui sont en vigueur au 30 septembre 2001 et dont il n'est pas spécifié que leur effet expire à cette date restent en vigueur, à moins qu'elles ne soient modifiées par les dispositions du présent Accord; et
- b) Toutes les décisions que le Conseil doit prendre pendant l'année caféière 2000/01 en vue de leur application au cours de l'année caféière 2001/02 sont prises au cours de l'année caféière 2000/01; elles sont appliquées à titre provisoire comme si l'Accord était déjà entré en vigueur.

ARTICLE 55
Textes de l'Accord faisant foi

Les textes du présent Accord en anglais, espagnol, français et portugais font tous également foi. Les originaux sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord aux dates qui figurent en regard de leur signature.

ANNEXE I

FACTEURS DE CONVERSION POUR LE CAFÉ TORRÉFIÉ, DÉCAFÉINÉ, LIQUIDE ET SOLUBLE TELS QUE DÉFINIS DANS L'ACCORD INTERNATIONAL DE 1994 SUR LE CAFÉ

Café torréfié

L'équivalent en café vert du café torréfié s'obtient en multipliant par 1,19 le poids net du café torréfié.

Café décaféiné

L'équivalent en café vert du café décaféiné s'obtient en multipliant par 1, 1,19 ou 2,6 respectivement, le poids net du café décaféiné vert, torréfié ou soluble.

Café liquide

L'équivalent en café vert du café liquide s'obtient en multipliant par 2,6 le poids net des solides de café déshydratés contenus dans le café liquide.

Café soluble

L'équivalent en café vert du café soluble s'obtient en multipliant par 2,6 le poids net du café soluble.

CONVÊNIO INTERNACIONAL DO CAFÉ DE 2001



**Nações Unidas
2000**

CONVÊNIO INTERNACIONAL DO CAFÉ DE 2001

PREÂMBULO

Os Governos signatários do presente Convênio,

Reconhecendo a excepcional importância do café para as economias de muitos países que dependem consideravelmente deste produto para suas receitas de exportação e, por conseguinte, para a continuação de seus programas de desenvolvimento econômico e social;

Reconhecendo a importância do setor cafeeiro para a subsistência de milhões de pessoas, sobretudo nos países em desenvolvimento, e tendo em conta que em muitos desses países a produção se faz em pequenas propriedades familiares;

Reconhecendo a necessidade de fomentar o desenvolvimento dos recursos produtivos e de elevar e manter os níveis de emprego e de renda no setor cafeeiro dos países Membros, e assim concorrer para a obtenção de salários justos, padrões de vida mais elevados e melhores condições de trabalho;

Considerando que uma estreita cooperação internacional no comércio de café fomentará a diversificação econômica e o desenvolvimento dos países produtores de café e contribuirá para a melhoria das relações políticas e econômicas entre países exportadores e importadores de café e para o aumento do consumo de café;

Reconhecendo a conveniência de evitar que entre a produção e o consumo haja desequilíbrio capaz de provocar acentuadas flutuações de preço, prejudiciais a produtores e consumidores;

Considerando a relação que existe entre a estabilidade do comércio cafeeiro e a estabilidade dos mercados de produtos manufaturados;

Reconhecendo as vantagens decorrentes da cooperação internacional que resultou da aplicação dos Convênios Internacionais do Café de 1962, de 1968, de 1976, de 1983 e de 1994,

Acordam o seguinte:

CAPÍTULO I – OBJETIVOS

ARTIGO 1º

Objetivos

Os objetivos do presente Convênio são:

- 1º promover a cooperação internacional em questões cafeeiras;
- 2º proporcionar um foro para consultas e, quando oportuno, negociações intergovernamentais sobre questões cafeeiras e sobre meios de alcançar um equilíbrio razoável entre a oferta e a demanda mundiais, em bases que assegurem, aos consumidores, o abastecimento adequado de café a preços equitativos e, aos produtores, mercados para o café a preços remunerativos, e que contribuam para um equilíbrio de longo prazo entre a produção e o consumo;
- 3º proporcionar um foro para consultas sobre questões cafeeiras com o setor privado;
- 4º facilitar a expansão e a transparência do comércio internacional de café;
- 5º constituir um centro para a coleta, difusão e publicação de informações econômicas e técnicas, dados estatísticos e estudos, bem como para a pesquisa e o desenvolvimento no domínio do café, e fomentar todas essas atividades;
- 6º incentivar os Membros a desenvolverem uma economia cafeeira sustentável;
- 7º promover, incentivar e ampliar o consumo de café;
- 8º propiciar análise e assessoramento no preparo de projetos que beneficiem a economia cafeeira mundial, para subsequente apresentação às agências doadoras ou financiadoras, como apropriado;
- 9º fomentar a qualidade; e
- 10 fomentar programas de informação e treinamento destinados a auxiliar a transferência aos Membros de tecnologias relevantes para o café.

CAPÍTULO II – DEFINIÇÕES

ARTIGO 2º

Definições

Para os fins do presente Convênio:

1º *Café* significa o grão e a cereja do cafeeiro, seja em pergaminho, verde ou torrado, e inclui o café moído, o descafeinado, o líquido e o solúvel. O Conselho, o quanto antes possível após a entrada em vigor do presente Convênio e, novamente, três anos depois de tal data, revisará os fatores de conversão aplicáveis aos tipos de café alistados nas alíneas d, e, f e g abaixo. Depois de tal revisão, o Conselho, por maioria distribuída de dois terços, determinará e publicará os fatores de conversão apropriados. Antes da revisão inicial, e caso o Conselho não seja capaz de alcançar decisão com respeito a esta questão, os fatores de conversão serão os utilizados no Convênio Internacional do Café de 1994, que se encontram alistados no Anexo I do presente Convênio. Observadas essas disposições, os termos alistados abaixo terão os seguintes significados:

- a) *café verde* significa todo café na forma de grão descascado antes de ser torrado;
- b) *café em cereja seca* significa o fruto seco do cafeeiro; obtém-se o equivalente do café em cereja seca em café verde multiplicando o peso líquido do café em cereja seca por 0,50;
- c) *café em pergaminho* significa o grão de café verde envolvido pelo pergaminho; obtém-se o equivalente do café em pergaminho em café verde multiplicando o peso líquido do café em pergaminho por 0,80;
- d) *café torrado* significa o café verde torrado em qualquer grau, e inclui o café moído;
- e) *café descafeinado* significa o café verde, torrado ou solúvel, do qual se tenha extraído a cafeína;
- f) *café líquido* significa as partículas obtidas do café torrado e dissolvidas em água; e
- g) *café solúvel* significa as partículas desidratadas, solúveis em água, obtidas do café torrado.

2º *Saca* significa 60 quilogramas, ou 132,276 libras-peso, de café verde; *tonelada* significa uma massa de 1.000 quilogramas, ou 2.204,6 libras-peso; e *libra-peso* significa 453,597 gramas.

3º *Ano cafeeiro* significa o período de um ano, de 1º de outubro a 30 de setembro.

4º *Organização e Conselho* significam, respectivamente, a Organização Internacional do Café e o Conselho Internacional do Café.

5º *Parte Contratante* significa o Governo, ou a organização intergovernamental a que faz referência o parágrafo 3º do artigo 4º, que tenha depositado seu instrumento de ratificação, aceitação, aprovação ou aplicação provisória do presente Convênio nos termos dos artigos 44 e 45, ou que tenha aderido ao presente Convênio nos termos do artigo 46.

6º *Membro* significa uma Parte Contratante; um ou mais territórios designados com respeito aos quais tenha sido feita uma declaração de participação separada nos termos do artigo 5º; ou duas ou mais Partes Contratantes ou territórios designados, ou ambos, que participem da Organização como Grupo-Membro nos termos do artigo 6º.

7º *Membro exportador* ou *país exportador* significa, respectivamente, um Membro ou país que seja exportador líquido de café, isto é, cujas exportações excedam as importações.

8º *Membro importador* ou *país importador* significa, respectivamente, um Membro ou país que seja importador líquido de café, isto é, cujas importações excedam as exportações.

9º *Maioria distribuída simples* significa uma votação que exige mais da metade dos votos expressos pelos Membros exportadores presentes e votantes e mais da metade dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

10 *Maioria distribuída de dois terços* significa uma votação que exige mais de dois terços dos votos expressos pelos Membros exportadores presentes e votantes e mais de dois terços dos votos expressos pelos Membros importadores presentes e votantes, contados separadamente.

11 *Entrada em vigor* significa, salvo disposição em contrário, a data em que o presente Convênio entrar em vigor, seja provisória ou definitivamente.

CAPÍTULO III – COMPROMISSOS GERAIS DOS MEMBROS

ARTIGO 3º

Compromissos gerais dos Membros

1º Os Membros se comprometem a adotar as medidas que sejam necessárias para capacitá-los a cumprir as obrigações decorrentes do presente Convênio e a cooperar plenamente uns com os outros para assegurar a realização dos objetivos do presente Convênio; em particular, os Membros se comprometem a fornecer todas as informações que sejam necessárias para facilitar o funcionamento do presente Convênio.

2º Os Membros reconhecem que os Certificados de Origem são importantes fontes de informações sobre o comércio de café. Os Membros exportadores, por conseguinte, se comprometem a assegurar a apropriada emissão e utilização de Certificados de Origem, de acordo com a regulamentação estabelecida pelo Conselho.

3º Os Membros reconhecem, além disso, que informações sobre reexportações também são importantes para a análise apropriada da economia cafeeira mundial. Os Membros importadores, por conseguinte, se comprometem a fornecer regularmente informações precisas sobre reexportações, na forma e da maneira que o Conselho estabelecer.

CAPÍTULO IV – MEMBROS

ARTIGO 4º

Membros da Organização

1º Cada Parte Contratante, juntamente com os territórios aos quais o presente Convênio se aplica nos termos do parágrafo 1º do artigo 48, constituirá um único Membro da Organização, salvo disposição em contrário dos artigos 5º e 6º.

2º Um Membro poderá passar de uma categoria para outra, segundo as condições que o Conselho estipular.

3º Toda referência feita a um Governo no presente Convênio será interpretada como extensiva à Comunidade Européia ou a qualquer organização intergovernamental que tenha competência comparável para negociar, concluir e aplicar convênios internacionais, em particular os convênios de produtos básicos.

4º Tal organização intergovernamental não terá, ela própria, direito de voto, mas, caso se vote sobre assuntos de sua competência, terá o direito de votar coletivamente em nome de seus Estados-Membros. Nesses casos, os Estados-Membros da organização intergovernamental não poderão exercer individualmente seus direitos de voto.

5º Tal organização intergovernamental não poderá ser eleita para a Junta Executiva nos termos do parágrafo 1º do artigo 17, mas poderá participar dos debates da Junta Executiva sobre assuntos de sua competência. Caso se vote sobre assuntos de sua competência, e não obstante as disposições do parágrafo 1º do artigo 20, os votos que os Estados-Membros tenham direito a emitir na Junta Executiva poderão ser emitidos coletivamente por qualquer um desses Estados-Membros.

ARTIGO 5º

Participação separada de territórios designados

Toda Parte Contratante que seja importadora líquida de café poderá, a qualquer momento, mediante a notificação prevista no parágrafo 2º do artigo 48, declarar que participa da Organização separadamente de qualquer dos territórios por ela designados que sejam exportadores líquidos de café, e por cujas relações internacionais essa Parte Contratante seja responsável. Em tal caso, o território metropolitano e os territórios não

designados constituirão um único Membro, e os territórios designados terão participação separada como Membros, seja individual ou coletivamente, conforme se indique na notificação.

ARTIGO 6º

Participação em grupo

1º Duas ou mais Partes Contratantes que sejam exportadoras líquidas de café poderão, mediante notificação apropriada ao Conselho e ao Secretário-Geral das Nações Unidas, ao depositar os respectivos instrumentos de ratificação, aceitação, aprovação, aplicação provisória ou adesão, declarar que participam da Organização como Grupo-Membro. O território ao qual se aplique o presente Convênio nos termos do parágrafo 1º do artigo 48 poderá fazer parte de tal Grupo-Membro, se o Governo do Estado responsável por suas relações internacionais houver feito notificação nesse sentido, nos termos do parágrafo 2º do artigo 48. Tais Partes Contratantes e territórios designados deverão satisfazer as seguintes condições:

- a) declarar que estão dispostos a assumir, individual e coletivamente, a responsabilidade pelas obrigações do Grupo; e
- b) apresentar subsequente ao Conselho provas satisfatórias de que:
 - i) o Grupo tem a organização necessária para aplicar uma política cafeeira comum, e eles dispõem, juntamente com os outros integrantes do Grupo, dos meios para cumprir as obrigações decorrentes do presente Convênio; e
 - ii) têm uma política comercial e econômica comum ou coordenada com respeito ao café e uma política monetária e financeira coordenada, bem como os órgãos necessários à execução de tais políticas, de modo que o Conselho se certifique de que o Grupo-Membro está em condições de cumprir as pertinentes obrigações coletivas.

2º Todo Grupo-Membro reconhecido nos termos do Convênio Internacional do Café de 1994 continuará a ser reconhecido como Grupo-Membro, a menos que notifique ao Conselho que não mais deseja ser reconhecido como tal.

3º O Grupo-Membro constituirá um único Membro da Organização, devendo, porém, cada um de seus integrantes ser tratado individualmente, como Membro, no que diz respeito aos assuntos decorrentes das seguintes disposições:

- a) artigos 11 e 12; e
- b) artigo 51.

4º As Partes Contratantes e territórios designados que ingressem como Grupo-Membro especificarão o Governo ou a organização que os representará no Conselho em assuntos decorrentes do presente Convênio, exceto os especificados no parágrafo 3º deste artigo.

5º Os direitos de voto do Grupo-Membro serão os seguintes:

- a) o Grupo-Membro terá o mesmo número de votos básicos que um país Membro que ingresse na Organização a título individual. Estes votos básicos serão atribuídos ao Governo ou à organização representante do Grupo e emitidos por esse Governo ou organização; e
- b) no caso de uma votação sobre qualquer assunto decorrente das disposições do parágrafo 3º deste artigo, os integrantes do Grupo-Membro poderão emitir separadamente os votos a eles atribuídos nos termos do parágrafo 3º do artigo 13, como se cada um deles fosse individualmente Membro da Organização, exceto no que se refere aos votos básicos, que continuarão correspondendo unicamente ao Governo ou à organização representante do Grupo.

6º Toda Parte Contratante ou território designado que faça parte de um Grupo-Membro poderá, mediante notificação ao Conselho, retirar-se desse Grupo e tornar-se Membro a título individual. A retirada terá efeito a partir do momento em que o Conselho receber a notificação. Se um dos integrantes de um Grupo-Membro se retirar desse Grupo ou deixar de participar da Organização, os demais integrantes do Grupo-Membro poderão requerer ao Conselho que mantenha o Grupo, o qual continuará a existir, a menos que o Conselho não aprove o requerimento. Se o Grupo-Membro for dissolvido, cada um de seus integrantes tornar-se-á Membro a título individual. O Membro que tiver deixado de pertencer a um Grupo-Membro não poderá voltar a integrar-se em grupo durante a vigência do presente Convênio.

7º Toda Parte Contratante que deseje participar de um Grupo-Membro após a entrada em vigor do presente Convênio poderá fazê-lo através de notificação ao Conselho, sob condição de que:

- a) os demais Membros do Grupo se declarem dispostos a aceitar o Membro em questão como participante do Grupo; e
- b) notifique ao Secretário-Geral das Nações Unidas que é participante do Grupo.

8º Dois ou mais Membros exportadores poderão, a qualquer momento após a entrada em vigor do presente Convênio, requerer ao Conselho autorização para se constituírem em Grupo-Membro. O Conselho aprovará o requerimento se considerar que a declaração feita pelos Membros e as provas por eles apresentadas satisfazem os requisitos do parágrafo 1º deste artigo. Imediatamente após a aprovação, ficará o Grupo-Membro sujeito às disposições dos parágrafos 3º, 4º, 5º e 6º deste artigo.

CAPÍTULO V – ORGANIZAÇÃO INTERNACIONAL DO CAFÉ

ARTIGO 7º

Sede e estrutura da Organização Internacional do Café

1º A Organização Internacional do Café, estabelecida pelo Convênio Internacional do Café de 1962, continuará em existência a fim de administrar a aplicação das disposições do presente Convênio e supervisionar seu funcionamento.

2º A Organização terá sede em Londres, a menos que, por maioria distribuída de dois terços, o Conselho decida de outra forma.

3º A Organização exercerá suas funções por intermédio do Conselho Internacional do Café e da Junta Executiva. Esses órgãos serão assistidos, conforme apropriado, pela Conferência Mundial do Café, a Junta Consultiva do Setor Privado, o Comitê de Promoção e comissões especializadas.

ARTIGO 8º

Privilégios e imunidades

1º A Organização terá personalidade jurídica. Será dotada, em especial, da capacidade de firmar contratos, adquirir e alienar bens móveis e imóveis e demandar em juízo.

2º A situação jurídica, os privilégios e as imunidades da Organização, do Diretor-Executivo, do pessoal e dos peritos, bem como dos representantes de Membros que se encontrem no território do país-sede com a finalidade de exercer suas funções, continuarão sendo governados pelo Acordo de Sede celebrado entre o Governo do país-sede e a Organização em 28 de maio de 1969.

3º O Acordo de Sede mencionado no parágrafo 2º deste artigo é independente do presente Convênio, podendo, no entanto, terminar:

- a) por acordo entre o Governo do país-sede e a Organização;
- b) na eventualidade de a sede da Organização ser transferida do território do Governo do país-sede; ou
- c) na eventualidade de a Organização deixar de existir.

4º A Organização poderá celebrar com um ou mais Membros outros acordos, a serem aprovados pelo Conselho, relativos aos privilégios e imunidades que sejam necessários ao bom funcionamento do presente Convênio.

5º Os Governos dos países Membros, excetuando o Governo do país-sede, concederão à Organização as mesmas facilidades que as que são conferidas às agências especializadas das Nações Unidas em matéria de restrições monetárias e de câmbio, manutenção de contas bancárias e transferência de dinheiro.

CAPÍTULO VI – CONSELHO INTERNACIONAL DO CAFÉ

ARTIGO 9º

Composição do Conselho Internacional do Café

1º A autoridade suprema da Organização será o Conselho Internacional do Café, composto de todos os Membros da Organização.

2º Cada Membro designará para o Conselho um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores de seu representante ou suplentes.

ARTIGO 10

Poderes e funções do Conselho

1º O Conselho ficará investido de todos os poderes que lhe são especificamente conferidos por este Convênio, e terá os poderes e desempenhará as funções necessárias à execução das disposições deste Convênio.

2º O Conselho delegará a seu Presidente a tarefa de se certificar, com a assistência da Secretária, da validade das comunicações escritas que tenham sido recebidas com referência às disposições do parágrafo 2º do artigo 9º, do parágrafo 3º do artigo 12 e do parágrafo 2º do artigo 14. O Presidente apresentará relatório ao Conselho.

3º O Conselho poderá constituir as comissões ou grupos de trabalho que considere necessários.

4º O Conselho, por maioria distribuída de dois terços, estabelecerá a regulamentação necessária à execução das disposições deste Convênio e com o mesmo compatível, inclusive seu próprio regimento interno e os regulamentos financeiros e do pessoal da Organização. O Conselho poderá estabelecer em seu regimento um processo que lhe permita, sem se reunir, decidir sobre questões específicas.

5º O Conselho manterá a documentação necessária ao desempenho das funções que este Convênio lhe atribui, e toda a demais documentação que considere conveniente.

ARTIGO 11

Presidente e Vice-Presidentes do Conselho

1º O Conselho elegerá, para cada ano cafeeiro, um Presidente e um primeiro, um segundo e um terceiro Vice-Presidentes, que não serão pagos pela Organização.

2º Como regra geral, tanto o Presidente como o primeiro Vice-Presidente serão eleitos seja dentre os representantes dos Membros exportadores, seja dentre os representantes dos Membros importadores, e o segundo e o terceiro Vice-Presidentes serão eleitos dentre os representantes da outra categoria de Membros. Esses cargos serão desempenhados alternadamente, a cada ano cafeeiro, por Membros das duas categorias.

3º Nem o Presidente, nem qualquer dos Vice-Presidentes no exercício da presidência, terá direito a voto. Nesse caso, o respectivo suplente exercerá os direitos de voto do Membro.

ARTIGO 12

Sessões do Conselho

1º Como regra geral, o Conselho reunir-se-á duas vezes por ano em sessão ordinária, podendo reunir-se em sessões extraordinárias, se assim o decidir. Poderão igualmente celebrar-se sessões extraordinárias a pedido seja da Junta Executiva, seja de cinco Membros, seja de um ou vários Membros que disponham de, pelo menos, 200 votos. As sessões do Conselho serão convocadas com uma antecedência de, pelo menos, 30 dias, exceto em casos de emergência, quando a convocação deverá ser feita com uma antecedência de, pelo menos, 10 dias.

2º As sessões serão realizadas na sede da Organização, a menos que, por maioria distribuída de dois terços, o Conselho decida de outra forma. Se um Membro convidar o Conselho a se reunir em seu território, e o Conselho concordar, o Membro deverá arcar com as despesas a cargo da Organização que ultrapassem as de uma sessão realizada na sede.

3º O Conselho poderá convidar qualquer país não-membro ou qualquer das organizações mencionadas no artigo 16 a participar de qualquer de suas sessões na qualidade de observador. Caso tal convite seja aceito, o país ou organização em apreço enviará uma comunicação escrita nesse sentido ao Presidente e, se assim o desejar, poderá em sua comunicação solicitar permissão para fazer declarações ao Conselho.

4º O quórum para adotar decisões em uma sessão do Conselho consistirá na presença de mais da metade do número dos Membros exportadores e importadores que respectivamente disponham de, pelo menos, dois terços dos votos de cada categoria. Se na hora marcada para

a abertura de uma sessão do Conselho ou de qualquer reunião plenária não houver quórum, o Presidente deverá adiar a abertura da sessão ou reunião plenária por um mínimo de duas horas. Se ainda não houver quórum à nova hora fixada, o Presidente poderá adiar mais uma vez a abertura da sessão ou reunião plenária por mais duas horas no mínimo. Se no final deste novo adiamento ainda não houver quórum, o quórum necessário para adotar decisões consistirá na presença de mais da metade do número dos Membros exportadores e importadores que respectivamente disponham de, pelo menos, metade dos votos de cada categoria. A representação nos termos do parágrafo 2º do artigo 14 será considerada como presença.

ARTIGO 13

Votos

1º Os Membros exportadores disporão conjuntamente de 1.000 votos e os Membros importadores disporão conjuntamente de 1.000 votos, distribuídos entre os Membros de cada uma das categorias — isto é, Membros exportadores e importadores, respectivamente — como estipulam os parágrafos seguintes deste artigo.

2º Cada Membro disporá de cinco votos básicos.

3º Os votos restantes dos Membros exportadores serão divididos entre tais Membros proporcionalmente ao volume médio de suas respectivas exportações de café para todos os destinos nos quatro anos civis precedentes.

4º Os votos restantes dos Membros importadores serão divididos entre tais Membros proporcionalmente ao volume médio de suas respectivas importações de café nos quatro anos civis precedentes.

5º A distribuição de votos será determinada pelo Conselho, nos termos deste artigo, no início de cada ano cafeeiro, permanecendo em vigor durante esse ano, exceto nos casos previstos no parágrafo 6º deste artigo.

6º Sempre que ocorrer qualquer modificação no número de Membros da Organização, ou forem suspensos ou restabelecidos, nos termos do artigo 25 ou 42, os direitos de voto de um Membro, o Conselho procederá à redistribuição dos votos, nos termos deste artigo.

7º Nenhum Membro poderá dispor de mais de 400 votos.

8º Não se admitirá fração de voto.

ARTIGO 14

Procedimento de votação no Conselho

1º Cada Membro poderá emitir todos os votos de que dispõe, mas não os poderá dividir. No entanto, um Membro poderá emitir de forma diferente os votos que lhe sejam atribuídos nos termos do parágrafo 2º deste artigo.

2º Todo Membro exportador poderá autorizar outro Membro exportador, e todo Membro importador poderá autorizar outro Membro importador a representar seus interesses e exercer seu direito de voto em qualquer reunião ou reuniões do Conselho. Não se aplicará, nesse caso, a limitação prevista no parágrafo 7º do artigo 13.

ARTIGO 15

Decisões do Conselho

1º Salvo disposição em contrário do presente Convênio, todas as decisões e todas as recomendações do Conselho serão adotadas por maioria distribuída simples.

2º As decisões do Conselho que, segundo as disposições do presente Convênio, exijam maioria distribuída de dois terços, obedecerão ao seguinte procedimento:

- a) se a moção não obtiver maioria distribuída de dois terços em virtude do voto negativo de três Membros exportadores ou menos, ou de três Membros importadores ou menos, ela será novamente submetida a votação dentro de 48 horas, se o Conselho assim o decidir por maioria dos Membros presentes e por maioria distribuída simples;
- b) se, novamente, a moção não obtiver maioria distribuída de dois terços em virtude do voto negativo de um ou dois Membros exportadores, ou de um ou dois Membros importadores, ela será novamente submetida a votação dentro

de 24 horas, se o Conselho assim o decidir por maioria dos Membros presentes e por maioria distribuída simples;

- c) se a moção ainda não obtiver maioria distribuída de dois terços na terceira votação em virtude do voto negativo de apenas um Membro exportador, ou de apenas um Membro importador, ela será considerada adotada; e
- d) se o Conselho não submeter a moção a nova votação, ela será considerada rejeitada.

3º Os Membros se comprometem a aceitar como obrigatórias todas as decisões que o Conselho adote em virtude das disposições do presente Convênio.

ARTIGO 16

Cooperação com outras organizações

1º O Conselho poderá tomar medidas para consultar e cooperar com as Nações Unidas, suas agências especializadas e outras organizações intergovernamentais apropriadas, e deverá tirar o máximo proveito das oportunidades que o Fundo Comum para os Produtos Básicos e outras fontes de financiamento lhe ofereçam. Entre essas medidas, podem contar-se as de caráter financeiro que o Conselho julgue oportuno tomar para a realização dos objetivos do presente Convênio. Todavia, com respeito à execução de qualquer projeto que se realize em virtude de tais medidas, a Organização não contrairá obrigações financeiras em consequência de garantias dadas por Membros ou outras entidades. Nenhuma responsabilidade poderá ser imputada a um Membro da Organização, em virtude de sua condição de Membro, pelos empréstimos concedidos ou os empréstimos tomados por outro Membro ou entidade com respeito a tais projetos.

2º Quando possível, a Organização também poderá solicitar a Membros, a não-membros e a agências doadoras e outras agências, informações sobre projetos e programas de desenvolvimento centrados no setor cafeeiro. Quando oportuno, e com a anuência das partes interessadas, a Organização poderá colocar essas informações à disposição de tais organizações e dos Membros.

CAPÍTULO VII – JUNTA EXECUTIVA

ARTIGO 17

Composição e reuniões da Junta Executiva

1º A Junta Executiva será composta por oito Membros exportadores e oito Membros importadores, eleitos para cada ano cafeeiro nos termos do artigo 18. Os Membros representados na Junta Executiva poderão ser reeleitos.

2º Cada Membro representado na Junta Executiva designará um representante e, se assim o desejar, um ou mais suplentes, podendo igualmente designar um ou mais assessores de seu representante ou suplentes.

3º A Junta Executiva terá um Presidente e um Vice-Presidente, que serão eleitos pelo Conselho para cada ano cafeeiro e que poderão ser reeleitos. Nenhum dos dois será remunerado pela Organização. Nem o Presidente, nem o Vice-Presidente no exercício da presidência, terá direito de voto nas reuniões da Junta Executiva, cabendo ao respectivo suplente, nesse caso, exercer os direitos de voto do Membro. Como regra geral, o Presidente e o Vice-Presidente para cada ano cafeeiro serão eleitos dentre os representantes da mesma categoria de Membros.

4º A Junta Executiva, em condições normais, reunir-se-á na sede da Organização, embora possa reunir-se em outro local, se o Conselho assim o decidir por maioria distribuída de dois terços. Em caso de aceitação, pelo Conselho, de convite feito por um Membro para que a Junta Executiva se reúna em seu território, as disposições do parágrafo 2º do artigo 12 referentes a sessões do Conselho também se aplicarão.

5º O quórum para adotar decisões em uma reunião da Junta Executiva consistirá na presença de mais da metade do número dos Membros exportadores e importadores eleitos para a Junta Executiva que respectivamente disponham de, pelo menos, dois terços dos votos de cada categoria. Se na hora marcada para a abertura de uma reunião da Junta Executiva não houver quórum, o Presidente da Junta Executiva deverá adiar a abertura da reunião por um mínimo de duas horas. Se ainda não houver quórum à nova hora fixada, o Presidente poderá adiar mais uma vez a abertura da reunião por mais duas horas no mínimo. Se no final deste novo adiamento ainda não houver quórum, o quórum necessário para adotar decisões consistirá na presença de mais da metade do número dos Membros

exportadores e importadores eleitos para a Junta Executiva que respectivamente disponham de, pelo menos, metade dos votos de cada categoria.

ARTIGO 18
Eleição da Junta Executiva

1º Os Membros exportadores e importadores da Junta Executiva serão eleitos em sessão do Conselho pelos Membros exportadores e importadores da Organização, respectivamente. A eleição dentro de cada categoria obedecerá às disposições dos parágrafos seguintes deste artigo.

2º Cada Membro votará em um só candidato, conferindo-lhe todos os votos de que disponha nos termos do artigo 13. Um Membro poderá conferir a outro candidato os votos de que disponha nos termos do parágrafo 2º do artigo 14.

3º Os oito candidatos que receberem o maior número de votos serão eleitos, mas nenhum candidato será eleito, no primeiro escrutínio, a não ser que tenha recebido um mínimo de 75 votos.

4º Se, de acordo com o estipulado no parágrafo 3º deste artigo, menos de oito candidatos forem eleitos no primeiro escrutínio, proceder-se-á a novos escrutínios, dos quais só participarão os Membros que não houverem votado em nenhum dos candidatos eleitos. Em cada novo escrutínio, o mínimo de votos necessários para ser eleito diminuirá sucessivamente de cinco unidades, até que os oito candidatos tenham sido eleitos.

5º O Membro que não houver votado em nenhum dos Membros eleitos atribuirá seus votos a um deles, respeitadas as disposições dos parágrafos 6º e 7º deste artigo.

6º Considerar-se-á que um Membro obteve os votos que lhe foram conferidos ao ser eleito, bem como os votos que lhe tenham sido atribuídos, não podendo, contudo, nenhum Membro eleito receber mais de 499 votos no total.

7º Se os votos recebidos por um Membro ultrapassarem 499, os Membros que nele votaram, ou a que a ele atribuíram seus votos, providenciarão entre si para que um ou mais lhe retirem os votos e os confirmem ou transfiram a outro Membro eleito, de modo que nenhum dos eleitos receba mais de 499 votos.

ARTIGO 19

Competência da Junta Executiva

1º A Junta Executiva será responsável perante o Conselho e funcionará sob sua direção geral.

2º O Conselho, por maioria distribuída de dois terços, poderá delegar à Junta Executiva o exercício de qualquer ou de todos os seus poderes, com exceção dos seguintes:

- a) aprovação do Orçamento Administrativo e fixação das contribuições, nos termos do artigo 24;
- b) suspensão dos direitos de voto de um Membro, nos termos do artigo 42;
- c) decisão de litígios, nos termos do artigo 42;
- d) estabelecimento das condições para adesão, nos termos do artigo 46;
- e) decisão de excluir um Membro, nos termos do artigo 50;
- f) decisão a respeito da negociação de um novo Convênio, nos termos do artigo 32, ou da prorrogação ou término do presente Convênio, nos termos do artigo 52; e
- g) recomendação de emendas aos Membros, nos termos do artigo 53.

3º O Conselho, a qualquer momento, por maioria distribuída simples, poderá revogar quaisquer poderes que tenha delegado à Junta Executiva.

4º A Junta Executiva deverá examinar o projeto de Orçamento Administrativo apresentado pelo Diretor-Executivo e submetê-lo com recomendações à aprovação do Conselho, elaborar o plano de trabalho anual da Organização, decidir sobre as questões administrativas e financeiras atinentes ao funcionamento da Organização, com exceção das reservadas ao Conselho nos termos do parágrafo 2º deste artigo, e examinar projetos e programas sobre questões cafeeiras, que serão submetidos à aprovação do Conselho. A Junta Executiva apresentará relatório ao Conselho. As decisões da Junta Executiva entrarão em vigor se nenhuma objeção de um Membro do Conselho for recebida dentro do prazo de cinco dias úteis a contar da apresentação do relatório da Junta Executiva ao Conselho, ou de cinco dias úteis a contar da distribuição do resumo das decisões adotadas pela Junta Executiva, caso o Conselho não se reúna no mesmo mês em que a Junta se reunir. No entanto, todos os Membros terão o direito de interpor recurso ao Conselho contra qualquer decisão da Junta Executiva.

5º A Junta Executiva poderá constituir as comissões e grupos de trabalho que considere necessários.

ARTIGO 20

Procedimento de votação na Junta Executiva

1º Cada Membro da Junta Executiva poderá emitir todos os votos que tenha recebido nos termos dos parágrafos 6º e 7º do artigo 18. Não será permitido voto por procuração. Não será permitido aos Membros da Junta Executiva dividir seus votos.

2º Toda decisão da Junta Executiva exigirá maioria igual à que seria necessária para a adoção da decisão pelo Conselho.

CAPÍTULO VIII – SETOR CAFEEIRO PRIVADO

ARTIGO 21

Conferência Mundial do Café

1º O Conselho tomará providências para, a intervalos apropriados, realizar uma Conferência Mundial do Café (adiante denominada “Conferência”), que será composta por Membros exportadores e importadores, representantes do setor privado e outros participantes interessados, inclusive participantes de países não-membros. O Conselho, em coordenação com o Presidente da Conferência, deverá assegurar-se de que a Conferência contribuirá para promover os objetivos do presente Convênio.

2º A Conferência terá um Presidente, que não será remunerado pela Organização. O Presidente será indicado pelo Conselho por um período apropriado e será convidado a participar das reuniões do Conselho na qualidade de observador.

3º O Conselho decidirá sobre a forma, o título, a temática e a época da Conferência, em consulta com a Junta Consultiva do Setor Privado. A Conferência, em condições normais, realizar-se-á na sede da Organização, durante sessão do Conselho. Em caso de aceitação pelo Conselho de convite feito por um Membro para reunir-se em seu território, a Conferência também poderá realizar-se no referido território, e nesse caso as despesas que ultrapassem as de uma sessão realizada na sede da Organização deverão ser cobertas pelo país que atua como anfitrião da sessão.

4º A menos que, por maioria distribuída de dois terços, o Conselho decida de outra forma, a Conferência será autofinanciável.

5º O Presidente da Conferência apresentará relatório ao Conselho sobre as conclusões de cada sessão.

ARTIGO 22

Junta Consultiva do Setor Privado

1º A Junta Consultiva do Setor Privado (adiante denominada “JCSP”) será um órgão consultivo com o poder de fazer recomendações sobre quaisquer consultas feitas pelo Conselho e de convidar o Conselho a apreciar questões relacionadas com o presente Convênio.

2º A JCSP será composta por oito representantes do setor privado dos países exportadores e oito representantes do setor privado dos países importadores.

3º Os membros da JCSP serão representantes de associações ou órgãos designados pelo Conselho a cada dois anos cafeeiros e poderão ser redesignados. O Conselho, ao fazê-lo, procurará designar:

- a) duas associações ou órgãos do setor privado de países exportadores ou regiões exportadoras que representem cada um dos quatro grupos de café, de preferência representando tanto os cafeicultores quanto os exportadores, juntamente com um ou mais suplentes para cada representante; e
- b) oito associações ou órgãos do setor privado de países importadores, sejam estes Membros ou não-membros, de preferência representando tanto os importadores como os torrefatores, juntamente com um ou mais suplentes para cada representante.

4º Cada membro da JCSP poderá designar um ou mais assessores.

5º A JCSP terá um Presidente e um Vice-Presidente, que serão eleitos dentre seus membros por um período de um ano. Os titulares desses cargos poderão ser reeleitos. O Presidente e o Vice-Presidente não serão remunerados pela Organização. O Presidente será convidado a participar das reuniões do Conselho na qualidade de observador.

6º A JCSP, em condições normais, reunir-se-á na sede da Organização durante as sessões ordinárias do Conselho. Em caso de aceitação pelo Conselho de convite feito por um Membro para reunir-se em seu território, a JCSP também se reunirá no referido território, e nesse caso as despesas a cargo da Organização que ultrapassem as de uma reunião realizada na sede da Organização deverão ser cobertas pelo país ou órgão do setor privado que atua como anfitrião da reunião.

7º A JCSP poderá celebrar reuniões extraordinárias, dependendo de aprovação do Conselho.

8º A JCSP deverá apresentar relatórios ao Conselho regularmente.

9º A JCSP deverá estabelecer suas próprias normas de procedimento, que deverão ser compatíveis com as disposições do presente Convênio.

CAPÍTULO IX – FINANÇAS

ARTIGO 23

Finanças

1º As despesas das delegações ao Conselho e dos representantes na Junta Executiva ou em qualquer das comissões do Conselho ou da Junta Executiva serão financiadas pelos respectivos Governos.

2º As demais despesas necessárias à administração do presente Convênio serão financiadas por contribuições anuais dos Membros, fixadas nos termos do artigo 24, juntamente com as receitas que se obtenham da venda de serviços específicos aos Membros e da venda de informações e estudos preparados nos termos dos artigos 29 e 31.

3º O exercício financeiro da Organização coincidirá com o ano cafeeiro.

ARTIGO 24

Aprovação do Orçamento Administrativo e fixação das contribuições

1º Durante o segundo semestre de cada exercício financeiro, o Conselho aprovará o Orçamento Administrativo da Organização para o exercício financeiro seguinte e fixará a contribuição de cada Membro para esse Orçamento. Um projeto de Orçamento Administrativo será preparado pelo Diretor-Executivo sob supervisão da Junta Executiva, nos termos do parágrafo 4º do artigo 19.

2º A contribuição de cada Membro para o Orçamento Administrativo de cada exercício financeiro será proporcional à relação que existe, na data em que for aprovado o Orçamento Administrativo para o exercício em apreço, entre o número de seus votos e o total dos votos de todos os Membros. Se, todavia, no início do exercício financeiro para o qual foram fixadas as contribuições, houver alguma modificação na distribuição de votos entre os Membros em virtude do disposto no parágrafo 5º do artigo 13, as contribuições correspondentes a esse exercício serão devidamente ajustadas. Para fixar as contribuições, o número de votos de cada Membro será determinado sem levar em consideração a suspensão dos direitos de voto de qualquer Membro ou a redistribuição de votos que dela possa resultar.

3º A contribuição inicial de qualquer Membro que ingresse na Organização depois da entrada em vigor do presente Convênio será fixada pelo Conselho com base no número de votos que lhe correspondam, e em função do período restante do exercício financeiro em curso, permanecendo, todavia, inalteradas as contribuições fixadas aos outros Membros para esse exercício financeiro.

ARTIGO 25

Pagamento das contribuições

1º As contribuições ao Orçamento Administrativo de cada exercício financeiro serão pagas em moeda livremente conversível e exigíveis no primeiro dia do exercício em apreço.

2º Se um Membro não houver pago integralmente sua contribuição ao Orçamento Administrativo dentro de seis meses a contar da data em que tal contribuição é exigível, seus direitos de voto, seu direito de eleição para a Junta Executiva e seu direito de utilizar seus votos na Junta Executiva serão suspensos até que sua contribuição seja paga integralmente. Todavia, a menos que o Conselho assim o decida por maioria distribuída de dois terços, tal Membro não será privado de nenhum outro direito nem eximido de nenhuma das obrigações que lhe correspondam em virtude do presente Convênio.

3º Os Membros cujos direitos de voto tenham sido suspensos nos termos do parágrafo 2º deste artigo ou nos termos do artigo 42 permanecerão, no entanto, responsáveis pelo pagamento das respectivas contribuições.

ARTIGO 26

Responsabilidades financeiras

1º A Organização, funcionando da forma especificada no parágrafo 3º do artigo 7º, não terá poderes para contrair obrigações alheias ao âmbito do presente Convênio, e não se entenderá que tenha sido autorizada pelos Membros a fazê-lo; em particular, ela não estará capacitada a obter empréstimos. No exercício de seu poder de contratar, a Organização deverá inserir em seus contratos as disposições deste artigo, para que delas tenham conhecimento as demais partes que com ela estejam contratando; todavia, a ausência dessas disposições em tais contratos não os invalidará nem os tornará *ultra vires*.

2º As responsabilidades financeiras de um Membro se limitarão a suas obrigações com respeito às contribuições expressamente estipuladas no presente Convênio. Entender-se-á

que os terceiros que tratem com a Organização têm conhecimento das disposições do presente Convênio acerca das responsabilidades financeiras dos Membros.

ARTIGO 27

Verificação e publicação das contas

O mais cedo possível, e no máximo seis meses após o encerramento de cada exercício financeiro, preparar-se-á uma demonstração, verificada por auditores externos, do ativo e passivo e das receitas e despesas da Organização durante o referido exercício financeiro. Essa demonstração deverá ser submetida à aprovação do Conselho em sua próxima sessão.

CAPÍTULO X – DIRETOR-EXECUTIVO E PESSOAL

ARTIGO 28

Diretor-Executivo e pessoal

1º O Conselho designará o Diretor-Executivo. As respectivas condições de emprego serão estabelecidas pelo Conselho e deverão ser análogas às de funcionários de igual categoria em organizações intergovernamentais similares.

2º O Diretor-Executivo será o principal funcionário administrativo da Organização, sendo responsável pelo cumprimento das funções que lhe competem na administração do presente Convênio.

3º O Diretor-Executivo nomeará o pessoal, de acordo com a regulamentação estabelecida pelo Conselho.

4º Nem o Diretor-Executivo nem qualquer funcionário deverá ter interesses financeiros na indústria, no comércio ou no transporte de café.

5º No exercício de suas funções, o Diretor-Executivo e o pessoal não solicitarão nem receberão instruções de nenhum Membro, nem de nenhuma autoridade estranha à Organização. Deverão abster-se de atos incompatíveis com sua condição de funcionários internacionais, responsáveis unicamente perante a Organização. Os Membros se comprometem a respeitar o caráter exclusivamente internacional das responsabilidades do Diretor-Executivo e do pessoal, e a não tentar influenciá-los no desempenho de suas funções.

CAPÍTULO XI – INFORMAÇÕES, ESTUDOS E PESQUISAS

ARTIGO 29

Informações

1º A Organização servirá como centro para a compilação, o intercâmbio e a publicação de:

- a) informações estatísticas relativas à produção, aos preços, às exportações, importações e reexportações, à distribuição e ao consumo de café no mundo; e
- b) na medida em que o julgar conveniente, informações técnicas sobre o cultivo, o processamento e a utilização do café.

2º O Conselho poderá solicitar aos Membros as informações que considere necessárias a suas atividades, inclusive relatórios estatísticos periódicos sobre produção, tendências da produção, exportações, importações, reexportações, distribuição, consumo, estoques e preços do café, bem como sobre o regime fiscal aplicável ao café, mas não publicará nenhuma informação que permita identificar as atividades de pessoas ou empresas que produzam, industrializem ou comercializem café. Os Membros, na medida do possível, prestarão as informações solicitadas da maneira mais minuciosa, pontual e precisa que puderem.

3º O Conselho estabelecerá um sistema de preços indicativos, em que se estipulará a publicação de um preço indicativo composto diário que reflita as condições reais do mercado.

4º Se um Membro deixar de prestar, ou encontrar dificuldades em prestar, dentro de um prazo razoável, informações estatísticas ou outras, solicitadas pelo Conselho e necessárias ao bom funcionamento da Organização, o Conselho poderá solicitar ao Membro de que se trata que explique as razões da não-observância. Se considerar necessário prestar assistência técnica na matéria, o Conselho poderá tomar as medidas cabíveis.

ARTIGO 30

Certificados de Origem

1º A fim de facilitar a compilação de dados estatísticos sobre o comércio cafeeiro internacional e de apurar as quantidades de café que foram exportadas por cada Membro

exportador, a Organização estabelecerá um sistema de Certificados de Origem, governado por regulamentação aprovada pelo Conselho.

2º Toda exportação de café feita por um Membro exportador será amparada por um Certificado de Origem válido. Os Certificados de Origem serão emitidos, de acordo com a regulamentação estabelecida pelo Conselho, por uma agência qualificada, escolhida pelo Membro e aprovada pela Organização.

3º Todo Membro exportador comunicará à Organização o nome da agência governamental ou não-governamental escolhida para desempenhar as funções especificadas no parágrafo 2º deste artigo. A Organização aprovará especificamente as agências não-governamentais, de acordo com a regulamentação aprovada pelo Conselho.

4º Em caráter excepcional e com a devida justificação, um Membro exportador poderá apresentar pedido de permissão, a ser aprovado pelo Conselho, para que os dados fornecidos nos Certificados de Origem acerca de suas exportações sejam transmitidos à Organização por método alternativo.

ARTIGO 31 **Estudos e pesquisas**

1º A Organização promoverá o preparo de estudos e pesquisas relativos à economia da produção e distribuição de café, ao impacto de medidas governamentais nos países produtores e consumidores sobre a produção e o consumo de café, e às oportunidades para a expansão do consumo de café para utilização tradicional e possíveis novas utilizações.

2º Com o objetivo de implementar as disposições do parágrafo 1º deste artigo, o Conselho adotará, em sua segunda sessão ordinária de cada ano cafeeiro, um programa anual de estudos e pesquisas, com a correspondente estimativa dos recursos necessários, preparado pelo Diretor-Executivo.

3º O Conselho poderá aprovar a participação da Organização em estudos e pesquisas a serem empreendidos conjuntamente ou em cooperação com outras organizações e instituições. Em tais casos, o Diretor-Executivo apresentará ao Conselho um relato circunstanciado dos recursos necessários procedentes da Organização e do parceiro ou parceiros envolvidos no projeto.

4º Os estudos e pesquisas a serem empreendidos pela Organização nos termos deste artigo serão financiados por recursos incluídos no Orçamento Administrativo, preparado nos termos do parágrafo 1º do artigo 24, e serão executados pelo pessoal da Organização e por consultores, conforme necessário.

CAPÍTULO XII – DISPOSIÇÕES GERAIS

ARTIGO 32

Preparativos para um novo Convênio

1º O Conselho poderá examinar a possibilidade de negociar um novo Convênio Internacional do Café.

2º Para cumprir esta disposição, o Conselho deverá examinar o progresso obtido pela Organização na realização dos objetivos do presente Convênio especificados no artigo 1º.

ARTIGO 33

Remoção de obstáculos ao consumo

1º Os Membros reconhecem a importância vital de conseguir-se, o mais breve possível, o maior aumento possível do consumo de café, principalmente por meio da eliminação gradual dos obstáculos que podem entrar esse aumento.

2º Os Membros reconhecem que certas medidas atualmente em vigor podem, em maior ou menor grau, entrar o aumento do consumo de café, em particular:

- a) certos regimes de importação aplicáveis ao café, inclusive tarifas preferenciais ou de outra natureza, quotas, operações de monopólios governamentais e de agências oficiais de compra, e outras normas administrativas e práticas comerciais;
- b) certos regimes de exportação, no que diz respeito a subsídios diretos ou indiretos, e outras normas administrativas e práticas comerciais; e
- c) certas condições de comercialização interna e certas disposições legais e administrativas nacionais e regionais que podem prejudicar o consumo.

3º Tendo presentes os objetivos acima mencionados e as disposições do parágrafo 4º deste artigo, os Membros esforçar-se-ão para reduzir as tarifas aplicáveis ao café ou tomar outras medidas destinadas à remoção dos obstáculos ao aumento do consumo.

4º Levando em consideração seus interesses mútuos, os Membros se comprometem a buscar os meios necessários para que os obstáculos ao desenvolvimento do comércio e do consumo mencionados no parágrafo 2º deste artigo possam ser progressivamente reduzidos e, finalmente, sempre que possível, eliminados, ou para que os efeitos desses obstáculos sejam consideravelmente atenuados.

5º Levando em consideração os compromissos assumidos nos termos do parágrafo 4º deste artigo, os Membros comunicarão anualmente ao Conselho todas as medidas que adotarem no sentido de dar cumprimento às disposições deste artigo.

6º O Diretor-Executivo preparará periodicamente um estudo sobre os obstáculos ao consumo, a ser apreciado pelo Conselho.

7º Para promover os objetivos deste artigo, o Conselho poderá formular recomendações aos Membros, que, o mais cedo possível, apresentarão relatório ao Conselho sobre as medidas que tenham adotado para implementar essas recomendações.

ARTIGO 34

Promoção

1º Os Membros reconhecem a necessidade de promover, incentivar e ampliar o consumo do café, e se esforçarão por incentivar as atividades empreendidas nesse sentido.

2º O Comitê de Promoção, que será integrado por todos os Membros da Organização, promoverá o consumo de café por meio das atividades apropriadas, entre as quais campanhas de informação, atividades de pesquisa e estudos referentes ao consumo de café.

3º Tais atividades de promoção serão financiadas por recursos que poderão ser comprometidos pelos Membros, por não-membros, por outras organizações e pelo setor privado em reuniões do Comitê de Promoção.

4º Projetos específicos de promoção poderão também ser financiados por contribuições voluntárias dos Membros, de não-membros, de outras organizações e do setor privado.

5º O Conselho estabelecerá contas separadas para os fins dos parágrafos 3º e 4º do presente artigo. —

6º O Comitê de Promoção estabelecerá suas próprias normas de procedimento e estabelecerá as pertinentes normas para a participação de não-membros, de outras organizações e do setor privado, de forma compatível com as disposições do presente Convênio. O Comitê apresentará relatório ao Conselho regularmente.

ARTIGO 35

Medidas relativas ao café industrializado

Os Membros reconhecem que os países em desenvolvimento necessitam de ampliar as bases de suas economias, por meio, *inter alia*, da industrialização e da exportação de produtos manufaturados, nisso incluídos o processamento de café e a exportação de café processado, nas formas mencionadas nas alíneas d, e, f e g do parágrafo 1º do artigo 2º. A esse respeito, os Membros evitarão a adoção de medidas governamentais que possam causar perturbações ao setor cafeeiro dos outros Membros. Recomenda-se aos Membros que efetuem consultas acerca da adoção de qualquer medida desse tipo que possa ser interpretada como uma ameaça de perturbação. Se essas consultas não conduzirem a uma solução mutuamente satisfatória, as partes poderão recorrer aos procedimentos previstos nos artigos 41 e 42.

ARTIGO 36

Misturas e sucedâneos

1º Os Membros não manterão em vigor qualquer regulamentação que exija a mistura, o processamento ou a utilização de outros produtos com o café, para revenda comercial como café. Os Membros esforçar-se-ão por proibir a venda e a propaganda, sob o nome de café, de produtos que contenham menos do equivalente a 95 por cento de café verde como matéria--prima básica.

2º O Conselho poderá solicitar a qualquer Membro a adoção das medidas necessárias para assegurar a observância das disposições deste artigo.

3º O Diretor-Executivo submeterá ao Conselho um relatório periódico sobre a observância das disposições deste artigo.

ARTIGO 37

Consultas e cooperação com as organizações não-governamentais

Sem prejuízo do disposto nos artigos 16, 21 e 22, a Organização manterá elos com as organizações não-governamentais apropriadas que se ocupam do comércio internacional de café e com peritos em assuntos cafeeiros.

ARTIGO 38

Práticas estabelecidas do comércio cafeeiro

Os Membros exercerão as suas atividades abrangidas pelas disposições do presente Convênio em harmonia com as práticas estabelecidas do comércio cafeeiro e abster-se-ão de práticas de venda de caráter discriminatório. No exercício dessas atividades, esforçar-se-ão por levar na devida consideração os legítimos interesses do setor cafeeiro.

ARTIGO 39

Economia cafeeira sustentável

Os Membros levarão na devida consideração o manejo sustentável dos recursos e processamento do café, tendo em conta os princípios e objetivos do desenvolvimento sustentável que figuram na Agenda 21, aprovada na Conferência das Nações Unidas sobre Meio Ambiente e Desenvolvimento realizada no Rio de Janeiro em 1992.

ARTIGO 40

Padrões de vida e condições de trabalho

Os Membros levarão em consideração a melhoria dos padrões de vida e condições de trabalho das populações que se dedicam ao setor cafeeiro, de forma compatível com seu estágio de desenvolvimento, tendo em conta princípios internacionalmente reconhecidos pertinentes a essas questões. Além disso, os Membros acordam que padrões trabalhistas não deverão ser usados para fins comerciais protecionistas.

CAPÍTULO XIII – CONSULTAS, LITÍGIOS E RECLAMAÇÕES

ARTIGO 41

Consultas

Todo Membro acolherá favoravelmente as diligências que possam ser feitas por outro Membro sobre toda matéria relacionada com o presente Convênio, e proporcionará oportunidades adequadas para a realização de consultas a elas relativas. No decurso de tais consultas, a pedido de qualquer das partes, e com o assentimento da outra, o Diretor-Executivo constituirá uma comissão independente, que utilizará seus bons ofícios para conciliar as partes. As despesas dessa comissão não serão imputadas à Organização. Se uma das partes não aceitar que o Diretor-Executivo constitua a comissão, ou se as consultas não conduzirem a uma solução, a matéria poderá ser encaminhada ao Conselho, nos termos do artigo 42. Se as consultas conduzirem a uma solução, será apresentado relatório ao Diretor-Executivo, que o distribuirá a todos os Membros.

ARTIGO 42

Litígios e reclamações

1º Todo litígio relativo à interpretação ou aplicação do presente Convênio que não seja resolvido por meio de negociações será, a pedido de qualquer um dos Membros litigantes, submetido a decisão do Conselho.

2º Sempre que um litígio for submetido ao Conselho nos termos do parágrafo 1º deste artigo, a maioria dos Membros, ou os Membros que disponham de, pelo menos, um terço do número total dos votos, podem solicitar que o Conselho, depois de debater o caso e antes de tomar uma decisão, obtenha o parecer da comissão consultiva mencionada no parágrafo 3º deste artigo sobre as questões em litígio.

3º a) A menos que o Conselho decida unanimemente de outra forma, integrarão a comissão consultiva:

- i) duas pessoas designadas pelos Membros exportadores, uma delas com grande experiência em assuntos do tipo a que se refere o litígio, e a outra com autoridade e experiência jurídica;
- ii) duas pessoas com idênticas qualificações, designadas pelos Membros importadores; e

- iii) um Presidente, escolhido por unanimidade pelas quatro pessoas designadas segundo as disposições dos incisos i e ii, ou, em caso de desacordo, pelo Presidente do Conselho.
- b) Poderão integrar a comissão consultiva cidadãos de países cujos Governos são Partes Contratantes do presente Convênio.
- c) As pessoas designadas para a comissão consultiva atuarão a título pessoal e não receberão instruções de nenhum Governo.
- d) As despesas da comissão consultiva serão pagas pela Organização.

4º O parecer fundamentado da comissão consultiva será submetido ao Conselho, que decidirá acerca do litígio, depois de ponderadas todas as informações pertinentes.

5º Dentro do prazo de seis meses a contar da data em que o litígio for submetido à sua apreciação, o Conselho deverá decidir sobre o litígio.

6º Toda reclamação quanto a falta de cumprimento, por parte de um Membro, das obrigações decorrentes do presente Convênio, deverá, a pedido do Membro que apresentar a reclamação, ser submetida ao Conselho, para que este decida sobre a questão.

7º Só por maioria distribuída simples poderá ser imputada a um Membro a falta de cumprimento das obrigações decorrentes do presente Convênio. Qualquer conclusão que demonstre ter o Membro faltado ao cumprimento das obrigações decorrentes do presente Convênio deverá especificar a natureza da infração.

8º Se considerar que um Membro faltou ao cumprimento das obrigações decorrentes do presente Convênio, poderá o Conselho, sem prejuízo das demais medidas coercitivas previstas em outros artigos do presente Convênio, suspender, por maioria distribuída de dois terços, os direitos de voto desse Membro no Conselho, bem como o direito de emitir seus votos na Junta Executiva, até que o Membro cumpra suas obrigações, podendo ainda o Conselho decidir, nos termos do artigo 50, excluir esse Membro da Organização.

9º Todo Membro poderá solicitar a opinião prévia da Junta Executiva em qualquer questão que seja objeto de litígio ou reclamação, antes de a matéria ser debatida pelo Conselho.

CAPÍTULO XIV – DISPOSIÇÕES FINAIS

ARTIGO 43

Assinatura

De 1º de novembro de 2000 a 25 de setembro de 2001 inclusive, este Convênio ficará aberto, na sede das Nações Unidas, à assinatura das Partes Contratantes do Convênio Internacional do Café de 1994 ou do Convênio Internacional do Café de 1994 prorrogado e dos Governos que tenham sido convidados a participar das sessões do Conselho Internacional do Café nas quais o presente Convênio foi negociado.

ARTIGO 44

Ratificação, aceitação ou aprovação

1º O presente Convênio ficará sujeito à ratificação, aceitação ou aprovação dos Governos signatários, de acordo com os seus respectivos processos constitucionais.

2º Excetuando o disposto no artigo 45, os instrumentos de ratificação, aceitação ou aprovação serão depositados com o Secretário-Geral das Nações Unidas até 25 de setembro de 2001. O Conselho poderá, contudo, decidir conceder prorrogações de prazo a Governos signatários que se vejam impossibilitados de efetuar o referido depósito até essa data. As decisões nesse sentido serão transmitidas pelo Conselho ao Secretário-Geral das Nações Unidas.

ARTIGO 45

Entrada em vigor

1º O presente Convênio entrará definitivamente em vigor no dia 1º de outubro de 2001 se, nessa data, os Governos de, pelo menos, 15 Membros exportadores com, no mínimo, 70 por cento dos votos dos Membros exportadores e, pelo menos, 10 Membros importadores com, no mínimo, 70 por cento dos votos dos Membros importadores, segundo cálculo feito em 25 de setembro de 2001, sem referência a uma eventual suspensão nos termos dos artigos 25 e 42, tiverem depositado seus instrumentos de ratificação, aceitação ou aprovação. Alternativamente, o presente Convênio entrará definitivamente em vigor a qualquer momento depois do dia 1º de outubro de 2001, desde que se encontre provisoriamente em vigor nos termos do parágrafo 2º deste artigo, e os instrumentos de

ratificação, aceitação ou aprovação depositados satisfaçam os referidos requisitos de porcentagem.

2º O presente Convênio poderá entrar provisoriamente em vigor no dia 1º de outubro de 2001. Para esse fim, considerar-se-á como tendo o mesmo efeito de um instrumento de

ratificação, aceitação ou aprovação a notificação feita por um Governo signatário ou por qualquer das Partes Contratantes do Convênio Internacional do Café de 1994 prorrogado, recebida pelo Secretário-Geral das Nações Unidas até 25 de setembro de 2001, de que se compromete a aplicar provisoriamente este novo Convênio, de acordo com sua legislação, e a procurar obter a ratificação, aceitação ou aprovação o mais cedo possível, de acordo com seus processos constitucionais. O Governo que se comprometer a aplicar provisoriamente o presente Convênio, de acordo com sua legislação, até efetuar o depósito de seu instrumento de ratificação, aceitação ou aprovação, será provisoriamente considerado Parte do presente Convênio até 30 de junho de 2002 inclusive, a menos que, antes dessa data, deposite o competente instrumento de ratificação, aceitação ou aprovação. O Conselho poderá conceder uma prorrogação do prazo dentro do qual um Governo que esteja aplicando o presente Convênio provisoriamente poderá efetuar o depósito de seu instrumento de ratificação, aceitação ou aprovação.

3º Se, no dia 1º de outubro de 2001, o presente Convênio não tiver entrado em vigor, definitiva ou provisoriamente, nos termos dos parágrafos 1º ou 2º deste artigo, os Governos que tiverem depositado instrumentos de ratificação, aceitação, aprovação ou adesão, ou que tiverem efetuado notificações comprometendo-se a aplicar provisoriamente o presente Convênio, de acordo com sua legislação, e a obter a ratificação, aceitação ou aprovação, poderão, por acordo mútuo, decidir que o presente Convênio passará a vigorar entre eles. De igual modo, caso o presente Convênio tenha entrado em vigor provisoriamente, mas não definitivamente, em 31 de março de 2002, os Governos que tiverem depositado instrumentos de ratificação, aceitação, aprovação ou adesão, ou efetuado as notificações mencionadas no parágrafo 2º deste artigo, poderão, por acordo mútuo, decidir que, entre eles, o presente Convênio continuará a vigorar provisoriamente ou passará a vigorar definitivamente.

ARTIGO 46

Adesão

1º O Governo de qualquer Estado-Membro das Nações Unidas ou de qualquer de suas agências especializadas poderá aderir ao presente Convênio, nas condições que o Conselho venha a estabelecer.

2º Os instrumentos de adesão serão depositados com o Secretário-Geral das Nações Unidas. A adesão vigorará a partir do depósito do respectivo instrumento.

ARTIGO 47

Reservas

Nenhuma das disposições do presente Convênio poderá ser objeto de reservas.

ARTIGO 48

Aplicação do Convênio a territórios designados

1º Todo Governo poderá, por ocasião da assinatura ou do depósito de seu instrumento de ratificação, aceitação, aprovação, aplicação provisória ou adesão, ou em qualquer data posterior, notificar ao Secretário-Geral das Nações Unidas que o presente Convênio se aplica a quaisquer territórios por cujas relações internacionais é responsável. O presente Convênio aplicar-se-á aos referidos territórios a partir da data dessa notificação.

2º Toda Parte Contratante que deseje exercer os direitos que lhe caibam, nos termos do artigo 5º, com respeito a qualquer dos territórios por cujas relações internacionais é responsável, ou que deseje autorizar um desses territórios a participar de um Grupo-Membro constituído nos termos do artigo 6º, poderá fazê-lo mediante notificação nesse sentido ao Secretário-Geral das Nações Unidas, por ocasião do depósito de seu instrumento de ratificação, aceitação, aprovação, aplicação provisória ou adesão, ou em qualquer data posterior.

3º Toda Parte Contratante que tenha feito declaração nos termos do parágrafo 1º deste artigo poderá, em qualquer data posterior, mediante notificação ao Secretário-Geral das Nações Unidas, declarar que o presente Convênio deixa de se aplicar ao território indicado na notificação. A partir da data dessa notificação, o presente Convênio deixará de se aplicar a tal território.

4º Quando um território ao qual seja aplicado o presente Convênio nos termos do parágrafo 1º deste artigo se tornar independente, o Governo do novo Estado poderá, dentro de 90 dias após a independência, declarar, mediante notificação ao Secretário-Geral das Nações Unidas, que assume os direitos e obrigações de uma Parte Contratante do presente Convênio. A partir da data da notificação, esse Governo se tornará Parte Contratante do presente Convênio. O Conselho poderá conceder uma prorrogação do prazo dentro do qual essa notificação poderá ser feita.

ARTIGO 49
Retirada voluntária

Toda Parte Contratante poderá retirar-se do presente Convênio a qualquer momento, mediante notificação escrita ao Secretário-Geral das Nações Unidas. A retirada tornar-se-á efetiva 90 dias após o recebimento da notificação.

ARTIGO 50
Exclusão

O Conselho, por maioria distribuída de dois terços, poderá excluir um Membro da Organização, caso decida que esse Membro infringiu as obrigações decorrentes do presente Convênio, e que tal infração prejudica seriamente o funcionamento do presente Convênio. O Conselho notificará imediatamente essa decisão ao Secretário-Geral das Nações Unidas. Noventa dias após a decisão do Conselho, o Membro deixará de pertencer à Organização e, se for Parte Contratante, deixará de ser Parte do presente Convênio.

ARTIGO 51
**Liquidação de contas com Membros que se
retirem ou sejam excluídos**

1º O Conselho estabelecerá a liquidação de contas com todo Membro que se retire ou seja excluído. A Organização reterá as importâncias já pagas pelo Membro em apreço, que ficará obrigado a pagar quaisquer importâncias que deva à Organização na data em que tal retirada ou exclusão se tornar efetiva; todavia, no caso de uma Parte Contratante não poder aceitar uma emenda e, conseqüentemente, deixar de participar do presente Convênio nos termos do parágrafo 2º do artigo 53, o Conselho poderá estabelecer a liquidação de contas que considere eqüitativa.

2º O Membro que tenha deixado de participar do presente Convênio não terá direito a qualquer parcela resultante da liquidação da Organização ou de outros haveres desta, nem será responsável pelo pagamento de qualquer parte do déficit que possa existir no término do presente Convênio.

ARTIGO 52

Vigência e término

1º O presente Convênio permanecerá em vigor por um período de seis anos, até 30 de setembro de 2007, a menos que seja prorrogado nos termos do parágrafo 2º deste artigo, ou terminado nos termos do parágrafo 3º deste artigo.

2º Por maioria dos votos de Membros que representem, pelo menos, a maioria distribuída de dois terços da totalidade dos votos, o Conselho poderá decidir prorrogar o presente Convênio para além de 30 de setembro de 2007, por períodos sucessivos que não ultrapassem seis anos ao todo. O Membro que decida não aceitar tal prorrogação do presente Convênio deverá comunicar sua decisão por escrito ao Conselho e ao Secretário-Geral das Nações Unidas antes do início do período de prorrogação e deixará de ser Parte do presente Convênio a partir do início do período de prorrogação.

3º A qualquer momento, e por maioria dos votos de Membros que representem, pelo menos, a maioria distribuída de dois terços da totalidade dos votos, o Conselho poderá decidir terminar o presente Convênio e, se assim o decidir, fixará a data da entrada em vigor de sua decisão.

4º Não obstante o término do presente Convênio, o Conselho continuará em existência pelo tempo que for preciso para tomar as decisões que se requeiram durante o período de tempo necessário para liquidar a Organização, fechar suas contas e dispor de seus haveres.

5º Toda decisão tomada com respeito à duração e/ou término do presente Convênio e toda notificação recebida pelo Conselho nos termos deste artigo deverão ser devidamente transmitidas ao Secretário-Geral das Nações Unidas pelo Conselho.

ARTIGO 53

Emenda

1º O Conselho, por maioria distribuída de dois terços, poderá recomendar às Partes Contratantes uma emenda ao presente Convênio. A emenda entrará em vigor 100 dias após haver o Secretário-Geral das Nações Unidas recebido notificações de aceitação de Partes Contratantes que representem, pelo menos, 70 por cento dos países exportadores com, no mínimo, 75 por cento dos votos dos Membros exportadores, e de Partes Contratantes que representem, pelo menos, 70 por cento dos países importadores com, no mínimo, 75 por cento dos votos dos Membros importadores. O Conselho fixará o prazo dentro do qual as Partes Contratantes deverão notificar ao Secretário-Geral das Nações Unidas sua aceitação da emenda. Se, ao expirar o prazo, não tiverem sido registradas as porcentagens necessárias para a entrada em vigor da emenda, esta será considerada como retirada.

2º Toda Parte Contratante que não tenha feito, dentro do prazo fixado pelo Conselho, a notificação de aceitação da emenda, e todo território que seja Membro ou integrante de um Grupo-Membro, e em cujo nome tal notificação não tenha sido feita até aquela data, deixará, a partir da data em que a referida emenda entrar em vigor, de participar do presente Convênio.

3º O Conselho deverá notificar ao Secretário-Geral das Nações Unidas toda emenda que seja distribuída às Partes Contratantes nos termos deste artigo.

ARTIGO 54

Disposições suplementares e transitórias

As seguintes disposições aplicar-se-ão com referência ao Convênio Internacional do Café de 1994, prorrogado:

- a) continuarão a ter efeito, a menos que modificados por disposições do presente Convênio, todos os atos praticados pela Organização ou em seu nome, ou por qualquer de seus órgãos, com base no Convênio Internacional do Café de 1994 prorrogado, que estejam vigorando em 30 de setembro de 2001 e cujos termos não prevejam a expiração nessa data; e
- b) todas as decisões que o Conselho deva tomar, durante o ano cafeeiro de 2000/01, para aplicação no ano cafeeiro de 2001/02, serão tomadas pelo

Conselho no ano cafeeiro de 2000/01 e aplicadas, em base provisória, como se o presente Convênio já estivesse em vigor.

ARTIGO 55

Textos autênticos do Convênio

Os textos do presente Convênio em espanhol, francês, inglês e português são igualmente autênticos. O Secretário-Geral das Nações Unidas será depositário dos respectivos originais.

EM FÉ DO QUE, os abaixo-assinados, devidamente autorizados por seus respectivos Governos, firmaram o presente Convênio nas datas que aparecem ao lado de suas assinaturas.

**FATORES DE CONVERSÃO APLICÁVEIS AO CAFÉ TORRADO,
DESCAFEINADO, LÍQUIDO E SOLÚVEL,
COMO DEFINIDOS NO
CONVÊNIO INTERNACIONAL DO CAFÉ DE 1994**

Café torrado

Obtém-se o equivalente do café torrado em café verde multiplicando o peso líquido do café torrado por 1,19.

Café descafeinado

Obtém-se o equivalente do café descafeinado em café verde multiplicando o peso líquido do café verde, torrado ou solúvel descafeinado, respectivamente, por 1,00, 1,19 ou 2,6.

Café líquido

Obtém-se o equivalente do café líquido em café verde multiplicando o peso líquido das partículas desidratadas, contidas no café líquido, por 2,6.

Café solúvel

Obtém-se o equivalente do café solúvel em café verde multiplicando o peso líquido do café solúvel por 2,6.

CONVENIO INTERNACIONAL DEL CAFÉ DE 2001



Naciones Unidas
2000

CONVENIO INTERNACIONAL DEL CAFÉ DE 2001

PREÁMBULO

Los Gobiernos signatarios de este Convenio,

Reconociendo la importancia excepcional del café para la economía de muchos países que dependen en gran medida de este producto para obtener divisas y continuar así sus programas de desarrollo económico y social;

Reconociendo la importancia del sector cafetero para las condiciones de vida de millones de personas, sobre todo en países en desarrollo, y teniendo presente que en muchos de esos países la producción se lleva a cabo en explotaciones agrícolas familiares en pequeña escala;

Reconociendo la necesidad de fomentar el desarrollo de los recursos productivos y el aumento y mantenimiento de los niveles de empleo e ingresos en el sector cafetero de los países Miembros, para así lograr salarios justos, un nivel de vida más elevado y mejores condiciones de trabajo;

Considerando que una estrecha cooperación internacional en materia de comercio de café fomentará la diversificación económica y el desarrollo de los países productores de café, y contribuirá a mejorar las relaciones políticas y económicas entre países exportadores e importadores de café y a aumentar el consumo de café;

Reconociendo la conveniencia de evitar el desequilibrio entre la producción y el consumo, que puede ocasionar marcadas fluctuaciones de precios, perjudiciales tanto para los productores como para los consumidores;

Tomando en consideración la relación que existe entre la estabilidad del comercio cafetero y la estabilidad de los mercados de productos manufacturados;

Teniendo en cuenta las ventajas que se derivaron de la cooperación internacional por virtud de los Convenios Internacionales del Café de 1962, 1968, 1976, 1983 y 1994,

Convienen lo que sigue:

CAPÍTULO I – OBJETIVOS

ARTÍCULO 1

Objetivos

Los objetivos de este Convenio son:

- 1) promover la cooperación internacional en cuestiones cafeteras;
- 2) proporcionar un foro para consultas, y cuando fuere apropiado negociaciones, intergubernamentales acerca de cuestiones cafeteras y de procedimientos encaminados a establecer un razonable equilibrio entre la oferta y la demanda mundiales de café, sobre bases que aseguren a los consumidores un adecuado abastecimiento de café a precios equitativos, y a los productores mercados para su café a precios remuneradores, y que propicien un equilibrio a largo plazo entre la producción y el consumo;
- 3) proporcionar un foro para consultas con el sector privado acerca de cuestiones cafeteras;
- 4) facilitar la expansión y la transparencia del comercio internacional del café;
- 5) servir de centro para la recopilación, divulgación y publicación de información económica y técnica, estadísticas y estudios, y para la investigación y desarrollo acerca del café, así como también fomentar todas esas actividades;
- 6) alentar a los Miembros a que practiquen una economía cafetera sostenible;
- 7) promover, alentar y acrecer el consumo de café;
- 8) analizar y asesorar la elaboración de proyectos beneficiosos para la economía cafetera mundial, con miras a su ulterior presentación a entidades donantes o financieras, según sea apropiado;
- 9) fomentar la calidad; y
- 10) fomentar programas de capacitación e información encaminados a coadyuvar a la transferencia a los Miembros de tecnología pertinente al café

CAPÍTULO II – DEFINICIONES

ARTÍCULO 2

Definiciones

Para los fines de este Convenio:

1) *Café* significa el grano y la cereza del cafeto, ya sea en pergamino, verde o tostado, e incluye el café molido, descafeinado, líquido y soluble. El Consejo, a la mayor brevedad posible tras la entrada en vigor del presente Convenio, y de nuevo a los tres años de esa fecha, revisará los coeficientes de conversión de los tipos de café que se enumeran en los apartados d), e), f) y g) del presente párrafo. Una vez efectuada esa revisión, el Consejo, por mayoría distribuida de dos tercios, determinará y publicará los coeficientes de conversión apropiados. Con anterioridad a la revisión inicial, y en caso de que el Consejo no pueda llegar a una decisión al respecto, los coeficientes de conversión serán los que se utilizaron en el Convenio Internacional del Café de 1994, los cuales se enumeran en el Anexo I del presente Convenio. Sin perjuicio de estas disposiciones, los términos que a continuación se indican tendrán los siguientes significados:

- a) *café verde*: todo café en forma de grano pelado, antes de tostarse;
- b) *café en cereza seca*: el fruto seco del cafeto. Para encontrar el equivalente de la cereza seca en café verde, multiplíquese el peso neto de la cereza seca por 0,50;
- c) *café pergamino*: el grano de café verde contenido dentro de la cubierta de pergamino. Para encontrar el equivalente del café pergamino en café verde, multiplíquese el peso neto del café pergamino por 0,80;
- d) *café tostado*: café verde tostado en cualquier grado, e incluye el café molido.
- e) *café descafeinado*: café verde, tostado o soluble del cual se ha extraído la cafeína.
- f) *café líquido*: las partículas sólidas, solubles en agua, obtenidas del café tostado y puestas en forma líquida; y
- g) *café soluble*: las partículas sólidas, secas, solubles en agua, obtenidas del café tostado.

2) *Saco*: 60 kilogramos ó 132,276 libras de café verde; *tonelada* significa una masa de 1.000 kilogramos ó 2.204,6 libras, y *libra* significa 453,597 gramos.

- 3) *Año cafetero*: el período de un año desde el 1º de octubre hasta el 30 de septiembre.
- 4) *Organización y Consejo* significan, respectivamente, la Organización Internacional del Café y el Consejo Internacional del Café.
- 5) *Parte Contratante*: Gobierno u organización intergubernamental, según lo mencionado en el párrafo 3 del Artículo 4, que haya depositado un instrumento de ratificación, aceptación, aprobación o aplicación provisional de este Convenio de conformidad con lo estipulado en los Artículos 44 y 45 o que se haya adherido a este Convenio de conformidad con lo estipulado en el Artículo 46.
- 6) *Miembro*: una Parte Contratante, un territorio o territorios designados que hayan sido declarados Miembros separados en virtud del Artículo 5, o dos o más Partes Contratantes o territorios designados, o unos y otros, que participen en la Organización como grupo Miembro en virtud del Artículo 6.
- 7) *Miembro exportador o país exportador*: Miembro o país, respectivamente, que sea exportador neto de café, es decir, cuyas exportaciones excedan de sus importaciones.
- 8) *Miembro importador o país importador*: Miembro o país, respectivamente, que sea importador neto de café, es decir, cuyas importaciones excedan de sus exportaciones.
- 9) *Mayoría simple distribuida*: una votación para la que se exija más de la mitad de los votos depositados por los Miembros exportadores presentes y votantes y más de la mitad de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.
- 10) *Mayoría distribuida de dos tercios*: una votación para la que se exija más de dos tercios de los votos depositados por los Miembros exportadores presentes y votantes y más de dos tercios de los votos depositados por los Miembros importadores presentes y votantes, contados por separado.
- 11) *Entrada en vigor*: salvo disposición contraria, la fecha en que este Convenio entre en vigor, bien sea provisional o definitivamente.

CAPÍTULO III – OBLIGACIONES GENERALES DE LOS MIEMBROS

ARTÍCULO 3

Obligaciones generales de los Miembros

- 1) Los Miembros se comprometen a adoptar las medidas que sean necesarias para permitirles cumplir las obligaciones dimanantes de este Convenio y a cooperar plenamente entre sí para el logro de los objetivos de este Convenio; se comprometen en especial a proporcionar toda la información necesaria para facilitar el funcionamiento del Convenio.

- 2) Los Miembros reconocen que los certificados de origen son fuente importante de información sobre el comercio del café. Los Miembros exportadores se comprometen, por consiguiente, a hacer que sean debidamente emitidos y utilizados los certificados de origen con arreglo a las normas establecidas por el Consejo.

- 3) Los Miembros reconocen asimismo que la información sobre reexportaciones es también importante para el adecuado análisis de la economía cafetera mundial. Los Miembros importadores se comprometen, por consiguiente, a facilitar información periódica y exacta acerca de reexportaciones, en la forma y modo que el Consejo establezca.

CAPÍTULO IV – MIEMBROS

ARTÍCULO 4

Miembros de la Organización

- 1) Toda Parte Contratante, junto con los territorios a los que se extienda este Convenio en virtud de las disposiciones del párrafo 1 del Artículo 48, constituirá un solo Miembro de la Organización, a excepción de lo dispuesto en los Artículos 5 y 6.
- 2) Un Miembro podrá modificar su sector de afiliación ateniéndose a las condiciones que el Consejo estipule.
- 3) Toda referencia que se haga en este Convenio a la palabra Gobierno será interpretada en el sentido de que incluye una referencia a la Comunidad Europea o a una organización intergubernamental con competencia comparable en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, y en particular a convenios sobre productos básicos.
- 4) Una organización intergubernamental de tal naturaleza no tendrá voto alguno, pero, en caso de que se vote sobre cuestiones de su competencia, estará facultada para depositar colectivamente los votos de sus Estados miembros. En ese caso, los Estados miembros de esa organización intergubernamental no estarán facultados para ejercer individualmente su derecho de voto.
- 5) Una organización intergubernamental de tal naturaleza no podrá ser elegida para integrar la Junta Ejecutiva con arreglo a lo dispuesto en el párrafo 1 del Artículo 17, pero podrá participar en los debates de la Junta Ejecutiva sobre cuestiones de su competencia. En caso de que se vote sobre cuestiones de su competencia, y sin perjuicio de las disposiciones del párrafo 1 del Artículo 20, los votos que sus Estados miembros estén facultados para depositar en la Junta Ejecutiva podrán ser depositados colectivamente por cualquiera de esos Estados miembros.

ARTÍCULO 5

Afiliación separada para los territorios designados

Toda Parte Contratante que sea importadora neta de café podrá declarar en cualquier momento, mediante apropiada notificación de conformidad con las disposiciones del párrafo 2 del Artículo 48, que participa en la Organización separadamente de aquellos territorios cuyas relaciones internacionales tenga a su cargo que sean exportadores netos de café y que ella designe. En tal caso, el territorio metropolitano y los territorios no designados constituirán un solo Miembro, y los territorios designados serán considerados Miembros distintos, individual o colectivamente, según se indique en la notificación.

ARTÍCULO 6

Afiliación por grupos

1) Dos o más Partes Contratantes que sean exportadoras netas de café podrán, mediante apropiada notificación al Consejo y al Secretario General de las Naciones Unidas, en el momento en que depositen sus respectivos instrumentos de ratificación, aceptación, aprobación, aplicación provisional o adhesión, declarar que participan en la Organización como grupo Miembro. Todo territorio al que se extienda este Convenio en virtud de las disposiciones del párrafo 1 del Artículo 48 podrá formar parte de dicho grupo Miembro si el Gobierno del Estado encargado de sus relaciones internacionales ha hecho la apropiada notificación al efecto, de conformidad con las disposiciones del párrafo 2 del Artículo 48. Tales Partes Contratantes y los territorios designados deben reunir las condiciones siguientes:

- a) declarar su deseo de asumir individual y colectivamente la responsabilidad en cuanto a las obligaciones del grupo; y
- b) acreditar luego satisfactoriamente ante el Consejo:
 - i) que el grupo cuenta con la organización necesaria para aplicar una política cafetera común, y que tiene los medios para cumplir, junto con los otros países integrantes del grupo, las obligaciones que les impone este Convenio; y
 - ii) que tienen una política comercial y económica común o coordinada relativa al café y una política monetaria y financiera coordinada, así como los órganos necesarios para su aplicación, de forma que el Consejo adquiera la seguridad de que el grupo Miembro puede cumplir las previstas obligaciones de grupo.

- 2) Todo grupo Miembro que haya sido reconocido en virtud del Convenio Internacional del Café de 1994 seguirá siendo reconocido como tal, a menos que haga saber al Consejo que no desea seguir siendo objeto de tal reconocimiento.
- 3) El grupo Miembro constituirá un solo Miembro de la Organización, con la salvedad de que cada país integrante será considerado como un Miembro individual para las cuestiones que se planteen en relación a las siguientes disposiciones:
 - a) Artículos 11 y 12; y
 - b) Artículo 51.
- 4) Las Partes Contratantes y los territorios designados que ingresen como un solo grupo Miembro indicarán el Gobierno u organización que los representará en el Consejo en los asuntos de este Convenio, a excepción de los enumerados en el párrafo 3 del presente Artículo.
- 5) Los derechos de voto del grupo Miembro serán los siguientes:
 - a) el grupo Miembro tendrá el mismo número de votos básicos que un país Miembro individual que ingrese en la Organización en tal calidad. Estos votos básicos se asignarán al Gobierno u organización que represente el grupo, y serán depositados por ese Gobierno u organización; y
 - b) en el caso de una votación sobre cualquier asunto que se plantee en lo relativo a las disposiciones enumeradas en el párrafo 3 del presente Artículo, los componentes del grupo Miembro podrán depositar separadamente los votos asignados a ellos en virtud de las disposiciones del párrafo 3 del Artículo 13, como si cada uno de ellos fuese un Miembro individual de la Organización, salvo los votos básicos, que seguirán correspondiendo únicamente al Gobierno u organización que represente al grupo.
- 6) Toda Parte Contratante o territorio designado que participe en un grupo Miembro podrá, mediante notificación al Consejo, retirarse de ese grupo y convertirse en Miembro separado. Tal retiro tendrá efecto cuando el Consejo reciba la notificación. En caso de que un integrante de un grupo Miembro se retire del grupo o deje de participar en la Organización, los demás integrantes del grupo podrán solicitar del Consejo que se mantenga el grupo y éste continuará existiendo, a menos que el

Consejo deniegue la solicitud. Si el grupo Miembro se disolviera, cada una de las partes que integraban el grupo se convertirá en Miembro separado. Un Miembro que haya dejado de pertenecer a un grupo Miembro no podrá formar parte de nuevo de un grupo mientras esté en vigor este Convenio.

7) Toda Parte Contratante que desee formar parte de un grupo Miembro con posterioridad a la entrada en vigor de este Convenio podrá hacerlo así mediante notificación al Consejo, siempre que:

- a) los restantes Miembros integrantes del grupo manifiesten estar dispuestos a aceptar al Miembro en cuestión como parte del grupo Miembro; y que
- b) notifique al Secretario General de las Naciones Unidas su participación en el grupo.

8) Dos o más Miembros exportadores podrán solicitar al Consejo, en cualquier momento después de la entrada en vigor de este Convenio, la formación de un grupo Miembro. El Consejo aprobará tal solicitud si comprueba que los Miembros han hecho la correspondiente declaración y han suministrado prueba satisfactoria de conformidad con los requisitos del párrafo 1 del presente Artículo. Una vez aprobado, el grupo Miembro estará sujeto a las disposiciones de los párrafos 3, 4, 5 y 6 del presente Artículo.

CAPÍTULO V – ORGANIZACIÓN INTERNACIONAL DEL CAFÉ

ARTÍCULO 7

Sede y estructura de la Organización Internacional del Café

- 1) La Organización Internacional del Café, establecida en virtud del Convenio Internacional del Café de 1962, continuará existiendo a fin de administrar las disposiciones del presente Convenio y supervisar su funcionamiento.
- 2) La Organización tendrá su sede en Londres, a menos que el Consejo, por mayoría distribuida de dos tercios, decida otra cosa.
- 3) La Organización ejercerá sus funciones por intermedio del Consejo Internacional del Café y la Junta Ejecutiva, con la asistencia, según resulte apropiado, de la Conferencia Mundial del Café, la Junta Consultiva del Sector Privado, el Comité de Promoción y los comités especializados.

ARTÍCULO 8

Privilegios e inmunidades

- 1) La Organización tendrá personalidad jurídica. Gozará, en especial, de la capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para entablar procedimientos judiciales.
- 2) La situación jurídica, privilegios e inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de los representantes de los Miembros en tanto que se encuentren en el territorio del país huésped con el fin de desempeñar sus funciones, seguirán viniendo regidos por el Acuerdo sobre la Sede concertado con fecha 28 de mayo de 1969 entre el Gobierno huésped y la Organización.
- 3) El Acuerdo sobre la Sede mencionado en el párrafo 2 del presente Artículo será independiente de este Convenio. Terminará, no obstante:
 - a) por acuerdo entre el Gobierno huésped y la Organización;
 - b) en el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o

- c) en el caso de que la Organización deje de existir.

- 4) La Organización podrá concertar con uno o más Miembros otros convenios, que requerirán la aprobación del Consejo, referentes a los privilegios e inmunidades que puedan ser necesarios para el buen funcionamiento de este Convenio.

- 5) Los Gobiernos de los países Miembros, con excepción del Gobierno huésped, concederán a la Organización las mismas facilidades que se otorguen a los organismos especializados de las Naciones Unidas, en lo relativo a restricciones monetarias o cambiarias, mantenimiento de cuentas bancarias y transferencias de sumas de dinero.

CAPÍTULO VI – CONSEJO INTERNACIONAL DEL CAFÉ

ARTÍCULO 9

Composición del Consejo Internacional del Café

- 1) La autoridad suprema de la Organización será el Consejo Internacional del Café, que estará integrado por todos los Miembros de la Organización.
- 2) Cada Miembro nombrará un representante en el Consejo y, si así lo deseara, uno o más suplentes. Cada Miembro podrá además designar uno o más asesores de su representante o suplentes.

ARTÍCULO 10

Poderes y funciones del Consejo

- 1) El Consejo estará dotado de todos los poderes que emanan específicamente de este Convenio, y tendrá las facultades y desempeñará las funciones necesarias para cumplir las disposiciones del mismo.
- 2) El Consejo delegará en su Presidente la tarea de cerciorarse, con la asistencia de la Secretaría, de la validez de las comunicaciones por escrito que se hayan recibido en relación con lo dispuesto en el párrafo 2 del Artículo 9, en el párrafo 3 del Artículo 12 y en el párrafo 2 del Artículo 14. El Presidente rendirá informe al Consejo.
- 3) El Consejo podrá crear cuantas comisiones o grupos de trabajo estime necesario.
- 4) El Consejo podrá, por mayoría distribuida de dos tercios, establecer las normas y reglamentos requeridos para aplicar las disposiciones de este Convenio, incluido su propio reglamento y los reglamentos financiero y del personal de la Organización. Tales normas y reglamentos deben ser compatibles con la disposiciones de este Convenio. El Consejo podrá incluir en su reglamento una disposición que le permita decidir sobre determinadas cuestiones sin necesidad de reunirse en sesión.
- 5) Además, el Consejo mantendrá la documentación necesaria para desempeñar sus funciones conforme a este Convenio, así como cualquier otra documentación que considere conveniente.

ARTÍCULO 11

Presidente y Vicepresidentes del Consejo

- 1) El Consejo elegirá, para cada año cafetero, un Presidente y Vicepresidentes primero, segundo y tercero, que no serán remunerados por la Organización.
- 2) Por regla general, el Presidente y el primer Vicepresidente serán elegidos entre los representantes de los Miembros exportadores o entre los representantes de los Miembros importadores, y los Vicepresidentes segundo y tercero serán elegidos entre los representantes del otro sector de Miembros. Estos cargos se alternarán cada año cafetero entre uno y otro sector de Miembros.
- 3) Ni el Presidente, ni aquel de los Vicepresidentes que actúe como Presidente, tendrán derecho de voto. En tal caso, quien los supla ejercerá el derecho de voto del correspondiente Miembro.

ARTÍCULO 12

Períodos de sesiones del Consejo

- 1) Por regla general, el Consejo tendrá dos períodos ordinarios de sesiones cada año. También podrá tener períodos extraordinarios de sesiones, si así lo decidiere. Asimismo, se reunirá en sesiones extraordinarias a solicitud de la Junta Ejecutiva, de cinco Miembros cualesquiera, o de un Miembro o Miembros que representen por lo menos 200 votos. La convocatoria de los períodos de sesiones tendrá que ser notificada con 30 días de anticipación como mínimo, salvo en casos de emergencia, en los cuales la notificación habrá de efectuarse con 10 días de anticipación como mínimo.
- 2) Los períodos de sesiones se celebrarán en la sede de la Organización a menos que el Consejo decida otra cosa por mayoría distribuida de dos tercios. Si un Miembro invita al Consejo a reunirse en su territorio, y el Consejo así lo acuerda, el Miembro de que se trate sufragará los gastos adicionales que ello suponga a la Organización por encima de los que se ocasionarían si el período de sesiones se celebrase en la sede.
- 3) El Consejo podrá invitar a cualquier país no miembro o a cualquiera de las organizaciones a que se hace referencia en el Artículo 16 a que asista a cualquiera de sus períodos de sesiones en calidad de observador. En el caso de que tal invitación sea aceptada, el país u organización de que se trate comunicará su aceptación por

escrito al Presidente. En dicha comunicación podrá, si así lo desea, pedir permiso para formular declaraciones ante el Consejo.

4) El quórum necesario para adoptar decisiones en un período de sesiones del Consejo lo constituirá la presencia de más de la mitad del número de Miembros exportadores e importadores, respectivamente, que representen por los menos dos tercios de los votos de cada sector. Si a la hora fijada para la apertura de un período de sesiones del Consejo o de una sesión plenaria no hubiere quórum, el Presidente aplazará la apertura del período de sesiones o de la sesión plenaria por dos horas como mínimo. Si tampoco hubiere quórum a la nueva hora fijada, el Presidente podrá aplazar otra vez la apertura del período de sesiones o de la sesión plenaria por otras dos horas como mínimo. Si tampoco hubiere quórum al final de ese nuevo aplazamiento, el quórum para adoptar decisiones estará constituido por la presencia de más de la mitad del número de Miembros exportadores e importadores, respectivamente, que representen por lo menos la mitad de los votos de cada sector. Se considerarán presentes también los Miembros representados conforme a lo estipulado en el párrafo 2 del Artículo 14.

ARTÍCULO 13

Votos

1) Los Miembros exportadores tendrán un total de 1.000 votos y los Miembros importadores tendrán también un total de 1.000 votos, distribuidos entre cada sector de Miembros —es decir Miembros exportadores y Miembros importadores, respectivamente— según se estipula en los párrafos siguientes del presente Artículo.

2) Cada Miembro tendrá cinco votos básicos.

3) Los votos restantes de los Miembros exportadores se distribuirán entre dichos Miembros en proporción al volumen promedio de sus respectivas exportaciones de café a todo destino en los cuatro años civiles anteriores.

4) Los votos restantes de los Miembros importadores se distribuirán entre dichos Miembros en proporción al volumen promedio de sus respectivas importaciones de café durante los cuatro años civiles anteriores.

5) El Consejo efectuará la distribución de los votos, de conformidad con las disposiciones del presente Artículo, al comienzo de cada año cafetero y esa

distribución permanecerá en vigor durante ese año, a reserva de lo dispuesto en el párrafo 6 del presente Artículo.

6) El Consejo dispondrá lo necesario para la redistribución de los votos de conformidad con lo dispuesto en el presente Artículo, cada vez que varíe la afiliación a la Organización, o se suspenda el derecho de voto de algún Miembro o se restablezca tal derecho, en virtud de las disposiciones del Artículo 25 ó 42.

7) Ningún Miembro podrá tener más de 400 votos.

8) Los votos no serán fraccionables.

ARTÍCULO 14

Procedimiento de votación del Consejo

1) Cada Miembro tendrá derecho a utilizar el número de votos que posea, pero no podrá dividirlos. El Miembro podrá, sin embargo, utilizar en forma diferente los votos que posea en virtud de lo dispuesto en el párrafo 2 del presente Artículo.

2) Todo Miembro exportador podrá autorizar a otro Miembro exportador, y todo Miembro importador podrá autorizar a otro Miembro importador, para que represente sus intereses y ejerza su derecho de voto en cualquier reunión del Consejo. No se aplicará en este caso la limitación prevista en el párrafo 7 del Artículo 13.

ARTÍCULO 15

Decisiones del Consejo

1) Salvo disposición en contrario de este Convenio, el Consejo adoptará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida.

2) Con respecto a cualquier decisión del Consejo que, en virtud de las disposiciones de este Convenio, requiera una mayoría distribuida de dos tercios, se aplicará el siguiente procedimiento:

- a) si no se logra una mayoría distribuida de dos tercios debido al voto negativo de tres o menos Miembros exportadores o de tres o menos Miembros importadores, la propuesta volverá a ponerse a votación en un plazo de 48 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;

- b) si en la segunda votación no se logra tampoco una mayoría distribuida de dos tercios debido al voto negativo de dos o menos Miembros exportadores o de dos o menos Miembros importadores la propuesta volverá a ponerse a votación en un plazo de 24 horas, si el Consejo así lo decide por mayoría de los Miembros presentes y por mayoría simple distribuida;
 - c) si no se logra una mayoría distribuida de dos tercios en la tercera votación debida al voto negativo de un Miembro exportador o importador, se considerará aprobada la propuesta; y
 - d) si el Consejo no somete la propuesta a una nueva votación, se considerará rechazada aquélla.
- 3) Los Miembros se comprometen a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones de este Convenio.

ARTÍCULO 16

Colaboración con otras organizaciones

1) El Consejo podrá tomar medidas para la consulta y colaboración con las Naciones Unidas y sus organismos especializados, así como con otras organizaciones intergubernamentales apropiadas. Se valdrá al máximo de las oportunidades que le ofrezca el Fondo Común para los Productos Básicos y otras fuentes de financiación. Podrán figurar entre dichas medidas las de carácter financiero que el Consejo considere oportunas para el logro de los objetivos de este Convenio. Ello no obstante, y por lo que se refiere a la ejecución de proyectos en virtud de las referidas medidas, la Organización no contraerá ningún género de obligaciones financieras por garantías dadas por un Miembro o Miembros o por otras entidades. Ningún Miembro incurrirá, por razón de su afiliación a la Organización, en ninguna obligación resultante de préstamos recibidos u otorgados por cualquier otro Miembro o entidad en relación con tales proyectos.

2) Siempre que sea posible, la Organización podrá también recabar de los Miembros, de países no miembros y de entidades donantes y de otra índole, información acerca de proyectos y programas de desarrollo centrados en el sector cafetero. La Organización podrá, si fuere oportuno, y con el asentimiento de las partes interesadas, facilitar esa información a tales organizaciones así como también a los Miembros.

CAPÍTULO VII – JUNTA EJECUTIVA

ARTÍCULO 17

Composición y reuniones de la Junta Ejecutiva

- 1) La Junta Ejecutiva se compondrá de ocho Miembros exportadores y ocho Miembros importadores, elegidos para cada año cafetero, de conformidad con las disposiciones del Artículo 18. Los Miembros representados en la Junta Ejecutiva podrán ser reelegidos.
- 2) Cada uno de los Miembros representados en la Junta Ejecutiva designará un representante y, si así lo deseara, uno o más suplentes. Cada Miembro representado en la Junta Ejecutiva podrá, además, designar uno o más asesores de su representante o suplentes.
- 3) La Junta Ejecutiva tendrá un Presidente y un Vicepresidente, elegidos por el Consejo para cada año cafetero y que podrán ser reelegidos. Los titulares de esos cargos no serán remunerados por la Organización. El Presidente no tendrá derecho a voto en las reuniones de la Junta Ejecutiva, como tampoco lo tendrá el Vicepresidente cuando desempeñe las funciones de Presidente. En esos casos ejercerán los derechos de voto del Miembro los correspondientes suplentes. Por regla general, el Presidente y el Vicepresidente serán elegidos cada año cafetero entre los representantes del mismo sector de Miembros.
- 4) La Junta Ejecutiva se reunirá por regla general en la sede de la Organización, pero podrá reunirse en cualquier otro lugar si el Consejo así lo decidiera por mayoría distribuida de dos tercios. En caso de que el Consejo acepte la invitación de un Miembro para celebrar en el territorio de éste una serie de reuniones de la Junta Ejecutiva, serán de aplicación también las disposiciones del párrafo 2 del Artículo 12 acerca de los períodos de sesiones del Consejo.
- 5) El quórum necesario para adoptar decisiones en una reunión de la Junta Ejecutiva lo constituirá la presencia de más de la mitad del número de Miembros exportadores e importadores, respectivamente, elegidos para integrar la Junta Ejecutiva que representen por lo menos los dos tercios de los votos de cada sector. Si a la hora fijada para iniciar una reunión de la Junta Ejecutiva no hubiere quórum, el Presidente aplazará el comienzo de la reunión por dos horas como mínimo. Si tampoco hubiere quórum a la nueva hora fijada, el Presidente podrá aplazar otra vez

el comienzo de la reunión por otras dos horas como mínimo. Si tampoco hubiere quórum al final de ese nuevo aplazamiento, el quórum para adoptar decisiones estará constituido por la presencia de más de la mitad del número de Miembros exportadores e importadores, respectivamente, elegidos para integrar la Junta Ejecutiva que representen por lo menos la mitad de los votos de cada sector.

ARTÍCULO 18

Elección de la Junta Ejecutiva

- 1) Los Miembros exportadores e importadores que integren la Junta Ejecutiva serán elegidos en el Consejo por los Miembros exportadores e importadores de la Organización, respectivamente. La elección dentro de cada sector se efectuará con arreglo a lo dispuesto en los siguientes párrafos del presente Artículo.
- 2) Cada Miembro depositará a favor de un solo candidato todos los votos a que tenga derecho según las disposiciones del Artículo 13. Un Miembro podrá depositar por otro candidato los votos que posea en virtud de las disposiciones del párrafo 2 del Artículo 14.
- 3) Los ocho candidatos que reciban el mayor número de votos resultarán elegidos; sin embargo, ningún candidato que reciba menos de 75 votos será elegido en la primera votación.
- 4) En el caso de que, con arreglo a las disposiciones del párrafo 3 del presente Artículo, resulten elegidos menos de ocho candidatos en la primera votación, se efectuarán nuevas votaciones en las que sólo tendrán derecho a votar los Miembros que no hubieren votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requerido disminuirá sucesivamente en cinco unidades, hasta que resulten elegidos los ocho candidatos.
- 5) Todo Miembro que no hubiere votado por uno de los Miembros elegidos, traspasará sus votos a uno de ellos, con sujeción a las disposiciones de los párrafos 6 y 7 del presente Artículo.
- 6) Se considerará que un Miembro ha recibido el número de votos depositados a su favor en el momento de su elección y, además, el número de votos que se le traspasen, pero ningún Miembro elegido podrá obtener más de 499 votos en total.

7) Si se registra que uno de los Miembros electos obtuvo más de 499 votos, los Miembros que hubieren votado o traspasado sus votos a favor de dicho Miembro electo se pondrán de acuerdo para que uno o varios le retiren sus votos y los traspasen o redistribuyan a favor de otro Miembro electo, de manera que ninguno de ellos reciba más de los 499 votos fijados como máximo.

ARTÍCULO 19

Competencia de la Junta Ejecutiva

- 1) La Junta Ejecutiva será responsable ante el Consejo y actuará bajo la dirección general de éste.
- 2) El Consejo podrá delegar en la Junta Ejecutiva por mayoría distribuida de dos tercios, el ejercicio de la totalidad o parte de sus poderes, salvo los que se enumeran a continuación:
 - a) la aprobación del Presupuesto Administrativo y la determinación de las contribuciones con arreglo a lo dispuesto en el Artículo 24;
 - b) la suspensión de los derechos de voto de un Miembro, prevista en el Artículo 42;
 - c) la decisión de controversias, según lo previsto en el Artículo 42;
 - d) el establecimiento de las condiciones de adhesión, con arreglo a lo dispuesto en el Artículo 46;
 - e) la decisión de excluir a un Miembro, con base en las disposiciones del Artículo 50;
 - f) la decisión acerca de la negociación de un nuevo Convenio según lo previsto en el Artículo 32, o la prórroga o terminación del presente Convenio, según lo previsto en el Artículo 52; y
 - g) la recomendación de enmiendas a los Miembros, según lo previsto en el Artículo 53.
- 3) El Consejo podrá revocar en todo momento, por mayoría simple distribuida, cualesquiera de los poderes que hubiere delegado en la Junta Ejecutiva.
- 4) La Junta Ejecutiva examinará el proyecto de Presupuesto Administrativo presentado por el Director Ejecutivo y lo someterá, con recomendaciones, a la aprobación del Consejo, preparará el plan anual de trabajo de la Organización, decidirá acerca de las cuestiones administrativas y financieras relativas al

funcionamiento de la Organización, salvo las que quedan reservadas al Consejo en virtud del párrafo 2 de este Artículo, y examinará los proyectos y programas sobre asuntos cafeteros que habrán de ser presentados al Consejo para su aprobación. La Junta Ejecutiva rendirá informe al Consejo. Las decisiones de la Junta Ejecutiva entrarán en vigor si no se reciben objeciones formuladas por algún Miembro del Consejo en el plazo de cinco días hábiles contados desde el informe de la Junta Ejecutiva, o de cinco días hábiles desde que se ponga en circulación el resumen de las decisiones adoptadas por la Junta Ejecutiva, si el Consejo no se hubiere reunido en el mismo mes que la Junta Ejecutiva. Ello no obstante, todo Miembro tendrá derecho a recurrir ante el Consejo contra cualquier decisión de la Junta Ejecutiva.

5) La Junta Ejecutiva podrá crear cuantas comisiones o grupos de trabajo estime necesario.

ARTÍCULO 20

Procedimiento de votación de la Junta Ejecutiva

1) Cada Miembro de la Junta Ejecutiva tendrá derecho a depositar el número de votos que haya recibido en virtud de lo dispuesto en los párrafos 6 y 7 del Artículo 18. No se permitirá votar por delegación. Ningún Miembro de la Junta Ejecutiva tendrá derecho a dividir sus votos.

2) Las decisiones de la Junta Ejecutiva serán adoptadas por la misma mayoría que se requeriría si las adoptase el Consejo.

CAPÍTULO VIII – SECTOR PRIVADO CAFETERO

ARTÍCULO 21

Conferencia Mundial del Café

- 1) El Consejo dispondrá lo necesario para celebrar, con la periodicidad apropiada, una Conferencia Mundial del Café (denominada en lo sucesivo la Conferencia), que estará compuesta por Miembros exportadores e importadores, representantes del sector privado y otros participantes interesados, con inclusión de participantes procedentes de países no miembros. El Consejo, en colaboración con el Presidente de la Conferencia, se asegurará de que la Conferencia coadyuve al logro de los objetivos del Convenio.
- 2) La Conferencia tendrá un Presidente, que no será remunerado por la Organización. El Presidente será nombrado por el Consejo para el apropiado período, y será invitado a participar en los períodos de sesiones del Consejo en calidad de observador.
- 3) El Consejo decidirá la forma, el nombre, la temática y el calendario de la Conferencia, en consulta con la Junta Consultiva del Sector Privado. La Conferencia se celebrará por regla general en la sede de la Organización, durante un período de sesiones del Consejo. En el caso de que el Consejo decida aceptar la invitación de un Miembro a celebrar un período de sesiones en el territorio de ese Miembro, podrá celebrarse también la Conferencia en dicho territorio, y, en ese caso, el Miembro anfitrión del período de sesiones sufragará los costos adicionales que ello suponga para la Organización por encima de los que se ocasionarían si el período de sesiones se celebrase en la sede de la Organización.
- 4) A menos que el Consejo decida otra cosa, por una mayoría distribuida de dos tercios, la Conferencia se financiará por sí misma.
- 5) El Presidente de la Conferencia rendirá informe al Consejo acerca de las conclusiones de cada período de sesiones de la Conferencia.

ARTÍCULO 22

Junta Consultiva del Sector Privado

- 1) La Junta Consultiva del Sector Privado (denominada en lo sucesivo la JCSP) será un órgano consultivo que podrá formular recomendaciones con respecto a las consultas que le haga el Consejo y podrá invitar a éste a que examine cuestiones relativas al presente Convenio.
- 2) La JCSP estará integrada por ocho representantes del sector privado de los países exportadores y ocho representantes del sector privado de los países importadores.
- 3) Los miembros de la JCSP serán representantes de asociaciones o entidades designados por el Consejo cada dos años cafeteros, y podrán volver a ser designados. En este cometido, el Consejo hará todo lo posible para designar:
 - a) dos asociaciones o entidades del sector privado cafetero de países o regiones exportadoras que representen a cada uno de los cuatro grupos de café, siendo preferible que representen tanto a los caficultores como a los exportadores, así como uno o más suplentes de cada representante; y
 - b) ocho asociaciones o entidades del sector privado cafetero de los países importadores, ya sean éstos Miembros o no miembros, siendo preferible que representen tanto a los importadores como a los tostadores, así como uno o más suplentes de cada representante.
- 4) Cada miembro de la JCSP podrá designar uno o más asesores.
- 5) La JCSP tendrá un Presidente y un Vicepresidente, elegidos de entre sus miembros, para un período de un año. Los titulares de esos cargos podrán ser reelegidos. El Presidente y el Vicepresidente no serán remunerados por la Organización. El Presidente será invitado a participar en los períodos de sesiones del Consejo en calidad de observador.
- 6) La JCSP se reunirá por regla general en la sede de la Organización, durante los períodos de sesiones ordinarios del Consejo. En el caso de que el Consejo acepte la invitación de un Miembro a reunirse en el territorio de dicho Miembro, la JCSP celebrará también sus reuniones en ese territorio, y en ese caso los costos adicionales

que ello ocasione, por encima de los que se ocasionarían si las reuniones se celebrasen en la sede de la Organización, serán sufragados por el país o por la entidad del sector privado que sean anfitriones de las reuniones.

7) La JCSP podrá celebrar reuniones extraordinarias, previa aprobación del Consejo.

8) La JCSP rendirá informes con regularidad al Consejo.

9) La JCSP dictará sus propias normas de procedimiento, que habrán de ser compatibles con las disposiciones del presente Convenio.

CAPÍTULO IX – DISPOSICIONES FINANCIERAS

ARTÍCULO 23

Finanzas

- 1) Los gastos de las delegaciones en el Consejo y de los representantes en la Junta Ejecutiva, o en cualquiera de las comisiones del Consejo y de la Junta Ejecutiva, serán sufragados por sus respectivos Gobiernos.
- 2) Los demás gastos necesarios para la administración de este Convenio serán sufragados mediante contribuciones anuales de los Miembros, determinadas de conformidad con las disposiciones del Artículo 24, junto con los ingresos que se obtengan de la venta de servicios específicos a los Miembros y de la venta de información y estudios originados en virtud de lo dispuesto en los Artículos 29 y 31.
- 3) El ejercicio económico de la Organización coincidirá con el año cafetero.

ARTÍCULO 24

Determinación del Presupuesto Administrativo y de las contribuciones

- 1) Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el Presupuesto Administrativo de la Organización para el ejercicio siguiente y fijará la contribución de cada Miembro a dicho Presupuesto. El proyecto de Presupuesto Administrativo será preparado por el Director Ejecutivo y fiscalizado por la Junta Ejecutiva de conformidad con las disposiciones del párrafo 4 del Artículo 19.
- 2) La contribución de cada Miembro al Presupuesto Administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el Presupuesto Administrativo correspondiente a ese ejercicio, entre el número de sus votos y la totalidad de los votos de todos los Miembros. Sin embargo, si se modifica la distribución de votos entre los Miembros, de conformidad con las disposiciones del párrafo 5 del Artículo 13, al comienzo del ejercicio para el que se fijen las contribuciones, se ajustarán las contribuciones para ese ejercicio en la forma que corresponda. Al determinar las contribuciones, los votos de cada uno de los Miembros se calcularán sin tener en cuenta la suspensión de los derechos de voto de cualquiera de los Miembros ni la posible redistribución de votos que resulte de ello.

3) La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor de este Convenio será determinada por el Consejo en función del número de votos que le corresponda y del período no transcurrido del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas a los demás Miembros para el ejercicio económico de que se trate.

ARTÍCULO 25

Pago de las contribuciones

1) Las contribuciones al Presupuesto Administrativo de cada ejercicio económico se abonarán en moneda libremente convertible, y serán exigibles el primer día de ese ejercicio.

2) Si algún Miembro no paga su contribución completa al Presupuesto Administrativo en el término de seis meses a partir de la fecha en que ésta sea exigible, se suspenderán sus derechos de voto, su derecho a ser elegido para integrar la Junta Ejecutiva y el derecho a que sean depositados sus votos en la Junta Ejecutiva, hasta que haya abonado la totalidad de su contribución. Sin embargo, a menos que el Consejo lo decida por mayoría distribuida de dos tercios, no se privará a dicho Miembro de ninguno de sus demás derechos ni se le eximirá de ninguna de las obligaciones que le impone este Convenio.

3) Ningún Miembro cuyos derechos de voto hayan sido suspendidos, sea en virtud de las disposiciones del párrafo 2 del presente Artículo o en virtud de las disposiciones del Artículo 42 quedará relevado por ello del pago de su contribución.

ARTÍCULO 26

Responsabilidad financiera

1) La Organización, en el desempeño de sus funciones con arreglo a lo especificado en el párrafo 3 del Artículo 7, no tendrá atribuciones para contraer ninguna obligación ajena al ámbito de este Convenio, y no se entenderá que ha sido autorizada a hacerlo por los Miembros; en particular, no estará capacitada para obtener préstamos. Al ejercer su capacidad de contratar, la Organización incluirá en sus contratos los términos de este Artículo de forma que sean puestos en conocimiento de las demás partes que concierten contratos con la Organización, pero el hecho de que no incluya esos términos no invalidará tal contrato ni hará que se entienda que ha sido concertado *ultra vires*.

2) La responsabilidad financiera de todo Miembro se limitará a sus obligaciones en lo que se refiere a las contribuciones estipuladas expresamente en este Convenio. Se entenderá que los terceros que traten con la Organización tienen conocimiento de las disposiciones de este Convenio acerca de la responsabilidad financiera de los Miembros.

ARTÍCULO 27

Certificación y publicación de cuentas

Tan pronto como sea posible después del cierre de cada ejercicio económico, y a más tardar seis meses después de esa fecha, se preparará un estado de cuentas, certificado por auditores externos, referente al activo, el pasivo, los ingresos y los gastos de la Organización durante ese ejercicio económico. Dicho estado de cuentas se presentará al Consejo para su aprobación en su período de sesiones inmediatamente siguiente.

CAPÍTULO X – EL DIRECTOR EJECUTIVO Y EL PERSONAL

ARTÍCULO 28

El Director Ejecutivo y el personal

- 1) El Consejo nombrará al Director Ejecutivo. El Consejo establecerá las condiciones de empleo del Director Ejecutivo, que serán análogas a las que rigen para funcionarios de igual categoría en organizaciones intergubernamentales similares.
- 2) El Director Ejecutivo será el principal funcionario rector de la administración de la Organización y asumirá la responsabilidad por el desempeño de cualesquiera funciones que le incumban en la administración de este Convenio.
- 3) El Director Ejecutivo nombrará a los funcionarios de conformidad con el reglamento establecido por el Consejo.
- 4) Ni el Director Ejecutivo ni los funcionarios podrán tener intereses financieros en la industria, el comercio o el transporte del café.
- 5) En el ejercicio de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros se compromete a respetar el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal, y a no tratar de influir sobre ellos en el desempeño de tales funciones.

CAPÍTULO XI – INFORMACIÓN, ESTUDIOS E INFORMES

ARTÍCULO 29

Información

- 1) La Organización actuará como centro para la recopilación, intercambio y publicación de:
 - a) información estadística sobre la producción, los precios, las exportaciones, importaciones y reexportaciones, la distribución y el consumo de café en el mundo; y
 - b) información técnica sobre el cultivo, la elaboración y la utilización del café según se considere adecuado.

- 2) El Consejo podrá pedir a los Miembros que le proporcionen la información que considere necesaria para sus operaciones, incluidos informes estadísticos regulares sobre producción, tendencias de la producción, exportaciones, importaciones y reexportaciones, distribución, consumo, existencias y precios del café, así como también sobre el régimen fiscal aplicable al café, pero no se publicará ninguna información que pudiera servir para identificar las operaciones de personas o compañías que produzcan, elaboren o comercialicen el café. Los Miembros proporcionarán, en la medida de lo posible, la información solicitada en la forma más detallada, puntual y precisa que sea viable.

- 3) El Consejo establecerá un sistema de precios indicativos, en el que se estipulará la publicación de un precio indicativo compuesto diario que refleje las condiciones reales del mercado.

- 4) Si un Miembro dejare de suministrar, o tuviere dificultades para suministrar, dentro de un plazo razonable, datos estadísticos u otra información que necesite el Consejo para el buen funcionamiento de la Organización, el Consejo podrá exigirle que exponga las razones de la falta de cumplimiento. Si se comprobare que necesita asistencia técnica en la cuestión, el Consejo podrá adoptar cualquier medida que se requiera al respecto.

ARTÍCULO 30
Certificados de origen

- 1) Con objeto de facilitar la recopilación de estadísticas del comercio cafetero internacional y conocer con exactitud las cantidades de café que fueron exportadas por cada uno de los Miembros exportadores, la Organización establecerá un sistema de certificados de origen, que se regirá por las normas que el Consejo apruebe.
- 2) Toda exportación de café efectuada por un Miembro exportador deberá estar amparada por un certificado de origen válido. Los certificados de origen serán emitidos, de conformidad con las normas que el Consejo establezca, por un organismo competente que será escogido por el Miembro de que se trate y aprobado por la Organización.
- 3) Todo Miembro exportador comunicará a la Organización el nombre del organismo, gubernamental o no gubernamental, que desempeñará las funciones descritas en el párrafo 2 del presente Artículo. La Organización aprobará específicamente los organismos no gubernamentales, de conformidad con las normas aprobadas por el Consejo.
- 4) Los Miembros exportadores podrán pedir al Consejo, a título de excepción y por causa justificada, que permita que los datos acerca de sus exportaciones de café que se comunican mediante los certificados de origen sean transmitidos a la Organización por otro procedimiento.

ARTÍCULO 31
Estudios e informes

- 1) La Organización promoverá la realización de estudios e informes acerca de la economía de la producción y distribución de café, las repercusiones que tengan en la producción y consumo de café las medidas gubernamentales adoptadas en países productores y consumidores, y las oportunidades de ampliación del consumo de café para usos tradicionales y posibles usos nuevos.
- 2) Con el fin de llevar a la práctica las disposiciones del párrafo 1 del presente Artículo, el Consejo aprobará, en su segundo período de sesiones ordinario de cada año cafetero, un programa anual de estudios e informes a llevar a cabo, con la

correspondiente estimación de los recursos necesarios para ello, preparado por el Director Ejecutivo.

3) El Consejo podrá dar su aprobación para que la Organización emprenda la realización de estudios e informes conjuntamente con otras organizaciones y entidades, o en colaboración con las mismas. En tales casos, el Director Ejecutivo dará cuenta detallada al Consejo de los recursos que ello exigiría por parte de la Organización y por parte de la entidad o entidades asociadas al proyecto.

4) Los estudios e informes que la Organización promueva en virtud de lo dispuesto en el presente Artículo serán financiados con cargo a los recursos consignados en el Presupuesto Administrativo preparado de conformidad con las disposiciones del párrafo 1 del Artículo 24, y serán llevados a cabo por el personal de la Organización y por asesores especialistas, según sea necesario.

CAPÍTULO XII – DISPOSICIONES GENERALES

ARTÍCULO 32

Preparativos de un nuevo Convenio

- 1) El Consejo podrá examinar la posibilidad de negociar un nuevo Convenio Internacional del Café.
- 2) Con objeto de aplicar esta disposición, el Consejo examinará los progresos realizados por la Organización en cuanto al logro de los objetivos del Convenio, que se especifican en el Artículo 1.

ARTÍCULO 33

Eliminación de obstáculos al consumo

- 1) Los Miembros reconocen la extrema importancia de lograr cuanto antes el mayor aumento posible del consumo de café, en especial reduciendo progresivamente cualesquiera obstáculos que puedan oponerse a ese aumento.
- 2) Los Miembros reconocen que hay disposiciones actualmente en vigor que pueden, en mayor o menor medida, oponerse al aumento del consumo del café y en particular:
 - a) los regímenes de importación aplicables al café, entre los que cabe incluir los aranceles preferenciales o de otra índole, las cuotas, las operaciones de los monopolios estatales y de las entidades oficiales de compra, y otras normas administrativas y prácticas comerciales;
 - b) los regímenes de exportación, en lo relativo a los subsidios directos o indirectos, y otras normas administrativas y prácticas comerciales; y
 - c) las condiciones internas de comercialización y las disposiciones jurídicas y administrativas nacionales y regionales que puedan afectar al consumo.
- 3) Habida cuenta de los objetivos mencionados y de las disposiciones del párrafo 4 del presente Artículo, los Miembros se esforzarán por reducir los aranceles aplicables al café, o bien por adoptar otras medidas encaminadas a eliminar los obstáculos al aumento del consumo.

- 4) Tomando en consideración sus intereses comunes, los Miembros se comprometen a buscar medios de reducir progresivamente y, siempre que sea posible, llegar a eliminar los obstáculos mencionados en el párrafo 2 del presente Artículo que se oponen al aumento del comercio y del consumo, o de atenuar considerablemente los efectos de los referidos obstáculos.
- 5) Habida cuenta de los compromisos contraídos en virtud de lo estipulado en el párrafo 4 del presente Artículo, los Miembros informarán anualmente al Consejo acerca de las medidas adoptadas con el objeto de poner en práctica las disposiciones del presente Artículo.
- 6) El Director Ejecutivo preparará periódicamente una reseña de los obstáculos al consumo y la someterá a la consideración del Consejo.
- 7) Con el fin de coadyuvar a los objetivos del presente Artículo, el Consejo podrá formular recomendaciones a los Miembros y éstos rendirán informe al Consejo, a la mayor brevedad posible, acerca de las medidas adoptadas con miras a poner en práctica dichas recomendaciones.

ARTÍCULO 34

Promoción

- 1) Los Miembros reconocen que es necesario promover, alentar y acrecer el consumo de café, y se esforzarán por fomentar actividades a ese respecto.
- 2) El Comité de Promoción que estará integrado por todos los Miembros de la Organización, promoverá el consumo de café, mediante actividades apropiadas, con inclusión de campañas de información, investigaciones y estudios en relación con el consumo de café.
- 3) Las referidas actividades de promoción serán financiadas con recursos que podrán ser comprometidos por los Miembros, los países no miembros, otras organizaciones y el sector privado en reuniones del Comité de Promoción.
- 4) También podrán ser financiados proyectos de promoción específicos mediante contribuciones voluntarias de los Miembros, de los países no miembros, de otras organizaciones y del sector privado.

5) El Consejo abrirá cuentas aparte para efectos de los párrafos 3 y 4 del presente Artículo.

6) El Comité de Promoción dictará sus propias normas de procedimiento, así como también las disposiciones pertinentes en cuanto a participación de países no miembros, de otras organizaciones y del sector privado, en forma compatible con las disposiciones del presente Convenio. El Comité rendirá informe al Consejo con regularidad.

ARTÍCULO 35

Medidas relativas al café elaborado

Los Miembros reconocen la necesidad de que los países en desarrollo amplíen la base de sus economías mediante, *inter alia*, la industrialización y exportación de productos manufacturados, incluida la elaboración del café y la exportación del café elaborado, tal como se menciona en los apartados d), e), f) y g) del párrafo 1 del Artículo 2. A ese respecto, los Miembros evitarán la adopción de medidas gubernamentales que puedan trastornar el sector cafetero de otros Miembros. Se insta a los Miembros a que celebren consultas acerca de las medidas que pueda juzgarse que crean riesgos de tal trastorno. Si esas consultas no conducen a una solución satisfactoria para las partes, cualquiera de éstas podrá acudir a lo dispuesto en los Artículos 41 y 42.

ARTÍCULO 36

Mezclas y sucedáneos

1) Los Miembros no mantendrán en vigor ninguna disposición que exija la mezcla, elaboración o utilización de otros productos con café para su venta en el comercio con el nombre de café. Los Miembros se esforzarán por prohibir la publicidad y la venta con el nombre de café, de productos que contengan como materia prima básica menos del equivalente de un 95 por ciento de café verde.

2) El Consejo podrá requerir a cualquiera de los Miembros para que tome las medidas necesarias con el fin de asegurar la observancia de las disposiciones del presente Artículo.

3) El Director Ejecutivo presentará periódicamente al Consejo un informe sobre la observancia de las disposiciones del presente Artículo.

ARTÍCULO 37

Consultas y colaboración con organizaciones no gubernamentales

Sin perjuicio de lo dispuesto en los Artículos 16, 21 y 22, la Organización mantendrá estrecha relación con las organizaciones no gubernamentales apropiadas que se ocupan del comercio internacional del café y con los expertos en cuestiones de café.

ARTÍCULO 38

Conductos comerciales establecidos

Los Miembros desarrollarán sus actividades en el ámbito de este Convenio de forma que esté en consonancia con los conductos comerciales establecidos, y se abstendrán de toda práctica de ventas discriminatoria. En el desarrollo de esas actividades, procurarán tener debidamente en cuenta los legítimos intereses del comercio y el sector cafetero.

ARTÍCULO 39

Economía cafetera sostenible

Los Miembros otorgarán la debida consideración a la gestión sostenible de los recursos y elaboración del café, teniendo presentes los principios y objetivos de desarrollo sostenible que figuran en el Programa 21, aprobado en la Conferencia de las Naciones Unidas sobre Medio Ambiente y Desarrollo que tuvo lugar en Río de Janeiro en 1992.

ARTÍCULO 40

Nivel de vida y condiciones de trabajo

Los Miembros otorgarán la debida consideración a la mejora del nivel de vida y de las condiciones de trabajo de la población que se dedica al sector cafetero, en forma compatible con su nivel de desarrollo y teniendo presentes los principios internacionalmente reconocidos a ese respecto. Los Miembros convienen en que los estándares de trabajo no se utilizarán para fines comerciales proteccionistas.

CAPÍTULO XIII – CONSULTAS, CONTROVERSIAS Y RECLAMACIONES

ARTÍCULO 41

Consultas

Todo Miembro acogerá favorablemente la celebración de consultas, y proporcionará oportunidad adecuada para ellas, en lo relativo a las gestiones que pudiere hacer otro Miembro acerca de cualquier asunto atinente a este Convenio. En el curso de tales consultas, a petición de cualquiera de las partes y previo consentimiento de la otra, el Director Ejecutivo constituirá una comisión independiente que interpondrá sus buenos oficios con el objeto de conciliar las partes. Los costos de la comisión no serán imputados a la Organización. Si una de las partes no acepta que el Director Ejecutivo constituya una comisión o si la consulta no conduce a una solución, el asunto podrá ser remitido al Consejo de conformidad con lo dispuesto en el Artículo 42. Si la consulta conduce a una solución, se informará de ella al Director Ejecutivo, quien hará llegar el informe a todos los Miembros.

ARTÍCULO 42

Controversias y reclamaciones

- 1) Toda controversia relativa a la interpretación o aplicación de este Convenio que no se resuelva mediante negociaciones será sometida al Consejo para su decisión, a petición de cualquier Miembro que sea parte de la controversia.
- 2) En todos los casos en que una controversia haya sido remitida al Consejo en virtud de lo dispuesto en el párrafo 1 del presente Artículo, una mayoría de los Miembros, o Miembros que tengan por lo menos un tercio del total de votos, podrán pedir al Consejo, después de debatido el asunto, que, antes de adoptar su decisión, solicite la opinión del grupo consultivo mencionado en el párrafo 3 del presente Artículo acerca de las cuestiones controvertidas.
- 3) a) A menos que el Consejo decida otra cosa por unanimidad, el grupo consultivo estará formado por:
 - i) dos personas designadas por los Miembros exportadores, una de ellas con amplia experiencia en asuntos análogos al controvertido, y la otra con prestigio y experiencia en cuestiones jurídicas;

- ii) dos personas de condiciones similares a las señaladas anteriormente, designadas por los Miembros importadores; y
 - iii) un presidente elegido por unanimidad por las cuatro personas designadas en virtud de los incisos i) y ii), o, en caso de desacuerdo, por el Presidente del Consejo.
- b) Podrán ser designados para integrar el grupo consultivo ciudadanos de los países cuyos Gobiernos sean Partes Contratantes de este Convenio.
 - c) Las personas designadas para formar el grupo consultivo actuarán a título personal y sin sujeción a instrucciones de ningún Gobierno.
 - d) Los gastos del grupo consultivo serán costeados por la Organización.
- 4) La opinión del grupo consultivo y las razones en que ésta se fundamente serán sometidas al Consejo, el cual decidirá sobre la controversia después de examinar toda la información pertinente.
- 5) El Consejo dictará su decisión dentro de los seis meses siguientes a la fecha en que haya sido sometida la controversia a su consideración.
- 6) Toda reclamación contra un Miembro por falta de cumplimiento de las obligaciones que le impone este Convenio será remitida al Consejo, a petición del Miembro reclamante, para que aquél decida la cuestión.
- 7) Para declarar que un Miembro ha incumplido las obligaciones que impone este Convenio se requerirá una mayoría simple distribuida. En toda declaración que se haga de que un Miembro ha incumplido las obligaciones que le impone este Convenio, deberá especificarse la índole de la infracción.
- 8) Si el Consejo llegare a la conclusión de que un Miembro ha incumplido las obligaciones que le impone este Convenio, podrá, sin perjuicio de las medidas coercitivas previstas en otros Artículos de este Convenio, privar a dicho Miembro por mayoría distribuida de dos tercios, de su derecho de voto en el Consejo y de su derecho a que se depositen sus votos en la Junta Ejecutiva hasta que cumpla sus obligaciones, o decidir excluir de la Organización a dicho Miembro en virtud de lo dispuesto en el Artículo 50.
- 9) Todo Miembro podrá solicitar la opinión previa de la Junta Ejecutiva acerca de cualquier asunto objeto de controversia o reclamación, antes de que dicho asunto se trate en el Consejo.

CAPÍTULO XIV – DISPOSICIONES FINALES

ARTÍCULO 43

Firma

Este Convenio estará abierto en la Sede de las Naciones Unidas, a partir del 1º de noviembre de 2000 y hasta el 25 de septiembre de 2001 inclusive, a la firma de las Partes Contratantes del Convenio Internacional del Café de 1994 o del Convenio Internacional del Café de 1994 prorrogado, y de los Gobiernos invitados a las sesiones del Consejo Internacional del Café en las que fue negociado el presente Convenio.

ARTÍCULO 44

Ratificación, aceptación y aprobación

- 1) Este Convenio queda sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, de conformidad con los respectivos procedimientos constitucionales.

- 2) Salvo lo dispuesto en el Artículo 45, los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 25 de septiembre de 2001. El Consejo podrá decidir, no obstante, otorgar ampliaciones de plazo a los Gobiernos signatarios que no hayan podido depositar sus respectivos instrumentos a la citada fecha. Las decisiones del Consejo en ese sentido serán notificadas por el Consejo al Secretario General de las Naciones Unidas.

ARTÍCULO 45

Entrada en vigor

- 1) Este Convenio entrará en vigor definitivamente el 1º de octubre de 2001, si en esa fecha los Gobiernos de por lo menos 15 Miembros exportadores que tengan por lo menos el 70 por ciento de los votos de los Miembros exportadores, y los Gobiernos de por lo menos 10 Miembros importadores que tengan por lo menos el 70 por ciento de los votos de los Miembros importadores, calculados al 25 de septiembre de 2001, sin referirse a la posible suspensión en virtud de lo dispuesto en los Artículos 25 y 42, han depositado instrumentos de ratificación, aceptación o aprobación. Podrá también entrar en vigor definitivamente en cualquier fecha posterior al 1º de octubre de 2001 si, encontrándose en vigor provisionalmente con arreglo a lo dispuesto en el párrafo 2

del presente Artículo, se depositan instrumentos de ratificación, aceptación o aprobación con los que se cumplan los referidos requisitos en cuanto a porcentajes.

2) Este Convenio puede entrar en vigor provisionalmente el 1º de octubre de 2001. A este propósito, la notificación de un Gobierno signatario o de cualquier otra Parte Contratante del Convenio Internacional del Café de 1994 prorrogado, que haya sido recibida por el Secretario General de las Naciones Unidas el 25 de septiembre de 2001 a más tardar y en la que se contraiga el compromiso de aplicar provisionalmente, de conformidad con su legislación, este nuevo Convenio y gestionar la ratificación, aceptación o aprobación con arreglo a sus procedimientos constitucionales lo más pronto posible, surtirá el mismo efecto que un instrumento de ratificación, aceptación o aprobación. Todo Gobierno que se haya comprometido a aplicar este Convenio provisionalmente de conformidad con su legislación mientras no deposite un instrumento de ratificación, aceptación o aprobación, será considerado como Parte provisional del mismo hasta que deposite ese instrumento de ratificación, aceptación o aprobación, o hasta el 30 de junio de 2002 inclusive, si a esa fecha no hubiere efectuado tal depósito. El Consejo podrá prorrogar el plazo en que puede depositar su instrumento de ratificación, aceptación o aprobación un Gobierno que esté aplicando provisionalmente este Convenio.

3) Si este Convenio no hubiere entrado en vigor definitiva o provisionalmente el 1º de octubre de 2001 con arreglo a las disposiciones de los párrafos 1 ó 2 del presente Artículo, los Gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren notificado que se comprometen a aplicar provisionalmente con arreglo a su legislación este Convenio y a gestionar su ratificación, aceptación o aprobación, podrán, de mutuo acuerdo, decidir que entrará en vigor entre ellos. Del mismo modo, si este Convenio hubiere entrado en vigor provisionalmente, pero no definitivamente, el 31 de marzo de 2002, los Gobiernos que hubieren depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o hubieren hecho las notificaciones mencionadas en el párrafo 2 del presente Artículo, podrán, de mutuo acuerdo, decidir que continuará en vigor provisionalmente, o que entrará en vigor definitivamente, entre ellos.

ARTÍCULO 46

Adhesión

- 1) El Gobierno de cualquier Estado miembro de las Naciones Unidas o de cualquiera de sus organismos especializados podrá adherirse a este Convenio en las condiciones que el Consejo establezca.
- 2) Los instrumentos de adhesión deberán ser depositados en poder del Secretario General de las Naciones Unidas. La adhesión será efectiva desde el momento en que se deposite el respectivo instrumento.

ARTÍCULO 47

Reservas

No podrán formularse reservas respecto de ninguna de las disposiciones de este Convenio.

ARTÍCULO 48

Extensión a los territorios designados

- 1) Cualquier Gobierno podrá declarar, al firmar o depositar un instrumento de ratificación, aceptación, aprobación, aplicación provisional o adhesión, o en cualquier fecha posterior, mediante notificación al Secretario General de las Naciones Unidas, que este Convenio se extiende a cualesquiera de los territorios cuyas relaciones internacionales tenga a su cargo, en cuyo caso este Convenio se hará extensivo a dichos territorios a partir de la fecha de tal notificación.
- 2) Toda Parte Contratante que desee ejercer los derechos que le confieren las disposiciones del Artículo 5 respecto de cualquiera de los territorios cuyas relaciones internacionales tenga a su cargo, o que desee autorizar a cualquiera de dichos territorios para que se integre en un grupo Miembro formado en virtud de las disposiciones del Artículo 6, podrá hacerlo mediante la correspondiente notificación al Secretario General de las Naciones Unidas, al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación, aplicación provisional o adhesión, o en cualquier otra fecha posterior.
- 3) Toda Parte Contratante que haya hecho una declaración de conformidad con lo dispuesto en el párrafo 1 del presente Artículo podrá en cualquier fecha posterior, mediante notificación al Secretario General de las Naciones Unidas, declarar que este Convenio dejará de extenderse al territorio mencionado en la notificación, y en tal

caso este Convenio dejará de hacerse extensivo a tal territorio a partir de la fecha de tal notificación.

4) Cuando un territorio al cual se hubiere extendido este Convenio en virtud de las disposiciones del párrafo 1 del presente Artículo se torne independiente, el Gobierno del nuevo Estado podrá, en un plazo de 90 días a partir de la obtención de la independencia, declarar por notificación al Secretario General de las Naciones Unidas que ha asumido sus derechos y obligaciones como Parte Contratante de este Convenio. Desde la fecha de tal notificación, pasará a ser Parte Contratante de este Convenio. El Consejo puede otorgar una prórroga del plazo en que se ha de hacer tal notificación.

ARTÍCULO 49

Retiro voluntario

Toda Parte Contratante podrá retirarse de este Convenio en cualquier momento, mediante notificación por escrito al Secretario General de las Naciones Unidas. El retiro surtirá efecto 90 días después de ser recibida la notificación.

ARTÍCULO 50

Exclusión

Si el Consejo decidiere que un Miembro ha dejado de cumplir las obligaciones que le impone este Convenio y que tal incumplimiento entorpece seriamente el funcionamiento de este Convenio, podrá, por una mayoría distribuida de dos tercios, excluir a tal Miembro de la Organización. El Consejo comunicará inmediatamente tal decisión al Secretario General de las Naciones Unidas. A los 90 días de haber sido adoptada la decisión por el Consejo, tal Miembro dejará de ser Miembro de la Organización y, si fuere Parte Contratante, dejará de ser Parte de este Convenio.

ARTÍCULO 51

Ajuste de cuentas con los Miembros que se retiren o hayan sido excluidos

- 1) En el caso de que un Miembro se retire o sea excluido de la Organización, el Consejo determinará el ajuste de cuentas a que haya lugar. La Organización retendrá las cantidades abonadas por cualquier Miembro que se retire o sea excluido de la Organización, quien quedará obligado a pagar cualquier cantidad que le deba a la Organización en el momento en que surta efecto tal retiro o exclusión; sin embargo, si se trata de una Parte Contratante que no pueda aceptar una enmienda y, por consiguiente, cese de participar en este Convenio en virtud de las disposiciones del párrafo 2 del Artículo 53, el Consejo podrá determinar la liquidación de cuentas que considere equitativa.
- 2) Ningún Miembro que haya cesado de participar en este Convenio tendrá derecho a recibir parte alguna del producto de la liquidación o de otros haberes de la Organización, ni le cabrá responsabilidad en cuanto a pagar parte alguna del déficit que la Organización pudiere tener al terminar este Convenio.

ARTÍCULO 52

Duración y terminación

- 1) Este Convenio permanecerá vigente durante un período de seis años, es decir hasta el 30 de septiembre de 2007, a menos que sea prorrogado en virtud de las disposiciones del párrafo 2 del presente Artículo o se lo declare terminado en virtud de las disposiciones del párrafo 3 del presente Artículo.
- 2) El Consejo podrá, mediante el voto de una mayoría de los Miembros que represente por lo menos una mayoría distribuida de dos tercios del total de los votos, decidir que este Convenio sea prorrogado hasta más allá del 30 de septiembre de 2007 por uno o más períodos sucesivos que no supongan en total más de seis años. Todo Miembro que no acepte tal prórroga del Convenio deberá hacerlo saber así por escrito al Consejo y al Secretario General de las Naciones Unidas antes de que comience el período de prórroga, y cesará de ser Parte en el presente Convenio a partir de la fecha de comienzo de la prórroga.
- 3) El Consejo podrá en cualquier momento, mediante el voto afirmativo de una mayoría de los Miembros que represente por lo menos una mayoría distribuida de dos

tercios del total de los votos, declarar terminado este Convenio en la fecha que determine el Consejo.

4) Pese a la terminación de este Convenio, el Consejo seguirá existiendo todo el tiempo que haga falta para adoptar las decisiones que se requieran durante el período necesario para liquidar la Organización, cerrar sus cuentas y disponer de sus haberes.

5) El Consejo notificará al Secretario General de las Naciones Unidas toda decisión que se adopte con respecto a la duración o a la terminación del presente Convenio, así como toda notificación que reciba en virtud del presente Artículo.

ARTÍCULO 53

Enmiendas

1) El Consejo podrá, por una mayoría distribuida de dos tercios recomendar a las Partes Contratantes enmiendas a este Convenio. Las enmiendas entrarán en vigor a los 100 días de haber sido recibidas por el Secretario General de las Naciones Unidas notificaciones de aceptación de Partes Contratantes que representen por lo menos el 70 por ciento de los países exportadores que tengan por lo menos el 75 por ciento de los votos de los Miembros exportadores, y de Partes Contratantes que representen por lo menos el 70 por ciento de los países importadores que tengan por lo menos el 75 por ciento de los votos de los Miembros importadores. El Consejo fijará el plazo dentro del cual las Partes Contratantes deberán notificar al Secretario General de las Naciones Unidas que han aceptado la enmienda y, si a la expiración de ese plazo no se hubieren cumplido los requisitos exigidos en cuanto a porcentajes para la entrada en vigor de la enmienda, se considerará retirada ésta.

2) Toda Parte Contratante que no haya notificado su aceptación de una enmienda en el plazo fijado por el Consejo, o cualquier territorio que sea Miembro o integrante de un grupo Miembro en nombre del cual no se haya hecho la citada notificación dentro de ese plazo, cesará de participar en este Convenio desde la fecha en que entre en vigencia la enmienda.

3) El Consejo notificará al Secretario General de las Naciones Unidas todas las enmiendas que se hagan llegar a las Partes Contratantes en virtud del presente Artículo.

ARTÍCULO 54

Disposiciones suplementarias y transitorias

Se aplicarán, por lo que se refiere al Convenio Internacional del Café de 1994, las siguientes disposiciones:

- a) todas las medidas adoptadas por la Organización, o en nombre de la misma, o por cualquiera de sus órganos en virtud del Convenio Internacional del Café de 1994 prorrogado, que estén en vigor el 30 de septiembre de 2001 y en cuyos términos no se haya estipulado su expiración en esa fecha permanecerán en vigor a menos que se modifiquen en virtud de las disposiciones de este Convenio; y
- b) todas las decisiones que deba adoptar el Consejo durante el año cafetero 2000/01 para su aplicación en el año cafetero 2001/02 las adoptará el Consejo en el año cafetero 2000/01 y se aplicarán a título provisional como si este Convenio hubiere entrado ya en vigor.

ARTÍCULO 55

Textos auténticos del Convenio

Los textos en español, francés, inglés y portugués de este Convenio son igualmente auténticos. Los originales quedarán depositados en poder del Secretario General de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos Gobiernos, han firmado este Convenio en las fechas que figuran junto a sus firmas.

**COEFICIENTES DE CONVERSIÓN
DEL CAFÉ TOSTADO,
DESCAFEINADO, LÍQUIDO Y SOLUBLE
DETERMINADOS EN EL
CONVENIO INTERNACIONAL DEL CAFÉ DE 1994**

Café tostado

Para encontrar el equivalente del café tostado en café verde, multiplíquese el peso neto del café tostado por 1,19.

Café descafeinado

Para encontrar el equivalente del café descafeinado en café verde, multiplíquese el peso neto del café descafeinado verde, tostado o soluble por 1,00; 1,19 ó 2,6, respectivamente.

Café líquido

Para encontrar el equivalente del café líquido en café verde, multiplíquese por 2,6 el peso neto de las partículas sólidas, secas, contenidas en el café líquido.

Café soluble

Para encontrar el equivalente de café soluble en café verde, multiplíquese el peso neto del café soluble por 2,6.

I hereby certify that the foregoing text is a true copy of the International Coffee Agreement 2001, adopted by Resolution No. 393 of the International Coffee Council on 28 September 2000 at its eighty-second session, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de l'Accord international de 2001 sur le Café, adopté par la Résolution No 393 du Conseil international du Café le 28 septembre 2000 à sa quatre-vingt-deuxième session, et dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General,
The Assistant-Secretary-General
in charge
of the Office of Legal Affairs

Pour le Secrétaire général,
Le Sous-Secrétaire général
chargé
du Bureau des affaires juridiques



Ralph Zacklin

United Nations, New York
2 November 2000

Organisation des Nations Unies
New York, le 2 novembre 2000

Certified true copy XIX-43
Copie certifiée conforme XIX-43
November 2000